# Eleventh Lok Sabha IV Session (20/02/1997 to 16/05/1997)

#### LOK SABHA

#### BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, February 20, 1997/Phalguna 1, 1918 (Saka)

No. 61

12.47 P. M.

#### 1. National Anthem

The National Anthem was played.

#### 2. Oath or Affirmation

Four members took the Oath as follows, signed the Roll of Members and took their seats in the House:—

3 in Hindi

1 in Punjabi

#### 3. President's Address — Laid on the Table

SECRETARY-GENERAL laid on the Table a copy of the President's Address (Hindi and English versions) to both Houses of Parliament assembled together on the 20th February, 1997.

### 4. Obituary References

The Speaker made references to the passing away of Shri Xavier Arakal, sitting member of Lok Sabha, Shri Manibhai J. Patel, a member of Fourth Lok Sabha and Dr. Datta Samant, a member of Eighth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1997, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabba
- (2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sugar Export Promotion (Repeal) Ordinance, 1997.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 4 of 1996)—(Commercial)—Kudremukh Iron Ore Company Limited, under article 151(1) of the Constitution.
- (4) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Telecom Regulatory Authority of India Ordinance, 1997, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (5) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
  - (1) The Income-tax (Second Amendment) Ordinance, 1996 (No. 32 of 1996) promulgated by the President on the 31st December, 1996.
  - (2) The Port Laws (Amendment) Ordinance, 1997 (No. 1 of 1997) promulgated by the President on the 9th January, 1997.
  - (3) The Reserve Bank of India (Amendment) Ordinance, 1997 (No. 2 of 1997) promulgated by the President on the 9th January, 1997.
  - (4) The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1997 (No. 3 of 1997) promulgated by the President on the 9th January, 1997.
  - (5) The Sugar Export Promotion (Repeal) Ordinance, 1997 (No. 4 of 1997) promulgated by the President on the 15th January, 1997.
    - (6) The Depositories Related Laws (Amendment) Ordinance, 1997 (No. 5 of 1997) promulgated by the President on the 15th January, 1997

- (7) The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1997 (No. 6 of 1997) promulgated by the President on the 16th January, 1997.
- (8) The Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Ordinance, 1997 (No. 7 of 1997) promulgated by the President on the 24th January, 1997.
- (9) The Electricity Laws (Amendment) Ordinance, 1997 (No. 8 of 1997) promulgated by the President on the 24th January, 1997.
- (10) The National Highways Laws (Amendment) Ordinance, 1997 (No. 9 of 1997) promulgated by the President on the 24th January, 1997.
- (11) The Lalit Kala Akadami (Taking Over of Management) Ordinance, 1997 (No. 10 of 1997) promulgated by the President on the 24th January, 1997.
- (12) The Telecom Regulatory Authority of India Ordinance, 1997 (No. 11 of 1997) promulgated by the President on the 25th January, 1997.
- (13) The National Environment Appellate Authority Ordinance, 1997 (No. 12 of 1997) promulgated by the President on the 30th January, 1997.

1 P. M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st February, 1997)

S. GOPALAN, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

(Brief Record of Proceedings)

Friday, February 21, 1997/Phalguna 2, 1918 (Saka)

No. 62

#### 11 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Mr. Deng Xiaoping, Renowned Chinese Leader.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 3-7 were orally answered. Replies to Starred Question Nos. 1, 2 and 8-20 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1-167 were laid on the Table.

#### 4. Introduction of Ministers

The Prime Minister introduced the two Members of the Union Council of Ministers.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 1995-96.
    - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1995-96, alongwith

- Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1995-96.
  - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the government of the working of the National Productivity Council, New Delhi, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 1995-96, together with Audit Report thereon, under subsection (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Khadi and Village Industries Commission, Mumbai, for the year 1995-96.
- (6) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1995-96, under section 155 of the Patents Act, 1970.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1995-96.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the SEBI (Foreign Institutional Investors) (Second Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. S.O. 799(E) in Gazette of India dated the 19th November, 1996, under section 31 of the Securities and Exchange Board of India Act, 1992.
- (10) A copy of the Securities Contracts (Regulation) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 581(E) in Gazette of India dated the 23rd December, 1996, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.
- (11) A copy of the Cost Audit (Report) Rules, 1996 (Hindi and English versions) published in Notifiction No. G.S.R. 511(E) in Gazette of India dated the 5th November, 1996, under sub-section (3) of section 642 of the Companies Act, 1956.
- (12) A copy of the Notification No. G.S.R. 583(E) (Hindi and English versions) published in Gazette of India dated the 23rd December, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 10/96-Service Tax dated the 26th November, 1996, under sub-section (4) of section 94 of the Finance Act, 1994.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - G.S.R. 576(E) and G.S.R. 577(E) published in Gazette of India dated the 19th December, 1996 together with an explanatory memorandum extending the period for fulfilment of export obligation or regularisation of shortfall in export obligation.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) G.S.R. 465(E) published in Gazette of India dated the 9th October, 1996 together with an explanatory memorandum containing corrigendum to Notification No. 38/95-CE dated the 26th December, 1995.
  - (ii) G.S.R. 556(E) published in Gazette of India dated the 5th December, 1996 together with an explanatory memorandum seeking to extend interwarehousing movement of Mineral Oil products without payment of duty to and from Trivendrum.

- (iii) The Central Excise (Tenth Amendment) Rules, 1996 published in Notification No. G.S.R. 584(E) in Gazette of India dated the 26th December, 1996 together with an explanatory memorandum.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-tax (Tenth Amendment) Rules, 1996 published in Notification No. S.O. 900(E) in Gazette of India dated the 26th December, 1996.
  - (ii) The Income-tax (Eleventh Amendment) Rules, 1996 published in Notification No. S.O. 901(E) in Gazette of India dated the 26th December, 1996.
  - (iii) The Income-tax (Second Amendment) Rules, 1997 published in Notification No. S.O. 56(E) in Gazette of India dated the 22nd January, 1997.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Investment Centre, New Delhi, for the year 1995-96.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 1995-96, together with Audit Report thereon, under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 1995-96.
  - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority for the year 1995-96.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

#### 6. Assent to Bills

- 1. Secretary-General laid on the Table the following ten Bills Passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 21st November, 1996:—
  - (1) The Income-tax (Amendment) Bill, 1996
  - (2) The Appropriation (No. 4) Bill, 1996
  - (3) The Uttar Pradesh Appropriation (No. 2) Bill, 1996
  - (4) The Appropriation (Railways) No. 4 Bill, 1996
  - (5) The Provisions of Panchayats (Extension to the Scheduled Areas)
    Bill, 1996
  - (6) The Indian Contract (Amendment) Bill, 1996
  - (7) The Maulana Azad National Urdu University Bill, 1996
  - (8) The Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Bill, 1996
  - (9) The Apprentices (Amendment) Bill, 1996
  - (10) The Companies (Amendment) Bill, 1996
- 2. Secretary-General also laid on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Delhi Development (Amendment) Bill, 1996 passed by the Houses of Parliament during the third session of eleventh Lok Sabha and assented to by the President.

# 7. REPORT AND MINUTES OF STANDING COMMITTEE ON RAILWAYS

Shri Basudeb Acharia presented the Fourth Report (Hindi and English versions) of Standing Committee on Railways (1996-97) on Ministry of Railways Demands for Grants 1996-97 and Minutes of the sittings of the Committee relating thereto.

#### 8. MOTION FOR ELECTION TO COMMITTEE

Shri Bolla Bulli Ramaiah moved the following motion:

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority Act, 1972 and Rule 4(2) of Marine Products Export Development Authority Rules 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

### 9. Statements by Ministers

- (1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 24th February, 1997.
- (2) The Minister of Agriculture made a statement regarding price policy on fertilizers.

#### 10. Government Bills - Passed

(i) The Rice-Milling Industry (Regulation) Repeal Bill, 1996.

The motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

The following members took part in the debate:-

- (1) Shri Mehboob Zahedi
- (2) Shri Sunil Khan
- (3) Shri V.V. Raghavan
- (4) Shri Ram Kripal Yadav
- (5) Shri Nitish Kumar
- (6) Shri Sriballav Panigrahi

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.20 P.M.)

- (7) Shri Anant Gangaram Geete
- (8) Shri Ramashray Prasad Singh

- (9) Shri Brij Bhushan Tiwari
- (10) Kum. Mamata Banerjee
- (11) Shri Virendra Kumar Singh

Shri Ramakant D. Khalap replied to the debate.

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

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Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The long Title was also adopted.

The Motion that the Bill, as amended, be passed, was moved by Shri Ramakant D. Khalap.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Seamen's Provident Fund (Amendment) Bill, 1996 as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri T.G. Venkataraman.

The following Members took part in the debate.

- (1) Shri T. Govindan
- (2) Shri Alagiri Samy

Shri T.G. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 to 7 were adopted.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The long Title was also adopted.

The Motion that the Bill, as amended, be passed, was moved by Shri T.G. Venkataraman.

The motion was adopted and the Bill, as amended, was passed.

### 11. Private Members' Bills -- Introduced

- (1) The Indian Labour Bill, 1997, by Shri Sanat Mehta.
- (2) The Prohibition Bill, 1997, by Dr. Girija Vyas.

(3) The Widows (Protection and Welfare) Bill, 1997 by Shri Subrata Mukherjee.

### 12. Private Member's Bill-Under Consideration

The Government of Union Territory of Andman and Nicobar Islands Bill, 1996 by Shri Basudeb Acharia.

Further discussion on the motion for consideration of the Bill, moved by Shri Basudeb Acharia, on the 20th December 1996, continued.

The following members took part in the debate:-

- (1) Shri Manoranjan Bhakta
- (2) Shri Chitta Basu
- (3) Kumari Mamata Banerjee
- (4) Shri Ajay Chakraborty
- (5) Shri Shatrughan Prasad Singh
- (6) Shri Hannan Mollah
- (7) Shri Sriballav Panigrahi
- (8) Shri Pramothes Mukherjee
- (9) Shri M.O.H. Farook
- (10) Shri Sontosh Mohan Dev (Speech unfinished)

The discussion was not conclued.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th February, 1997)

S. GOPALAN, Secretary-General.

#### **LOK SABHA**

#### **BULLETIN—PART I**

(Brief Record of Proceedings)

Monday, February 24, 1997/Phalguna 5, 1918 (Saka)

No. 63

#### 11 A.M.

### 1. Obituary References

Sarvashri Ram Vilas Paswan, Atal Bihari Vajpayee, Sharad Pawar, Nirmal Kanti Chatterjee and the Speaker made references to the loss of several lives in a devastating fire at a religious congregation in Baripada (Orissa) on 23.2.1997.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 21—23, 25, 26, 31 and 36 were orally answered. Replied to Starred Question Nos. 24, 27—30, 32—35 and 37—40 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 168—397 were laid on the Table.

### 4. Statements by Prime Minister

- (1) The Prime Minister made a statement regarding successful testing of Prithyi missile.
- (2) The Prime Minister made a statement on Targeted Public Distribution System (T.P.D.S.)

He also laid on the Table a copy (Hindi and English versions) of Detailed guidelines issued for implementation of the scheme.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 1995-96.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1996-97.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Security and Exchange Board of India Act, 1992:—
  - (i) The Securities and Exchange Board of India (Depositories and Participants) Regulations, 1996 published in Notification No. S.O. 345(E) in Gazette of India dated the 16th May, 1996.
  - (ii) The Securities and Exchange Board of India (Depositories and Participants) Amendment Regulations, 1997 published in Notification No. S.O. 91(E) in Gazette of India dated the 7th February, 1997.
  - (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1995-96, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1995-96.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
  - (6) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Madras, for the year 1995-96, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Madras, for the year 1995-96.
  - (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
  - (8) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988—
    - (i) The National Highways Authority of India (Joining Time) Regulations, 1996 published in Notification No. NHAR-12011/6/95 in Gazette of India dated the 18th April, 1996.
    - (ii) The National Highways Authority of India (Incentives) Regulations, 1995 published in Notification No. NHAR/12011/ 10/95 in Gazette of India dated the 18th April, 1996.
    - (iii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Regulations, 1996 published in Notification No. NHAR/12011/1/95 in Gazette of India dated the 11th March, 1996.
  - (9) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
  - (10) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
    - (i) Annual Accounts of the Cochin Port Trust for the year 1995-96, together with Audit Report thereon.

- (ii) Review by the Government of the Audited Accounts of the Cochin Port Trust for the year 1995-96.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 1995-96.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Priyojna Prishad, Chandigarh, for the year 1995-96.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Prathamika Shikshana Vikasa Yojana Samiti, Bangalore, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karntaka Prathamika Shikshana Vikasa Yojana Samiti, Bangalore, for the year 1995-96.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the

Aeronautical Development Agency, Bangalore, for the year 1995-95, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1995-96.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

### 6. Reports of Rules Committee

1

SHRI NIRMAL KANTI CHATTERJEE laid on the Table, under subrule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

### 7. Minutes of Rules Committee

SHRI NIRMAL KANTI CHATTERJEE laid on the Table the Minutes (Hindi and English versions) of the sitting of the Rules Committee held on 11 December, 1996

8. Submissions by Members regarding breakdown of law and order machinery in Uttar Pradesh

The following member made submissions regarding breakdown of law and order machinery in Uttar Pradesh:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Sontosh Mohan Dev
- (3) Shri Chandra Shekhar
- (4) Dr. Murli Manohar Joshi
- (5) Shri Illyas Azmi
- (6) Shri Somnath Chatterjee
- (7) Shrimati Sushma Swaraj
- (8) Shri Indrajit Gupta

#### 9. Government Bill-Introduced

The Depositories Related Laws (Amendment) Bill, 1997.

### 10. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Depositories Related Laws (Amendment) Ordinance, 1997, was laid on the Table.

#### 11. Government Bill-Introduced

The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1997.

### 12. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1997, was laid on the Table.

#### 13. Government Bill-Introduced

The Industrial reconstruction Bank (Transfer of Undertakings and Repeal) Bill, 1997.

### 14. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Industrial reconstruction Bank (Transfer of Undertakings and repeal Ordinance, 1997, was laid on the Table.

### 15. Government Bill-Introduced

The Export Import Bank of India (Amendment) Bill, 1997.

#### 16. Matters under rule 377

- Shri Santosh Kumar Gangwar raised a matter regarding need for construction of bye-pass in Bareilly, U.P.
- (2) Shri Mullappally Ramachandran raised a matter regarding need to ensure continuance of the military hospital at Cannanore, Kerala.
- (3) Shri Virendra Kumar Singh raised a matter regarding need to include Navinagar Thermal Power Project of Bihar in Ninth Five Year Plan.

- (4) Shri N.S.V. Chitthan raised a matter regarding need to direct Kerala Government to release water to Periyar dam in Tamilnadu to mitigate hardships of farmers of that State.
  - (5) Shri P. Namgyal raised a matter regarding need to take early steps for delimitation of the constituencies particularly in Ladakh region.
  - (6) Shri Prakash Mani Tripathi raised a matter regarding need for modernisation of Doordarshan Kendra, Gorakhpur (U.P.)

#### 17. Motion of Thanks on the President's Address

Shri Sharad Yadav moved the following motion:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1997'."

Shri N. S. V. Chitthan seconded the motion.

Seventy-five amendments (Nos. 4 to 18, 22 and 23, 32 to 57, 97 to 116, 127 to 135 and 161 to 163) were moved.

The following members took part in the debate:-

- (1) Dr. Murli Manohar Joshi
- (2) Shri Rajesh Pilot
- (3) Shri Manoranjan Bhakta

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11-A.M. on Tuesday, the 25th February, 1977).

S. GOPALAN, Secretary-General.

#### LOK SABHA

#### BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, February 25, 1997/Phalguna 6, 1918 (Saka)

#### No. 64

#### 11 A.M.

#### 1. Oath or Affirmation

Shrimati Hedwig Michael Rego and \*Shri Neil Aloysius O'Brien took the Oath in English, signed the Roll of Members and took their seats in the House.

### 2. Obituary Reference

The Speaker made reference to the passing away of Shri Sushil Bhattacharya who was a member of Seventh Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

### 3. Starred Questions

Starred Question Nos. 41—44 were orally answered. Replies to Starred Question Nos. 45—60 were laid on the Table.

### 4. Unstarred Questions

Replies to Unstarred Question Nos. 398-627 were laid on the Table.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (1) (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 1994-95.

<sup>\*</sup>At 2.07 P.M.

- (ii) Annual Report of the National Minorities Development and Finance Corporation, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Rules, 1996 (Hindi and English versions) published in Notification No. S.O. 908 (E) in Gazette of India dated the 31st December, 1996, under sub-section (3) of section 73 of the person with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.
- (4) A copy of the Economic Survey, 1996-97' (Hindi and English versions).
- (5) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the State Farms Corporation of India, New Delhi, for the year 1995-96 within the stipulated period of nine months after the close of the Accounting year.
- (6) A copy of the Fertiliser (Control) (Amendment) Order, 1997 (Hindi and English versions) published in Notification No. S.O.57(E) in Gazette of India dated the 22nd January, 1997, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1995-96.
  - (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:—
  - (i) The Border Security Force Sub-Inspector (General Duty) (Group 'C' Posts) Recruitment Rules, 1994 published in Notification No. G.S.R. 25 in Gazette of India dated the 3rd February, 1995.
  - (ii) The Border Security Force Sub-Inspector (General Duty) (Group 'C' Posts) Amendment Rules, 1996 published in Notification No. G.S.R. 192 in Gazette of India dated the 4th May, 1996.
  - (iii) The Border Security Force (Printing Press Group 'C' Posts)
    Recruitment Rules, 1996 published in Notification No. G.S.R. 270
    in Gazette of India dated the 6th July, 1996.
  - (iv) The Border Security Force (Seniority, Promotion and Superannuation of Officers) (Amendment) Rules, 1996 published in Notification No. G.S.R. 269 in Gazette of India dated the 6th July, 1996.
  - (v) The Border Security Force (Seniority, Promotion and Superannuation of Officers) (Amendment) Rules, 1996 published in Notification No. G.S.R. 347 in Gazette of India dated the 24th August, 1996.
- (10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

## 6. Report of the Business Advisory Committee

SHRI SONTOSH MOHAN DEV presented the Tenth Report of the Business Advisory Committee.

### 7. Reports of the Standing Committee on Human Resource Development

SHRI I. G. SANADI laid on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:—

(1) Fifty-third Report on the Functioning of the National Institute of Ayurveda, Jaipur;

- (2) Fifty-fourth Report on the functioning of the National Institute of Mental Health and Neuro Sciences, Bangalore; and
- (3) Fifty-fifth Report on the functioning of the All India Institute of Speech and Hearing, Mysore.

#### 8. Motions for Elections to Committees

(i) PROF. RUPCHAND PAL moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998."

The motion was adopted.

### (ii) DR. MURLI MANOHAR JOSHI moved the following motion:—

"That the members of this House do proceed to elect in the manner required by Sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998."

The motion was adopted.

### (iii) DR. MURLI MANOHAR JOSHI moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

# (iv) SHRI G. VENKAT SWAMY moved the following motion :--

"That the members of this House do proceed to elect in the manner required by Sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998."

The motion was adopted.

(v) SHRI G. VENKAT SWAMY moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) SHRI KHAGAPATI PRADHANI moved the following motion :-

"That the members of this House do proceed to elect in the manner required by Sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998."

The motion was adopted.

(vii) SHRI KHAGAPATI PRADHANI moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on Welfare of the Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(viii) SHRI BALWANT SINGH RAMOOWALIA moved the following motion:—

"That in pursuance of Sections 3(3) (h) and 4 (1) of the Rehabilitation Council of India Act, 1992, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Rehabilitation Council of India, subject to other provisions of the said Act."

The motion was adopted.

 Submissions by Members on the issue of admissibility of Motion under Rule 184 for constitution of a Parliamentary Committee to go into all aspects of the Bofors gun deal.

The following members made submission on the issue of admissibility of Motion under Rule 184 for constitution of a Parliamentary Committee to go into all aspects of the Bofors gun deal:—

- (1) Shri Jaswant Singh
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)
- (2) Shri Sontosh Mohan Dev
- (3) Shri Somnath Chatterjee
- (4) Shri Madhukar Sirpotdar
- (5) Shri George Fernandes
- (6) Shri Illyas Azmi
- (7) Shri Chitta Basu
- (8) Shri Jai Prakash
- (9) Shri V.V. Raghavan
- (10) Shri N.K. Premchandran
- (11) Shri P.R. Dasmunsi
- (12) Shri Ramakant D. Khalap
- 10. Matters Under Rule 377
  - Shri Sona Ram Chaudhary raised a matter regarding need to grant citizenship rights to refugees of minority community migrated from Pakistan to border districts of Barmer and Jaisalmer during 1965 & 1971 Indo-Pak War.
  - Shri N.J. Rathava raised a matter regarding need for strict enforcement of provisions of SC & ST (Prevention of Atrocities) Act particularly in Gujarat State.
  - Shri Ajoy Mukhopadhyay raised a matter regarding need to take steps to
    protect the interests of Indian Consultants in Joint Venture Public
    Enterprises.
  - 4. Shri K. Parasuraman raised a matter regarding need to declare existing connecting roads falling on long coastal areas of Andhra Pradesh and Tamilnadu as National Highway.

Shri Gopalkrishna Thota raised a matter regarding need to defuse strike
of the employees of ONGC demanding construction of office building
and staff quarters at Rajamundry, Andhra Pradesh.

#### 11. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Sharad Yadav and seconded by Shri N.S.V. Chitthan and the amendments thereto moved on the 24th February, 1997, continued:—

"That an Address be presented to the President in the following terms:-

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1997."

The following members took part in the debate:—

- (1) Smt. Geeta Mukherjee
- (2) Shri Somnath Chatteriee
- (3) Shri Sharad Pawar 🗻
- (4) Shri Krishan Lal Sharma (Speech unfinished)

The discussion was not concluded.

### \* 12. Statement by Prime Minister

The Prime Minister made a statement regarding the fire in Baripada, Orissa. 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th February, 1997).

S. GOPALAN, Secretary-General.

<sup>\*</sup> At 3.50 P.M.

#### **LOK SABHA**

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Wednesday, February 26, 1997/Phalguna 7, 1918 (Saka)

#### No. 65

#### 11.01 A.M.

# 1. Obituary Reference

The Speaker made reference to the passing away of Shri D.L. Baitha, who was a member of Seventh Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Question Nos. 61—66 were orally answered. Replies to Starred Question Nos. 67—80 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 628-857 were laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Inter-State Council (Amendment) Order, 1996 (Hindi and English versions) published in Notification No. S.O. 902(E), in Gazette of India dated the 26th December, 1996, issued under proviso to article 263 of the Constitution.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 1995-96.

- (3) A copy of the Approach Paper to the Ninth Five Year Plan (1997—2002) (Hindi and English versions).
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1995-96.

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- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation and the Ministry of Power for the year 1996-97.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board for the year 1995-96, together with Audit Report thereon, under section 26 of the National Capital Region Planning Board Act, 1985.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation and the Ministry of Urban Affairs and Employment for the year 1996-97.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 1995-96.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1996 published in Notification No. G.S.R. 554 in Gazette of India dated the 14th December, 1996.
  - (ii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1996 published in Notification No. G.S.R. 555 in Gazette of India dated the 14th December, 1996.
  - (iii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1996 published in Notification No. G.S.R. 587(E) in Gazette of India dated the 26th December, 1996.
  - (iv) The Indian Forest Service (Pay) Fourth Amendment Rules, 1996 published in Notification No. G.S.R. 588(E) in Gazette of India dated the 26th December, 1996.
  - (v) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1996 published in Notification No. G.S.R. 589(E) in Gazette of India dated the 26th December, 1996.
  - (vi) The Indian Forest Service (Pay) Third Amendment Rules, 1996 published in Notification No. G.S.R. 590(E) in Gazette of India dated the 26th December, 1996.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1987-88.
  - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Order, 1997 (Hindi and English versions) published in Notification No. S.O. 26(E) in Gazette of India dated the 9th January, 1997, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

### 5. Report of the Committee on Private Members' Bills and Resolutions

Shri Suraj Bhan presented the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 6. Report of the Standing Committee on Agriculture

Shri Santosh Kumar Gangwar presented the Eighth Report (Hindi and English versions) of the Standing Committee on Agriculture on the action taken on the recommendations contained in the Thirty Eighth Report of the Committee regarding National Watershed Development Project for Rainfed Areas relating to the Ministry of Agriculture (Department of Agriculture & Cooperation).

### 7. Report of the Standing Committee on Home Affairs

Shri Badal Chowdhury laid on the Table a copy (Hindi and English versions) of the Thirty-sixth Report of the Standing Committee on Home Affairs on the "Insurgency situation in the North-eastern region".

# 8. Motion regarding Tenth Report of Business Advisory Committee.

Shri Srikanta Kumar Jena moved the following motion:—

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 25th February, 1987."

The Motion was adopted.

# , 9. Rulings by Speaker

The Speaker give the following Rulings:—

- (i) "On 24 February, 1997, Shri Jaswant Singh, M.P., had given a notice of motion under rule 184 of the Rules of Procedure and Conduct of Business in Lok Sabha for constituting a Committee of both Houses to go into all aspects of the documents received from Swiss authorities and to consider the Government's response thereto. The question of admissibility of the motion tabled by Shri Jaswant Singh and the scope of constituting another Parliamentary Committee was discussed yesterday (25.2.1997) in the Zero Hour. I have heard the valuable views expressed by Hon'ble members as well as the Government's view expressed by Shri Ramakant D. Khalap, Minister of State in the Ministry of Law and Justice.
- 2. Refering to the undertakings given by Government of India to Swiss authorities, the Minister stated as under—

"There are many more investigations which are going on and there are solemn undertakings between the two sovereign countries. If today we violate the undertaking given to the Swiss authorities, with what face could we go again to them and ask for further documents?"

3. Informing about the conditionalities attached, the Minister stated as under—

"The document transmitted and the information contained therein may be used for investigatory purposes or as evidence only in the interest of prosecution regarding an ordinary criminal offence. Any other use of this document and the information contained therein is subject to explicit and previous authorisation of the Federal Office for Police Matter."

#### The Minister added-

"Therefore, anticipating that such a question would be raised here, we requested the Swiss authorities whether they would allow us to disclose these papers. We have received last night a fax message from them saying that they cannot agree to this proposal of placing these documents on the Table of the House."

4. The Law Minister, on being asked, as to whether the CBI had disclosed the names, stated as under—

"There was a lot of kite flying going on. The newspapers were publishing so many things....

Therefore CBI thought it proper to inform the country that these were the entire set of names which they have received."

When asked to specify those names, the Minister added-

"They are before everybody."

- 5. There is no doubt that it is as much incumbent on the Parliament as on Government to honour international commitments and abide by the conditionalities mentioned by the Minister. It is, however, not clear why the CBI took an inconsistent stand and thought it proper to disclose the names, which the Parliament, as it turns now, is not entitled to know. This is therefore a serious matter to be taken note of by the Government and appropriate action taken by them under intimation to the House.
- 6. It may be recalled that a Joint Parliamentary Committee to enquire into the Bofors contract was constituted in 1987. The Committee held 50 sittings taking 140.25 hours in its deliberations. The Report of the Committee was presented on 26 April, 1988. The Report of the Joint Parliamentary Committee was discussed in the House on 4th and 5th May, 1988. Apart from this, the Bofors issue was discussed in one form or the other during the Eighth Lok Sabha and Ninth Lok Sabha for about 60 hours.
- 7. After going into all aspects of the matter I am of the opinion that no useful purpose will be served by appointing another Parliamentary Committee. I am therefore, not admitting the notice."
  - (ii) "I have received notices of motion under rule 184 from Shri Atal Bihari Vajpayee, Shri Jaswant Singh and Shrimati Sushma Swaraj, M.Ps., for recall of the Governor of Uttar Pradesh for the failure of the Constitutional machinery in Uttar Pradesh. I have also received notices of motion under rule 184 from Sarvashri Atal Bihari Vajpayee, Murli Manohar Joshi, Jaswant Singh, Rajendra Agnihotri and Smt. Sushma Swaraj, M.Ps., for recall of Governor of Uttar Pradesh for his failure to control of the deteriorating law and order situation in Uttar Pradesh.

The thurst of the first set of notices for recall of the Governor is that the Governor has failed in taking appropriate steps to form a Government in Uttar Pradesh after completion of the election process which has resulted in the failure of the Constitutional machinery in that State.

Hon'ble Members will recall that this issue was also sought to be raised in the House during the previous session by way of notices of Adjournment Motion given by several members. I had on 27 November, 1996 withheld my consent to the notices on the ground that the matter was pending before the Allahabad High Court.

The matter is at present pending before the Supreme Court. There is no material change in the situation inasmuch as the highest court of the land is now seized of the matter. The issue involves interpretation of a number of complicated legal points on which the court has yet to give its final verdict.

In view of this, I am disinclined to admit the notices of motion under rule 184 on the ground of failure of Constitutional machinery in the State.

Reverting to the second set of notices, they rest broadly on the logic that the deteriorating law and order situation in Uttar Pradesh merits the recall of the Governor.

The Ministry of Home Affairs to whom copies of notices were forwarded for furnishing a factual note, have forwarded a note on the law and order situation in Uttar Pradesh. The note, while giving break-up of various categories of crimes in the State for the past five years, states that the law and order situation in the State cannot be said to have worsened after the imposition of President's Rule. It is, however, admitted that "it is true that there have been some sensational cases of kidnapping and murder in recent past".

The matter was also raised in the House on 24 February, 1997. Almost all the members who participated in the discussion were of the view that there was total break-down of the law and order situation in the State. The Home Minister is on record having admitted that Uttar Pradesh was "heading for anarchy, chaos and destruction." If that be the perception of the Home Minister of the country regarding the State of affairs in Uttar Pradesh. I feel that the members are justified in demanding a discussion.

The question is whether the discussion should necessarily be under Rule 184. In this context, Hon'ble Members may recall that the Minister of Home Affairs while replying to supplementaries to Starred Question No. 43 on 25 February, 1997, had stated that "wherever any State is brought under the President's rule an Advisory Committee consisting of representatives of different political parties is constituted for acting during the period of the President's Rule. Unfortunately, in the case of U.P. such a committee has not yet been constituted as there is some technical and legal hitch. We are trying to overcome that as soon as possible so that an Advisory Committee is set up."

Considering the entire facts and circumstances of the case, including the above assurance given by the Hon'ble Home Minister and his genuine and candid concern for the state, and also further taking into account the opportunities that may be available to the Members at the time of passing of U.P. Budget, I find that a detailed discussion under Rule 193 should be adequate. I am, therefore, inclined to admit a short duration discussion under Rule 193 and allow it accordingly.

Let me also hasten to direct that Government should immediately establish an Advisory Committee of the Parliamentarians of U.P., truly representative of the various political parties, so that the U.P. Governor is fully informed of the ground realities as preceived by the peoples' representatives."

### 10. The Budget (Railways)-1997-98

Shri Ram Vilas Paswan presented a statement of the estimated receipt and expenditure of the Government of India for the year 1997-98 in respect of Railways.

# 11. Demands for Excess Grants (Railways)-1994-95

Shri Ram Vilas Paswan presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1994-95.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.48 P.M.)

#### 12. Matters Under Rule 377

1. Dr. Laxminarain Pandey raised a matter regarding need for conversion of railway line between Neemuch and Ratlam into broad gauge.

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- 2. Smt. Sheela Gautam raised a matter regarding need to solve the problem of erosion caused by river Yamuna between Khair Tahsil (U.P.) and Palwal Tahsil (Haryana).
- 3. Shri Bijoy Krishna Handique raised a matter regarding need for early probe into illicit traffic in Indian antiques by a London based art auction House.
- 4. Shri Anadi Sahu raised a matter regarding need to release more funds for providing relief to the people affected by acute drought in Orissa.
- 5. Shri Sanat Kumar Mandal raised a matter regarding need to improve the functioning of telephone in rural areas particularly in Sunderbans area, West Bengal.
- 6. Dr. Ballram raised a matter regarding need to connect Azamgarh in U.P. by direct train service with other important cities.
- 7. Shri M. Selvarasu raised a matter regarding need to take over Nagapattinam port in Kerala and develop it as a major port.

#### 13 Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Sharad Yadav and seconded by Shri N.S.V. Chitthan and the amendments thereto moved on the 24th February, 1997, continued:—

'That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20 February, 1997"."

The following members took part in the debate:—

- (1) Shri Krishan Lal Sharma
- (2) Shri Madhukar Sirpotdar
- (3) Shri Nitish Kumar
- (4) Shri Virendra Kumar Singh

- (5) Shri Surjit Singh Barnala
- (6) Shri K.P. Singh Deo
- (7) Shri Dileephai Sanghani
- (8) Shri Sukh Lal Kushwaha
- (9) Shri Ram Sagar
- (10) Shri M. Ramanathan (Speech unfinished)

The discussion was not concluded.

### \*14. Statement by Minister

The Minister of External Affairs made a statement on the tripartite agreement between India, Iran and Turkmenistan.

#### 7 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27 February, 1997).

S. GOPALAN, Secretary-General.

<sup>\*</sup> At 4.33 p.m.

#### LOK SABHA

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### **BULLETIN—PART I**

(Brief Record of Proceedings)

Thursday, February 27, 1997/Phalguna 8, 1918 (Saka)

No. 66

11 A.M.

### 1. Starred Ouestions

Starred Question Nos. 81, 82 and 84—86 were orally answered. Replies to Starred Question Nos. 83 and 87—100 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 858—1087 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1995-96, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Employees' State Insurance (Central) Second Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 582(E) in Gazette of India dated the 23rd December, 1996 under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948.
- (6) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1995-96, under section 34 of the Employees' State Insurance Act, 1948.
- (6a) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1995-96.
- (6b) A copy of the Annual Accounts (Hindi and English versions) of the Employees State Insurance Corporation, New Delhi, for the year 1995-96, together with Audit Report thereon, under section 36 of the Employees State Insurance Act, 1948.
- (7) Acopy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the MSTC Limited and its subsidiary, Ferro Scrap Nigam Limited for the year 1995-96.
- (ii) Annual Report of the MSTC Limited and its subsidiary, Ferro Scrap Nigam Limited for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Radio, Television and Video Cassette Recorder Sets (exemption from Licensing Requirements) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 574(E) in Gazette of India dated the 19th December, 1996 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1995-96, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1995-96.
    - (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Indian Railway Construction Company, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Indian Railway Construction Company, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 5 of 1996)—(Commercial)—Participation of Private Parties with Oil and Natural Gas Corporation Limited in production of Crude Oil and Natural Gas, under article 151(1) of the Constitution.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.16 P.M.)

#### 4. Matters under Rule 377

- 1. FROF. AJIT KUMAR MEHTA raised a matter regarding need to strengthen core sector for generation of power.
- SHRI T. GOVINDAN raised a matter regarding need to review the declared support price of Copra.
- 3. SHRI BRIJ BHUSHAN TIWARI raised a matter regarding need to protect the interests of sugarcane growers particularly in U.P.
- 4. PROF. PREMSINGH CHANDUMAJRA raised a matter regarding need to waive off outstanding Special Term Loan against Punjab.
- 5. SHRI PUNNU LAL MOHLE raised a matter regarding need to set up a new railway Zone in Bilaspur district, Madhya Pradesh.
- 6. SHRI K.C. KONDAIAH raised a matter regarding need to set up a Unit of Institute of Fashion Technology at Bellary, Karnataka.
- 7. SHRI K.P. SINGH DEO raised a matter regarding need to inlcude Betra Community of Orissa in the list of Scheduled Castes.
- 8. DR. CHHATRAPAL SINGH raised a matter regarding need to ensure payment of dues to sugarcane growers in U.P. particularly in Bulandshahar district.

#### 5. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Sharad Yadav and seconded by Shri N.S.V. Chitthan and the amendments thereto moved on the 24th February, 1997, continued:

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1997'."

The following members took part in the debate:-

- (1) Shri M. Ramanathan
- (2) Shri Pramothes Mukherjee
- (3) Shri Chaman Lal Gupta
- (4) Shri Jai Prakash
- (5) Dr. Prabin Chandra Sarma
- (6) Dr. M. Jagannath
- (7) Shri Sultan Salahuddin Owaisi
- (8) Shri Manabendra Shah
- (9) Shri P. Namgyal
- (10) Shri E. Ahamed
- (11) Shri N. Dennis
- (12) Shri Syed Masudal Hossain
- (13) Shri Anant Kumar
- (14) Shri Chitta Basu (Speech unfinished)

The discussion was not concluded.

## \*6. Statement by Minister

The Minister of Communications made a statement regarding Village Public Telephones

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th February, 1997).

S. GOPALAN,

Secretary-General.

<sup>\*</sup> At 3.35 P.M.

#### **LOK SABHA**

#### BULLETIN -- PART I

(Brief Record of Proceedings)

Friday, February 28, 1997/Phalguna 9, 1918 (Saka)

No. 67

11.01 A.M.

#### 1. Starred Questions

Starred Question Nos. 101—105 were orally answered. Replies to Starred Ouestion Nos. 106—120 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1088—1289 were laid on the Table.

## 3. Announcement by Speaker

The Speaker made the following announcement:—

"I would like to inform the House that as is customary, the House would adjourn at 4 P.M. today to re-assemble at 5 P.M. for presentation of the General Budget.

It being a Friday, as per past precedents, Private Members' Business would be taken up today at 2 P.M. and will conclude at 4 P.M."

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) S.O.827(E) published in Gazette of India dated the 27th November, 1996 containing Order notifying the Pratap Paper Mills Limited, Jantipur, Punjab as a mill producing newsprint.

- (ii) S.O. 828(E) published in Gazette of India dated the 27th November, 1996 containing Order notifying the Kamakshi Papers (P) Limited, Gajraula, Uttar Pradesh as a mill producing newsprint.
- (iii) S.O. 52(E) published in Gazette of India dated the 20th January, 1997 containing Order notifying the M/s. B.V.V. Paper Industries Limited, Marichinaicken-Palayam, Tamil Nadu as a mill producing newsprint.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin, for the year 1995-96, together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Coir Board, Cochin, for the year 1995-96.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—
  - (i) The SEBI (Custodian of Securities) Amendment Regulations, 1996 published in Notification No. S.O. 851(E) in Gazette of India dated the 4th December, 1996.
  - (ii) The Securities and Exchange Board of India (Venture Capital Funds) Regulations, 1996 published in Notification No. S.O. 850(E) in Gazette of India dated the 4th December, 1996.
  - (iii) The Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 published in Notification No. S.O. 856(E) in Gazette of India dated the 9th December, 1996.
  - (iv) The Securities and Exchange Board of India (Underwriters)
    Amendment Regulations, 1997 published in Notification No.
    S.O. 46(E) in Gazette of India dated the 17th January, 1997.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1995 to

- the 30th June, 1996 along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- (6) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996, together with Auditor's Report thereon:—
  - (i) Rayalaseema Grameena Bank, Cuddapah.
  - (ii) Puri Gramya Bank, Pipli.
  - (iii) South Malabar Gramin Bank, Malappuram.
  - (iv) Champaran Kshetriya Gramin Bank, Motihari.
  - (v) Gurdaspur Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur.
  - (vi) Kapurthala-Ferozpur Kshetriya Gramin Bank, Kapurthala.
  - (vii) Palamau Kshetriya Gramin Bank, Deltonganj.
  - (viii) Nalanda Gramin Bank, Biharsharif.
    - (ix) Santhal Parganas Gramin Bank, Dumka.
    - (x) Baitarani Gramya Bank, Baripada.
    - (xi) Pratapgarh Kshetriya Gramin Bank, Pratapgarh.
  - (xii) Cachar Gramin Bank, Silchar.
  - (xiii) Kshetriya Gramin Bank, Hoshangabad.
  - (xiv) Nagarjuna Grameena Bank, Khammam.
  - (xv) Chaitanya Grameena Bank, Tenali.
  - (xvi) Singhbhum Kshetriya Gramin Bank, Chaibasa.
  - (xvii) Kisan Gramin Bank, Badaun.
  - (xviii) Bardhaman Gramin Bank, Bardhwan.
    - (xix) Bolangir Anchalik Gramya Bank, Bolangir.
    - (xx) Bundi Chittorgarh Kshetriya Gramin Bank, Bundi.
    - (xxi) Barabanki Gramin Bank, Barabanki.
  - (xxii) Ballia Kshetriya Gramin Bank, Ballia.
  - (xxiii) Indore Ujjain Kshetriya Gramin Bank, Ujjain.
  - (xxiv) Jhabua Dhar Kshetriya Gramin Bank, Jhabua.
  - (xxv) Mahakaushal Kshetriya Gramin Bank, Narsinghpur.

- (7) A copy of the Twenty-Sixth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as at the 31st March, 1996, under section 29 of the Life Insurance Corporation Act, 1956.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report/Audited Accounts\* of the Indian Investment Centre for the year 1995-96.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994.
  - (i) G.S.R. 74(E) published in Gazette of India dated the 14th February, 1997 together with an explanatory memorandum regarding exemption to the Taxable Service provided by an insurer carrying on general insurance business from the whole of the service tax leviable thereon.
  - (ii) G.S.R. 75(E) published in Gazette of India dated the 14th February, 1997 together with an explanatory memorandum regarding exemption to taxable services provided to the United Nations of an International Organisation from the whole of the service tax leviable thereon.
  - (iii) G.S.R. 76(E) published in Gazette of India dated the 14th February, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 5/96-Service Tax dated the 3rd April, 1996.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:—
  - (i) G.S.R. 578 (E) published in Gazette of India dated the 20th December, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on sodium Ferrocyanide of People's Republic of China origin, when imported into India.

<sup>\*</sup>Annual Report and Audited Accounts were laid on the Table of the House on the 21st February, 1997.

- (ii) G.S.R. 579 (E) published in Gazette of India dated the 20th December, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on Dead Burnt Magnesite having Mgo contents ranging from 85 percent to 92 percent of People's Republic of China origin, when imported into India.
- (iii) G.S.R. 33 (E) published in Gazette of India dated the 24th January, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on Low Carbon Ferrow Chrome of specified grades, originating in or exported from Russia and imported into India.
- (iv) G.S.R. 34 (E) published in Gazette of India dated the 24th January, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on Low Carbon Ferrow Chrome of specified grades, originating in or exported from Kazakhistan and imported into India.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 593 (E) published in Gazette of India dated the 27th December, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 37/96-Cus., dated the 23rd July, 1996.
  - (ii) G.S.R. 14 (E) published in Gazette of India dated the 16th January, 1997 together with an explanatory memorandum seeking to exempt Countervailing Duty on import of the goods from Nepal to India on the scheme of exemption given to the similar Small Scale Industries in India.
  - (iii) G.S.R. 21 (E) published in Gazette of India dated the 20th January, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 37/96-Cus., dated the 23rd July, 1996.
- (12) A copy of the Company Secretaries (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No.

710/1 (M)/20 in Gazette of India dated the 28th November, 1996 under sub-section (4) of section 39 of the Company Secretaries Act, 1980.

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- (13) A copy of the Adhoc Exemption Order No. 53/18/96-CX (Hindi and English versions) dated the 27th December, 1996 together with explanatory memorandum seeking to exempt from excise duty 500 tents distributed free to the Kashmiri migrants staying in Jammu and to the people affected in Kashmir Valley following the Charare-Sharief fire incident under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Calcutta, for the year 1995-96.

#### 5. Statements by Ministers

- (i) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd March, 1997.
- \*(ii) The Minister of Communications made a statement regarding the postal services.

#### 6. Government Bill-Introduced

The Coffee (Amendment) Bill, 1997.

#### 7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Sharad Yadav and seconded by Shri N.S.V. Chitthan and the amendments thereto moved on the 24th Februrary, 1997, continued:

"That an Address be presented to the President in the following terms:-

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both House of Parliament assembled together on the 20th February, 1997;'."

<sup>\*</sup>At 3.50 P.M.

The following members took part in the debate:-

- 1. Shri Chitta Basu
- 2. Shri Ram Kripal Yadav
- 3. Shri Harbhajan Lakha

The discussion was not concluded.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.12 P.M.).

# 8. Motion regarding fifth Report of Committee on Private Members' Bills and Resolutions

Shrimati Sheela Gautam moved the following motion:—

"That this House do agree with the Fifth Report of the Committee on Private Members'. Bills and Resolutions presented to the House on the 26th February, 1977."

The motion was adopted.

#### 9. Private Member's Resolution-Under Consideration

Shri Jagat Vir Singh Drona concluded his speech on the following Resolution moved by him on 13 December, 1996.

"This House expresses its grave concern over the large scale illegal immigration into the country since 1975 and recommends that concrete steps be taken to identify all those illegal immigrants and deport them to the country of their origin."

The following members took part in the debate:-

- (1) Shri Dwaraka Nath Das
- (2) Shri Uddhab Barman
- (3) Smt. Jayawantiben Mehta
- (4) Shri Ramashrav Prasad Singh
- (5) Shri Vijay Kumar Goel
- (6) Shri Iliyas Azmi
- (7) Shri Manoranjan Bhakta (Speech unfirnished)

The discussion was not concluded.

(Lok Sabha adjourned at 4 P.M. and re-assembled at 5.01 P.M.)

## 10. The Budget (General)-1997-98

Shri P. Chidambaram presented a statement of the estimated receipts and expenditure of the Government of India for the year 1997-98.

## 11. Government Bill-Introduced

The Finance Bill, 1997.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd March, 1997).

S. GOPALAN, Secretary-General.

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#### LOK SABHA

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Monday, March 3, 1997/Phalguna 12, 1918 (Saka)

#### No. 68

#### 11.03 A.M.

#### 1. Starred Questions

Starred Question Nos. 123, 125, 127 and 128 were orally answered. Replies to Starred Question Nos. 121, 122, 124, 126 and 129—140 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 1290-1519 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1995-96.
    - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1995-96.
    - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 432(E) published in Gazette of India dated the 20th September, 1996 approving the Bombay Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
  - (ii) G.S.R. 455(E) published in Gazette of India dated the 7th October, 1996 approving the Visakhapatnam Port Employees' (Leave) Amendment Regulations, 1996.
  - (iii) G.S.R. 536(E) published in Gazette of India dated the 22nd November, 1996 approving the Kandla Port Pilot Service (Training, Grading and Seniority) Amendment Regulations, 1996.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1995-96.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1995-96.
  - (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
  - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1995-96.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 1995-96.
    - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1995-96, together with Audit Report discreon.
  - (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
  - (12) A copy of the National Council for Teacher Education (Guidelines for B.Ed. through Correspondence for regular serving teachers) Regulations 1996 (Hindi and English versions) published in Notification No. F. 28-3/96 NCTE in Gazette of India dated the 6th July, 1996 under section 33 of the National Council for Teacher Education Act. 1993.
  - (13) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1994-95, together with Audit Report thereon.
  - (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 1995-96.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 1995-96.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1995-96, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

## 4. Statement by Minister

The Minister of Textiles made a statement on National Textile Corporation Ltd.

#### 5. Government Bill-Introduced

The National Institute of Pharmaceutical Education and Research Bill, 1997.

 Submission by Members on the question of admission of Motion Under Rule 184 regarding recall of Governor of U.P.

The following members made submissions on the question of admission of Motion Under Rule 184 regarding recall of Governor of U.P.:—

- (1) Shri Jaswant Singh
- (2) Shri Ram Sagar
- (3) Shri Atal Bihari Vajpayee

- (4) Shri Sontosh Mohan Dev
- (5) Shri Chandra Shekhar
- (6) Shri Iliyas Azmi
- (7) Shri Brij Bhushan Tiwari
- (8) Shri Nirmal Kanti Chatterice
- (9) Shri G.M. Banatwala
- (10) Shri Nitish Kumar
- (11) Shri Rup Chand Pal
- (12) Shri Madhukar Sirpotdar
- (13) Shri P.R. Dasmunsi
- (14) Shri Ram Naik
- (15) Shri Srikanta Kumar Jena

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.10 P.M.)

#### 7. Matters Under Rule 377

- (1) Shri Jagatvir Singh Drona raised a matter regarding need to ensure uninterrupted power supply to Kanpur (U.P.)
- (2) Shri Rameshwar Patidar raised a matter regarding need to sanction schemes forwarded by Government of Madhya Pradesh to protect ground level water in the State.
- (3) Shri Rajiv Pratap Rudy raised a matter regarding need to treat all telephone exchanges within 20 KM. range as local in Chapra district, Bihar.
- (4) Shri Naval Kishore Rai raised a matter regarding need to develop Sitamarhi in Bihar as a place of tourist resort.
- (5) Shri A. Sampath raised a matter regarding need for construction of a highway cutting across the Sahyadris connecting Chennai and Thiruvananthpuram, Kerala.
- (6) Dr. Prabin Chandra Sarma raised a matter regarding need to enact a legislation to preserve rich bio-diversity of the country.

- (7) Kum. Prida Topno raised a matter regarding need to ensure that Bista Dolomite Stone and Lime Stone Mines at Birmitrapur, Orissa are not closed.
- (8) Shri K. H. Muniyappa raised a matter regarding need for expeditious implementation of recommendations of Fifth Pay Commission.
- (9) Shri Sriballav Panigrahi raised a matter regarding need to set up proposed Bottling Plant of ONGC near Jharsuguda, Orissa.

#### 8. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Sharad Yadav and seconded by Shri N.S.V. Chitthan and the amendments thereto moved on the 24th February, 1997, continued:

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1997'."

The following members took part in the debate:--

- (1) Shri Rameshwar Patidar
- (2) Shri Dileep Singh Bhuria
- (3) Shri Oemarul Islam
- (4) Shri Sunderlal Patwa
- (5) Shri Ramashray Prasad Singh
- (6) Shri LP. Hazarika
- (7) Dr. Arvind Sharma
- (8) Shri Vinay Katiyar
- (9) Shri Iliyas Azmi
- (10) Prof. Rita Verma
- (11) Shri P. Kodandaramaiah
- (12) Dr. Shafiqur Rahman Barq

- (13) Prof. Prem Singh Chandumajra
- (14) Shri C. Narayana Swamy
- (15) Shri Amar Pal Singh
- (16) Shri Shivanand Hemappa Koujalgi
- (17) Shri P.C. Thomas
- (18) Shri Nakli Singh
- (19) Shri Punnu Lal Mohle

The discussion was not concluded.

7.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th March, 1997)

S. GOPALAN, Secretary-General.

#### **LOK SABHA**

#### BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, March 4, 1997/Phalguna 13, 1918 (Saka)

No. 69

11 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 142-147 were orally answered. Replies to Starred Question Nos. 141 and 148—160 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Ouestion Nos. 1520—1749 were laid on the Table.

#### 3. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Sharad Yadav and seconded by Shri N.S.V. Chitthan and the amendments thereto moved on 24th February, 1997, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply. grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1997'."

Shri H. D. Deve Gowda replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

A copy of the Annual Report (Hindi and English versions) of (1) the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Physically Handicapped, New Delhi, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1995-96.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National & Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 1995-96.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Notification No. S.O. 622(E) (Hindi and English versions) published in Gazette of India dated the 6th September,

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- 1996 making certain amendments in the Notification No. S.O. 83(E) dated the 16th February, 1987, issued under section 10 of the Environment (Protection) Act, 1986.
- (10) A copy of the Notification No. S.O. 623(E) (Hindi and English versions) published in Gazette of India dated the 6th September, 1996 making certain amendments in the Notification No. S.O. 84(E) dated the 16th February, 1987, issued under section 11 of the Environment (Protection) Act, 1986.
- (11) A copy of the Notification No. S.O. 624(E) (Hindi and English versions) published in Gazette of India dated the 6th September, 1996 making certain amendments in the Notification No. S.O. 394(E) dated the 16th April, 1987, issued under section 19 of the Environment (Protection) Act, 1986.
- (12) A copy of the Hazardous Waste (Management and Handling) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. S.O. 625(E) in Gazette of India dated the 6th September, 1996, under section 26 of the Environment (Protection) Act, 1986.
- (13) A copy of the Notification No. S.O. 23(E) (Hindi and English versions) published in Gazette of India dated the 8th January, 1997 delegating the powers to Chairman, State Pollution Control Boards/Committees to issue directions to any Industry or any local or other authority for the violations of the standards and rules relating to hazardous wastes notified under the Environment (Protection) Act, 1986 issued under section 23 of the said Act.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 1995-96.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Gov-

ernment of the working of the Animal Welfare Board of India, Madras, for the year 1995-96.

- (16) A copy of the Border Security Force Engineering set up (Group 'C' combatised, technical staff) Recruitment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 553 in Gazette of India dated the 14th December, 1996, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (17) A copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union for the year 1995-96.
- (18) A copy of the Delhi Municipal Corporation (Tax on Advertisements other than Advertisements published in Newspapers) Bye-laws, 1996 (Hindi and English versions) published in Notification No. F. 13(125)/94-96/UD/10922 in Delhi Gazette dated the 15th July, 1996, under section 481A of the Delhi Municipal Corporation Act, 1957.

# 5. Report of the Committee on Private Members' Bills and Resolutions

Shri Shiv Raj Singh Chauhan presented the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 6. Reports of Standing Committee on Energy

Shri Jagmohan presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:

- (1) Fifth Report on Action Taken by the Government on the recommendations contained in their Thirty-Fifth Report (Tenth Lok Sabha) on "Rehabilitation Policy of Tehri Hydro Electric Project—A Case Study".
- (2) Sixth Report on Action Taken by the Government on the recommendations contained in their Thirty-Sixth Report (Tenth Lok Sabha) on "Fast Track Power Projects—An Evaluation".

- (3) Seventh Report on Action Taken by the Government on the recommendations contained in their Thirty-Forth Report (Tenth Lok Sabha) on "Nuclear Power Programme—An Evaluation".
- (4) Eighth Report on Action Taken by the Government on the recommendations contained in their Thirty-Seventh Report (Tenth Lok Sabha) on "Problems of Rajasthan Atomic Power Stations".
- (5) Ninth Report on Action Taken by the Government on the recommendations contained in their Thirty-Eighth Report (Tenth Lok Sabha) on "Finalisation of Service Conditions and Absorption of Deputationists in Nuclear Power Corporation of India Ltd.".

(Lok Sabha adjourned at 1.38 P.M. and re-assembled at 2.48 P.M.)

#### 7. Supplementary Demands for Grants (Railways), 1996-97

Shri Ram Vilas Paswan presented a statement (Hindi and English versions) showing in supplementary Demands for Grants in respect of the Budget (Railways) for 1996-97.

#### 8. Calling Attention

Prof. P.J. Kurien called the attention of the Minister of Commerce to the situation arising out of steep fall in the prices of natural rubber and other cash crops in Kerala and the steps taken by the Government in regard thereto.

The Minister of State of the Ministry of Commerce made a statement in regard thereto.

#### 9. Government Bill-Introduced

The National Environment Appellate Authority Bill, 1997.

#### 10. Statement Regarding Oridinance-Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the National Environment Appellate Authority Ordinance, 1997 was laid on the Table.

#### 11. Matters Under Rule 377

- (1) Shri Prakash Mani Tripathi raised a matter regarding need to develop Kushinagar and Fazil Nagar as places of national tourist centre.
- (2) Shri V. Dhananjay Kumar raised a matter regarding need to clear the proposals of Karnataka Government for upgrading state highways into National Highways.

- (3) Shri Anadi Sahu raised a matter regarding need to prevent use of propane for any other purpose other than for cooking.
- (4) Shri Virendra Kumar Singh raised a matter regarding need to declare Special Package Programme for naxatile affected districts particularly Aurangabad district in Bihar.
- (5) Shri V.P. Shanmuga Sundaram raised a matter regarding need to review the decision to withdraw the rebate on sale of Handloom cloth during festival season.
- (6) Shri Madhukar Sirpotdar raised a matter regarding need to allow Government of Maharashtra to purchase wheat directly from Punjab and Haryana.
- (7) Shri Harivansh Sahai raised a matter regarding need to declare remaining four divisions of Changalpattu Parliamentary constituency in Tamilnadu as backward area.

#### \*12. Statutory Resolution-Withdrawn

Shri Girdharilal Bhargava moved the following Resolution:—

"That this House disapproves of the Special Court (Trial of Offences Relating to Transactions in Securities) (Amendment) Ordinance, 1997 (No. 6 of 1997) promulgated by the President on January 16, 1997."

After discussion as indicated in para (13) below, the Resolution was withdrawn by leave of the House.

#### \*13. Government Bill-Passed

The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1997.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined discussion on the Resolution (vide para 12 above) and the motion for consideration of the Bill:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Ajay Chakraborty
- (3) Shri Guman Mal Lodha
- (4) Shri Balai Ray
- (5) Shri Ram Kirpal Yadav

<sup>\*</sup> Discussed together.

Shri P. Chidambaram replied to the debate.

Shri Girdharilal Bhargava spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enancting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri P. Chidambaram.

The Motion was adopted and the Bill was passed.

## \*14. Statutory Resolution—Under consideration

Prof. Rasa Singh Rawat moved the following Resolution:—

"That this House disapproves of the Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Ordinance, 1997 (No. 7 of 1997) promulgated by the President on January 24, 1997."

#### \*15. Government Bill-Under consideration

The Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Bill, 1997.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined discussion on the Resolution (vide para 14 above) and the motion for consideration of the Bill:—

- (1) Shri Guman Mal Lodha
- (2) Kumari Mamata Banerjee
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Shatrughan Prasad Singh (Speech unfinished).

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th March, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-6133LS-4-3-1997.

<sup>\*</sup>Discussed together.

#### **LOK SABHA**

#### BULLETIN -- PART I

(Brief Record of Proceedings)

Wednesday, March 5, 1997/Phalguna 14, 1918 (Saka)

#### No. 70

#### 11.01 A.M.

#### 1. Starred Questions

Starred Question Nos. 161 and 163—166 were orally answered. Replies to Starred Question Nos. 162 and 167—180 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos.1750—1979 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, New Delhi, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts\* of the Consultancy Development Centre, New Delhi, for the year 1995-96.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, for the year 1995-96, alongwith Audited Accounts, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

<sup>\*</sup>Report and Audited Accounts were laid on the Table of the House on the 26th February, 1997.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1996 Published in Notification No. G.S.R. 585(E) in Gazette of India dated the 26th December, 1996.
  - (ii) The Indian Forest Service (Pay) Fifth Amendment Rules, 1996 Published in Notification No. G.S.R. 586(E) in Gazette of India dated the 26th December, 1996.
  - (iii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1997 Published in Notification No. G.S.R. 17(E) in Gazette of India dated the 17th January, 1997.
  - (iv) The Indian Forest Service (Pay) Amendment Rules, 1997 Published in Notification No. G.S.R. 18(E) in Gazette of India dated the 17th January, 1997.
- (7) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
  - (i) Forty-Sixth Annual Report of the Union Public Service Commission for the year 1995-96.
  - (ii) Memorandum explaining reasons for non-acceptance of the Advice of the Union Public Service Commission in respect of the cases referred to in chapter VIII of the above report.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

(Lok Sabha adjourned at 2.08 P.M. and re-assembled at 3.11 P.M.)

#### **4** Matters Under Rule 377

- (1) Shri Vinay Katiyar raised a matter regarding need to establish a Central University in Faizabad, U.P.
- (2) Shri Bhagwan Shankar Rawat raised a matter regarding need to amend the provisions relating to land acquisition under U.P. Avas Evam Vikas Parishad Act, 1965.
- (3) Shri Dhirendra Aggarwal raised a matter regarding need to set up 2000 mega watt power project in Central Bihar.
- (4) Shri S. Bangarappa raised a matter regarding need to take steps to save indigenous newsprint units from closure.
- (5) Shri S.D.N.R. Wadiyar raised a matter regarding need to include Parivara, Besta and Talvaras communities of Karnataka in the list of scheduled tribes.
- (6) Shri Uddhab Barman raised a matter regarding need to provide more funds to Government of Assam for anti-malaria programme.
- (7) Shri Ramashray Prasad Singh raised a matter regarding need to set up Central School with boarding facilities in Bihar and other backward States.
- (8) Dr. Baliram raised a matter regarding need to amend Indian Penal Code to empower police to check unauthorised occupation of land.

## \*5. Statutory Resolution—Negatived.

Discussion on the following Resolution moved by Prof. Rasa Singh Rawat on the 4th March, 1997 continued:—

"That this House disapproves of the Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Ordinance, 1997 (No. 7 of 1997) promulgated by the President on January 24, 1997."

After discussion as indicated in Para 6 below, the Resolution was negatived.

## \*6. Government Bill—Passed

The Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Bill, 1997.

<sup>\*</sup>Discussed together.

Combined discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on the 4th March, 1997 and the Resolution (vide para 5 above) continued,

The following members took part in the debate:—

- (1) Shri Shatrughan Prasad Singh
- (2) Shri Girdharilal Bhargava
- (3) Shri Sriballav Panigrahi
- (4) Shri Chitta Basu
- (5) Shri Pradeep Bhattacharya
- (6) Shri Dau Dayal Joshi
- (7) Shri A. Sampath
- (8) Shri Pramothes Mukherjee
- (9) Shri George Fernandes

Shri P. Chidambaram replied to the debate.

Prof. Rasa Singh Rawat spoke (by way of reply to his Statutory Resolution).

The Motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri P. Chidambaram.

The Motion was adopted and the Bill was passed.

## \*\*7. Statutory Resolution—Withdrawn

Shri Girdharilal Bhargava moved the following Resolution:—

"That this House disapproves of the Depositories Related Laws (Amendment) Ordinance, 1997 (No. 5 of 1997) promulgated by the President on January 15, 1997."

After discussion as indicated in Para (8) below, the Resolution was withdrawn by leave of the House.

<sup>\*\*</sup>Discussed together.

#### \*\*8. Government Bill—Passed

The Depositories Related Laws (Amendment) Bill, 1997.

The Motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined discussion on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—

- (1) Prof. Rasa Singh Rawat
- (2) Kumari Mamata Banerjee
- (3) Shri Balai Ray
- (4) Shri Nirmal Kanti Chatterjee

Shri P. Chidambaram replied to the debate.

Shri Girdharilal Bhargava spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri P. Chidambaram.

The Motion was adopted and the Bill was passed.

#### 6. 17 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th March, 1997).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-6188LS-5-3-97.

<sup>\*\*</sup>Discussed together.

## 1)

#### LOK SABHA

#### BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, March 6, 1997/Phalguna 15, 1918 (Saka)

No. 71

11.02 A.M.

#### 1. Starred Questions

Starred Question Nos. 181—183 and 185 were orally answered. Replies to Starred Question Nos. 184 and 186—200 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1980—2209 were laid on the Table.

#### 3. Ruling by Speaker

The Speaker give the following Ruling:-

"Members may recall that I had given my ruling on 26 February, 1997, on notices of motion under rule 184 for recall of the Governor of Uttar Pradesh *inter alia* on the ground of deteriorating law and order situation in U.P. and had admitted a Short Duration Discussion under Rule 193."

Shri Jaswant Singh gave another notice of motion under rule 184 on 27 February, 1997 for recall of the Governor of Uttar Pradesh on the ground of his disagreement with the Union Home Minister's assessment of the deteriorating law and order situation in Uttar Pradesh. Subsequently on 28 February, 1997. Shri Atal Bihari Vajpayee and Shri Parmod Mahajan gave identical notices of motion under rule 184. Dr. Murli Manohar Joshi also gave a notice under rule 184 on 28 February, 1997 on similar grounds.

These notices are based on subsequent developments in which the Governor of Uttar Pradesh is reported to have stated publicly that he had spoken to the Prime Minister who was quite satisfied with the law and order situation in Uttar Pradesh. It has also been reported that the Chief Secretary, Uttar Pradesh has expressed shock and surprise on the newspaper reports from New Delhi

regarding the law and order situation in Uttar Pradesh. Reports about these 'developments were also referred to in the debates in the House on 3 March, 1997.

Shri Jaswant Singh while seeking to raise the issue on the floor of the House on 3 March, 1997 and earlier on 28 February, 1997 tried to drive home the point that the disagreement between the union Home Minister and the Governor of the State regarding the assessment of law and order situation was a matter of grave concern which warranted a discussion under rule 184 rather than a Short Duration Discussion under rule 193 as ruled by me on 26 February, 1997. Several other members also expressed their views on the matter.

The thrust of the arguments of the members who demanded that the motion under rule 184 be admitted was that it is a very alarming situation indeed where the Governor of a State who has been described as "a part of the State apparatus" and who has "a duty to report to the Union", is publicly contradicting and controverting the statement made by the Home Minister of the Union Government on the floor of the House. It was also emphasised in the arguments that the Chief Secretary of the State, who acts directly under the control of the Governor during the President's rule in the State, has chosen to express shock and surprise at the New Delhi reports regarding deteriorating law and order situation in U.P. It was, therefore, argued that a situation had arisen in which the Governor had acted in a manner that impeded the executive power of the Union Government, justifying a discussion on the conduct of the Governor.

The members who have opposed the admission of the notices under rule 184, too felt that the issue was serious and the Government should clarify its stand on whether or not it was satisfied with the situation in Uttar Pradesh. They, however, have felt that a Short Duration Discussion on the law and order situation in Uttar Pradesh which had already been admitted would serve the purpose. The Hon'ble Minister for Parliamentary Affairs, Shri Jena, while intervening in the discussion on 3 March, 1997 observed:—

"Perceptions differ. Sitting here in Delhi I will have a perception about the law and order situation in U.P. or in any other State. But the Governor has also got a right two submit to the Government of India about his perception regarding the law and order situation obtaining in U.P."

I have also since received a fax communication dated 5 March, 1997 from the Governor of Uttar Pradesh in which he has stated as under:—

"The law and order situation in U.P. is under discussion in Parliament. In this regard, I would like to clarify that I hold the Hon'ble Home Minister in high respect. He is an outstanding and distinguished Parliamentarian. When asked by the press about the law and order situation, I merely revealed the statistics and information in my possession. I am arranging to separately submit to you all facts in a document. It was in no way to either contradict or criticise the Hon'ble Home Minister. There was no intention to show any disrespect to him.

May I also reiterate that Parliament is the guardian of our Constitution. I am totally committed to abide by the Constitution and the decisions of Parliament. There can be no question of any disregard or disrespect to this august Body."

I have very closely followed the discussions in the House on the subject of the recall of U.P. Governor from the time the initial notices under rule 184 from the Hon'ble Members in the opposition were taken up for consideration. I have also taken stock of the substance of all arguments for and against the issue from the beginning. I have particularly taken note of, and studied, the statements made by the Union Ministers of Home and Parliamentary Affairs and the reported observations of the Governor of U.P. that the Hon'ble Prime Minister is satisfied with the law and order situation in U. P., which have not been denied so far. Having done this, I hold, with due respects to all concerned, that the voice from the treasury benches has not been unanimous. Lack of this unanimity of voice in the treasury benches in this regard is a matter of very serious concern which is inconsistent with the principle of collective responsibility of the Council of Ministers to the House as spelt out in Article 75(3) of the Constitution. This responsibility is joint and indivisible. The matter is especially grave considering that U.P. is the most populous State in the country and law and order situation therein has implications for the country as a whole.

I have also noted the assurance given by the Governor of U.P. in his communication addressed to me that he holds the Home Minister in high respect and that it was not his intention to contradict or criticise the Home Minister when he revealed to the Press the statistics and information in his possession.

The assurance given by the Governor is no doubt welcome but the fact remains that he has not specifically, and in clear terms, denied the remarks attributed to him in the press reports about which reference has been made in

the House. On the contrary, he has reiterated that he had merely revealed to the press the statistics and information in his possession. Law and order situation is not a mere matter of statistics of number of lives lost, even as each human life is valuable. The overall situation does not detract from the fact of emergence of discordant notes and mixed and confusing signals from the Government side on the law and order situation in U.P.

The Government and the House owe it to the people of our country in general, and of U.P. in particular, to assess the situation through objective discussion. A discussion on the law and order situation in the State is bound even if indirectly, to lead to a discussion on the conduct of the Governor which, under the rules, cannot be allowed except on a substantive motion under Rule 184.

In the circumstances, after giving a careful thought to all aspects of the matter, I admit the notices of motion under Rule 184.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1995-96, along with Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

## 5. Report of Rules Committee

Prof. P. J. Kurien laid on the Table, under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report (Hindi and English versions) of the Rules Committee.

## **(**

## 6 Motion Under Rule 388

Shrimati Geeta Mukherjee moved the following motion:-

"That this House do suspend part of the Rule 331(1) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for laying of the recommendations of the Rules Committee on the Table of the House for a period of seven days, to enable members to give notice of amendments to such recommendations together with consequential provisions to this extent in Rule 331(2) and (3), in their application to the laying of the Second Report of the Rules Committee."

The motion was adopted.

7. Motion Under Rule 331(2) regarding Second Report of the Rules Committee

Shrimati Geeta Mukherjee moved the following motion:—

"That this House do agree with the Second Report of the Rules Committee laid on the Table on 6 March, 1997."

The motion was adopted.

8. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 10th March, 1997.

(Lok Sabha adjourned at 12.50 P.M. and re-assembled at 2.07 P.M.)

9. The Budget (Railways)—1997-98; Demands for Grants on Account (Railways)—1997-78; Demands for Excess Grants (Railways)—1994-95; Supplementary Demands for Grants (Railways)—1996-97.

The following items of business were taken up together:-

- (1) General Discussion on the Budget (Railways) 1997-98;
- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 1997-98;
- (3) Dermands for Excess Grants Nos. 8, 14 and 16 in respect of Budget (Railways) for 1994-95;
- (4) Supplementary Demands for Grants Nos. 1 to 4, 6, 7, 8, 11, 13 and 16 in respect of Budget (Railways) for 1996-97.

The following members took part in the debate:—

- (1) Shri Pramod Mahajan
- (2) Shri Sriballav Panigrahi (Speech unfinished)

The discussion was not concluded.

# 10. Motion regarding Sixth Report of the Committee on Private Members' Bills and Resolutions

Prof. Prem Singh Chandumajra moved the following motion.

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th March. 1997."

The motion was adopted.

## 11. Private Members' Bills - Introduced

- (1) The Protection of Property Rights of Women and Girls Bill, 1996 by Kumari Uma Bharati.
- (2) The Maharishi Valmiki National University Bill, 1997 by Shri Mangal Ram Premi.
- (3) The National Commission for Safai Karamcharis (Amendment) Bill, 1997 (Amendment of section 1, etc.) by Shri Mangal Ram Premi.
- (4) The Safai Karamcharis Small Scale Industries Development Corporation Bill, 1997 by Shri Mangal Ram Premi.
- (5) The Safai Karamcharis Insurance Scheme Bill, 1997 by Shri Mangal Ram Premi.
- (6) The Reservation (Services and Higher Education) Bill, 1997 by Shri G.M. Banatwalla.
- (7) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1997 (Amendment of the Schedule) by Shri Mahabir Lal Viswakarma.
- (8) The Constitution (Amendment) Bill, 1997 (Amendment of articles 239A and 240) by Shri Satya Pal Jain.
- (9) The Constitution (Amendment) Bill 1997 (Amendment of article 220) by Shri Satya Pal Jain.

- (10) The Representation of the People (Amendment) Bill, 1997 (Amendment of section 101) by Shri Satya Pal Jain.
  - (11) The Declaration of Assets by Civil Servants Bill, 1997 by Shrimati Meira Kumar.
  - (12) The Child Labour (Abolition) Bill, 1997 by Shri Chitta Basu.
  - (13) The Constitution (Amendment) Bill, 1997 (Amendment of article 73) by Shri Chitta Basu.
  - (14) The Press and Registration of Books (Amendment) Bill, 1997 (Insertion of new secton 3A) by Shri Chitta Basu.

#### 12. Private Member's Bill-Withdrawn

The Government of Union Territory of Andaman and Nicobar Islands Bill, 1996, by Shri Basudeb Acharia.

Further discussion on the motion for consideration of the Bill moved by Shri Basudeb Acharia on the 20th December, 1996, continued.

The following members took part in the debate:—

- (1) Shri Sontosh Mohan Dev
- (2) Shri K. Parasuraman
- (3) Shri V. Dhananjaya Kumar
- (4) Prof. Rasa Singh Rawat
- (5) Shri Maqbool Dar
- (6) Shri Srikanta Kumar Jena

Shri Basudeb Acharia replied to the debate.

The Bill was withdrawn by leave of the House.

# 13. Private Member's Bill-Under consideration

The Constitution (Amendment) Bill 1996 (Omission of article 44, etc.) by Shri Bhagwan Shankar Rawat.

The motion for consideration of the Bill was moved by Shri Bhagwan Shankar Rawat.

The following members took part in the debate:-

()

- (1) Shri Chaman Lal Gupta
- (2) Shri G.M. Banatwalla (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th March, 1997)

S. GOPALAN, Secretary-General.

## LOK SABHA

## BULLETIN — PART I

(Brief Record of Proceedings)

Monday, March 10, 1997/Phalguna 19, 1918 (Saka)

### No. 72

### 11.03 A.M.

## 1. Obituary References

The Speaker made references to the passing away of Shri Shyamlal Dhurve, a member of Sixth Lok Sabha and Shri B. Gopala Reddi, a member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

# 2. Starred Questions

Starred Question Nos. 201, 202, 204—207, 209 and 210 were orally answered. Replies to Starred Question Nos. 208 and 211—220 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 2210—2385 and 2387—2439 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy of the Naval Prisons and Detention Quarters Regulations, 1996 (Hindi and English versions) published in Notification No. S.R.O. 212 in Gazette of India dated the 28th December, 1996, under section 185 of the Naval Act, 1957.
- (2) A copy of the Ministry of Surface Transport (Senior Library and Information Assistant) Recruitment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 491 in Gazette

of India dated the 9th November, 1996, issued under proviso to the article 309 of the Constitution.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 535(E) published in Gazette of India dated the 22nd November, 1996, approving the Tuticorin Port Employees (Leave) First Amendment Regulations, 1996.
  - (ii) G.S.R. 547(E) published in Gazette of India dated the 28th November, 1996 approving the Mormugao Port Employees (General Provident Fund) Amendment Regulations, 1996.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Kochi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Dock Labour Board, Kochi, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Gov-

- ernment of the working of the Indian Institute of Science, Bangalore, for the year 1995-96.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 1995-96.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, for the year 1995-96.
  - (b) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1995-96, together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 1995-96.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of

the Jawaharlal Nehru University for the year 1995-96, together with an Audit Report thereon.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

# 5. President's Message

The Speaker informed the House that he had received the following message dated the 5th March, 1997 from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 20th February, 1997."

# 6. Resignation by Member

The Speaker informed the House that he had received a letter dated the 3rd March, 1997 from Shri B.L. Sharma 'Prem', an elected Member from East Delhi Parliamentary Constituency of Delhi, resigning from membership of Lok Subha and he had accepted his resignation with effect from the 6th March, 1997.

# 7. Reports of Standing Committee on Communications

Shri Somnath Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:

- (1) Sixth Report on Action Taken by Government on the recommendations contained in the First Report on Demands for Grants (1996-97) relating to Department of Post.
- (2) Seventh Report on Action Taken by Government on the recommendations contained in the Second Report on Demands for Grants (1996-97) relating to Department of Telecommunications.
  - (3) Eighth Report on Action Taken by Government on the recommendations contained in the Third Report on Demands for Grants (1996-97) relating to the Ministry of Information and Broadcasting.

# 8. The Uttar Pradesh Buget—1997-98

Shri P. Chidambaram presented a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1997-98.

# Supplementary Demands for Grants (Uttar Pradesh) 1996-97

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1996-97.

#### 10. Matters Under Rule 377

- (1) Shri Chandra Bhushan Singh raised a matter regarding need to declare support price of potato and take measures for promoting its export.
- (2) Shri Dau Dayal Joshi raised a matter regarding need to take preventive steps to check closure of industries in Kota, Rajasthan.
- (3) Shri Vishveshwar Bhagat raised a matter regarding need to provide central assistance to State Government of Madhya Pradesh for setting up industries for development of backward district of Balaghat.
- (4) Dr. Krupasindhu Bhoi raised a matter regarding need to ban use of plastic bottles used by soft drink manufacturers.
- (5) Shri Ajoy Mukhopadhyay raised a matter regarding need to evolve effective mechanism to solve the problems of workers of sick PSUs particularly in West Bengal.
- (6) Shri Ram Naik raised a matter regarding need to sanction the proposal of Government of Maharashtra to increase the amount of grant for construction of latrines under Rural Sanitation Programme.
- (7) Shri P. N. Siva raised a matter regarding need to recognise Tamil as a classical language.
- 11. The Budget (Railways)—1997-98; Demands for Grants on Account (Railways)—1997-98; Demands for Excess Grants (Railways)—1994-95; Supplementary Demands for Grants (Railways)—1996-97.

Combined discussion on the following items of Business continued:—

- (1) General Discussion on the Budget (Railways) 1997-98;
- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 1997-98;
- (3) Demands for Excess Grants Nos. 8, 14 and 16 in respect of Budget (Railways) 1994-95;

(4) Supplementary Demands for Grants Nos. 1 to 4, 6, 7, 8, 11, 13 and 16 in respect of Budget (Railways) for 1996-97.

The following members took part in the debate:-

(1) Shri Sriballav Panigrahi

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.09 P.M.)

- (2) Shri Nawal Kishore Rai
- (3) Shri Basudeb Acharia
- (4) Shri Anant Gangaram Geete
- (5) Kumari Uma Bharti
- (6) Kumari Mamata Banerjee
- (7) Shri S.K. Karvendhan
- (8) Dr. B.N. Reddy
- (9) Shri Suresh Prabhu

The Discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th March, 1997)

S. GOPALAN, Secretary-General.

## LOK SABHA

# BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, March 11, 1997/Phalguna 20, 1918 (Saka)

No. 73

11.01 A.M.

## 1. Starred Questions

Starred Question Nos. 222—224, 226, 227 and 229 were orally answered. Replies to Starred Question Nos. 221, 225, 228 and 230—240 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2440—2644 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions)
  of the National Institute for the Mentally Handicapped,
  Secunderabad, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O. 131(E) (Hindi and English versions) published in Gazette of India dated the 20th February, 1997 seeking to revise the prices of Urea, Zincated Urea and Anhydrous Ammonia, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) A copy of the Notification No. VC/CAU/14 (Establish)/93 (No. 3 of 1996) (Hindi and English versions) published in Gazette of India dated the 5th October, 1996 approving and notifying the First Ordinance regarding reservation of seats for admission in Under-Graduate and Post-Graduate courses in the Central Agricultural University, Imphal made by the Vice-Chancellor of the said University, under sub-section (2) of section 43 of the Central Agricultural University Act, 1992.
- (5) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 1997 (Hindi and English versions) published in Notification No. EP-32(12)/94 in Gazette of India dated the 20th January, 1997 under sub-section (5) of section 45 of the Food Corporation Act, 1964.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Co-operative Store Limited (Super Bazar), New Delhi for the year 1994-95, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Co-operative Store Limited (Super Bazar), New Delhi, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (7A) A copy of the National Human Rights Commission (Group 'A' and Group 'B' Posts) Recruitment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 524 in Gazette of India dated the 23rd November, 1996, under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993, together with a corrigendum thereto published in Notification No. G.S.R. 96(E) dated the 28th February, 1997.
  - (8) A copy of the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 347(E) in Gazette of India dated the 2nd August, 1996, under section 26 of the Environment (Protection) Act, 1986.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1995-96.
  - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Foreign Contribution (Regulation) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 592(E) in Gazette of India dated the 27th December, 1996, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (12) A copy of the Indo-Tibetan Border Police Force, Subedar Major (Accounts Officer) and Inspector (Accountant) Recruitment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 26(E) in Gazette of India dated the 21st January, 1997, under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

# 4. Reports of the Committee on Petitions

Shri Dileep Sanghani presented the First and Second Reports (Hindi and English versions) of the Committee on Petitions.

# 5. Reports of the Committee on Subordinate Legislation

Shri Krishan Lal Sharma presented the Third, Fourth, Fifth, Sixth and Seventh Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

# 6. Statement by Minister

The Minister of External Affairs made a statement regarding the First Ministerial Conference on the Indian Ocean Rim Association for Regional Cooperation (IORARC).

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.06 P.M.)

### 7. Matters under Rule 377

- (1) Shri Kashi Ram Rana raised a matter regarding need to evolve a mechanism to avoid default in payment of dues by participating States in Sardar Sarovar Project.
- (2) Smt. Ketki Singh raised a matter regarding need to set up an LPG outlet at Gonda in U.P.
- (3) Dr. Gunawant Sarode raised a matter regarding need to overcome shortage of LPG in Jalagaon district, Maharashtra.
- (4) Shri K.H. Muniyappa raised a matter regarding need to implement the recommendations of Mahajan Commission for resolving boundary dispute between Maharashtra and Karnataka.
- (5) Shri Dinesh Chandra Yadav raised a matter regarding need to set up a high power T.V. transmitter at Saharsa in Bihar.
- (6) Shri N.S.V. Chitthan raised a matter regarding need to set up a Doordarshan Kendra at Madurai. Tamilnadu.
- (7) Shri Harivansh Sahai raised a matter regarding need to desilt rivers of Eastern U.P.
- (8) Shri K.P. Singh Deo raised a matter regarding need to take over ancient temples in Dhenkanal parliamentary constituency in Orissa for their proper protection and conservation.
- 8. The Budget (Railways)—1997-98; Demands for Grants on Account (Railways)—1997-98; Demands for Excess Grants (Railways)—1994-95; Supplementary Demands for Grants (Railways)—1996-97

Combined discussion on the following items of Business continued:—

- (1) General discussion on the Budget (Railways) 1997-98;
- (2) Demands for Grants on Account Nos. 1 to 6 in respect of Budget (Railways) for 1997-98;
- (3) Demands for Excess Grants Nos. 8, 14 and 16 in respect of Budget (Railways) 1994-95;
- (4) Supplementary Demands for Grants Nos. 1 to 4, 6, 7, 8, 11, 13 and 16 in respect of Budget (Railways) for 1996-97;

The following members took part in the debate:-

- (1) Shri Nitish Kumar
- (2) Shri Illiyas Azmi
- (3) Shri Pramothes Mukherjee
- (4) Dr. Ramakrishna Kusmaria
- (5) Kumari Sushila Tiriya
- (6) Shri D.P. Yadav
- (7) Shri T. Nagaratnam
- (8) Shri Jai Prakash
- (9) Shri Harivansh Sahai
- (10) Shri N.N. Krishnadas

The Discussion was not concluded.

## 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th March, 1997)

S. GOPALAN, Secretary-General.

## LOK SABHA

# BULLETIN — PART I (Brief Record of Proceedings)

Wednesday, March 12, 1997/Phalguna 21, 1918 (Saka)

## No. 74

## 11 A.M.

## 1. Starred Questions

Starred Question Nos. 241, 242 and 244-246 were orally answered. Replies to Starred Question Nos. 243 and 247-260 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2645-2715, 2717-2850 and 2852-2874 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Lalit Kala Akadami (Taking over of Management) Ordinance, 1997.
- (2) An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the National Highways Laws (Amendment) Ordinance, 1997.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 1997-98.
- (4) A copy of the Indian Forest Service (Appointment by

Promotion) (First) Amendment Regulations, 1997 (Hindi and English versions) published in Notification No. G.S.R. 58(E) in Gazette of India dated the 5th February, 1997, under subsection (2) of section 3 of the All India Services Act, 1951.

(5) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, Tenth and Eleventh Lok Sabha:—

		_
(i)	Statement No. XL	- Second Session, 1990 } Ninth
(ii)	Statement No. XXIX	- Seventh Session, 1991 \ Lok Sabha
(iii)	Statement No. XXXVI	- First Session, 1991
(iv)	Statement No. XXX	- Second Session, 1991
(v)	Statement No. XXXII	- Third Session, 1992
(vi)	Statement No. XXIX	- Fourth Session, 1992 Tenth
(vii)	Statement No. XXVI	- Fifth Session, 1992 Lok
(viii)	Statement No. XXVI	— Sixth Session, 1993 Sabha
(ix)	Statement No. XXII	- Seventh Session, 1993
(x)	Statement No. XXI	- Eighth Session 1993
(xi)	Statement No. XIX	- Ninth Session, 1994
(xii)	Statement No. XIV	— Eleventh Session, 1994 J
(xiii)	Statement No. XII	- Twelfth Session, 1994 7 Tenth
(xiv)	Statement No. X	- Thirteenth Session, 1995 / Lok
(xv)	Statement No. VII	- Fourteenth Session, 1995 > Sabha
(xvi)	Statement No. V	- Fifteenth Session, 1995
(xvii)	Statement No. IV	- Sixteenth Session, 1996
(xviii)	Statement No. II	- Second Session, 1996 7 Eleventh
	(Vol. I & II)	Lok
(xix)	Statement No. I	- Third Session, 1996 Sabha
	(C) A	Annual Dudget /IIIndi and English

- (6) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 1997-98, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 1997-98.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions by the Government of the working of the Oil Industry Development Board for the year 1995-96.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 1995-96.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 10th March, 1997, Rajya Sabha passed the Lalit Kala Akadami (Taking Over of Management) Bill, 1997.
- (ii) That at its sitting held on the 10th March, 1997 Rajya Sabha agreed without any amendment to the Depositories Related Laws (Amendment) Bill, 1997, passed by the Lok Sabha on the 5th March, 1997.
- (iii) That at its sitting held on the 11th March, 1997, Rajya Sabha passed the National Highways Laws (Amendment) Bill, 1997.

# 5. Bills as passed by Rajya Sabha-Laid on the Table

(1) The Lalit Kala Akadami (taking Over of Management) Bill, 1997.

- (2) The National Highways Laws (Amendment) Bill, 1997.
- 6. Supplementary Demands for Grants (General)-1996-97

SHRI M.P. VEERENDRA KUMAR presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 1996-97).

# 7. Demands for Excess Grants (General)-1994-95

SHRI M.P. VEERENDRA KUMAR presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 1994-95.

# (LOK SABHA ADJOURNED AT 1 P.M. AND RE-ASSEMBLED AT 2.06 P.M.)

## 8. Matters Under Rule 377

- (1) Prof. Rasa Singh Rawat raised a matter regarding need to expedite setting up of an aerodrome in Ajmer, Rajasthan.
- (2) Prof. Ompal Singh Nidar raised a matter regarding need to start early the work on Jawaharpur Thermal Power Project at Etah, U.P.
- (3) Shri Dada Baburao Paranjpe raised a matter regarding need to give honorary membership to M.Ps. and MLAs in the Cantonment Board of that area.
- (4) Shri Jai Prakash Aggarwal raised a matter regarding need to rehabilitate workers displaced due to Supreme Court's directive for closure of small industrial units in Delhi.
- (5) Shri Sanat Mehta raised a matter regarding need to lower the price of free sale of wheat to Gujarat.
- (6) Shri Virendra Kumar Singh raised a matter regarding need to open a godown of Food Corporation of India in Aurangabad, Bihar.
- (7) Shri Shatrughan Prasad Singh raised a matter regarding need to rejuvenate Barauni and Sindri Fertilizer works in Bihar.
- (8) Shri Brahmanand Mandal raised a matter regarding need to

provide separate quota of reservation in Government jobs to extreme backward classes.

9. The Budget (Railways)—1997-98; Demands for Grants on Account (Railways)—1997-98; Demands for Excess Grants (Railways)—1994-95; Supplementary Demands for Grants (Railways)—1996-97

Combined discussion on the following items of Business continued:—

- (1) General discussion on the Budget (Railways) 1997-98;
- (2) Demands for Grants on Account Nos. 1 to 6 in respect of Budget (Railways) for 1997-98;
- (3) Demands for Excess Grants Nos. 8, 14 and 16 in respect of Budget (Railways) 1994-95;
- (4) Supplementary Demands for Grants Nos. 1 to 4, 6, 7, 8, 11, 13 and 16 in respect of Budget (Railways) for 1996-97;

The following members took part in the debate:—

- (1) Shri Girdhari Lal Bhargava
- (2) Shri Amar Roy Pradhan
- (3) Shri V. V. Raghavan
- (4) Shri Bhakta Charan Das
- (5) Shri Paban Singh Ghatowar
- (6) Shri Chandresh Patel
- (7) Dr. Prabin Chandra Sarma
- (8) Shri G.A. Charan Reddy
- (9) Shri Ram Naik
- (10) Shrimati Sandhya Bauri
- (11) Shri Anandrao Vithoba Adsul
- (12) Shri Anandi Charan Sahu
- (13) Shri Virendra Kumar Singh
- (14) Shri Kalp Nath Rai
- (15) Shrimati Rajani Patil
- (16) Shri Pradeep Bhattacharya
- (17) Prof. Prem Singh Chandumajra
- (18) Shri L. Ramana
- (19) Shri Haradhan Roy

- (20) Shri N.S.V. Chitthan
- (21) Shri Mahavir Vishwakarma
- (22) Shri P.C. Chacko
- (23) Shri Rajesh Ranjan alias Pappu Yadav
- (24) Shri E. Ahamed
- (25) Shri Ajay Chakraborty
- (26) Shri Nihal Chand Chauhan
- (27) Shri Hindurao Naik Nimbalkar
- (28) Shri Parasram Meghwal
- (29) Shri P.C. Thomas
- (30) Shri Surendra Yadav
- (31) Shrimati Usha Meena
- (32) Shrimati Bhavnaben Chikhalia
- (33) Kumari Frida Topno
- (34) Shri Brahma Nand Mandal
- (35) Shri S.S. Palanimanickam
- (36) Dr. Arvind Sharma
- (37) Shri V. Dhananjaya Kumar
- (38) Shri Ramesh Chennithala
- (39) Prof. Jitendra Nath Das
- (40) Shri M. Selvarasu
- (41) Shri N.K. Premchandran
- (42) Shri Dwarka Nath Das
- (43) Shri Mangat Ram Sharma
- (44) Shri Shafigur Rahman Barq
- (45) Shri Dinesh Chandra Yadav
- (46) Shri A. Sampath
- (47) Shri Manoj Kumar Sinha
- (48) Shri K.H. Muniyappa
- (49) Shri C. Narasimhan
- (50) Shri Faggan Singh Kulaste
- (51) Shri Tarachand Bhagora
- (52) Dr. Arun Kumar Sarma
- (53) Dr. M.P. Jaiswal
- (54) Shri K. Parasuraman
- (55) Shri Sunil Khan
- (56) Shri P. Kodandaramaiah
- (57) Shri Vidyasagar Sonker

- (58) Shri P.V. Rajendran
- (59) Shri Joachim Baxla
- (60) Shri Ashok Argal
- (61) Shri P.N. Siva
- (62) Dr. Mahadeepak Singh Shakya
- (63) Shri C. Narayana Swamy
- (64) Shri Sudhir Giri
- (65) Shri Subhash Baheria
- (66) Shri K. Subbarayudu
- (67) Dr. Ramlakhan Singh
- (8) Shri Shivanand Himappa Koujalgi
- (69) Shri Sohanvir Singh
- .70) Shri D.S.A. Sivaprakasam
- (11) Shri Bhanu Pratap Singh Verma
  - Shri V. Kandasamy
    Shri Punnu Lal Mohle
  - Md. Ali Ashraf Fatmi
  - 5) Shri Santosh Kumar Gangwar
- (76) Shri Y.N. Rudresha Gowda

The discussion was not concluded.

# \*10 Report of the Business Advisory Committee

Shri Ram Naik presented the Eleventh Report of the Business Advisory Committee.

5.13 A.M. (13.3.1997)

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th March, 1997)

S. GOPALAN Secretary-General.

MGIP(PLU)MRND-6388LS-13.3.1997.

<sup>\*</sup> At 4.45 P.M.

#### **LOK SABHA**

#### BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, March 13, 1997/Phalguna 22, 1918 (Saka)

No. 75

11.01 A.M.

## 1. Starred Questions

Starred Question Nos. 261—266 were orally answered. Replies to Starred Question Nos. 267—280 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2875—3104 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:-

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government of the working of the National Film Development Corporation, Mumbai, for the year 1995-96.
- (2) Annual Report of the National Film Development Corporation, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering and Nutrition, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Mumbai, for the year 1995-96, alongwith Audited Accounts.

- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Madras, for the year 1995-96, along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Goa, for the year 1995-96, alongwith Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Calcutta, for the year 1995-96, alongwith Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bangalore, for the year 1995-96, alongwith Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Lucknow, for the year 1995-96, alongwith Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Hyderabad, for the year 1995-96, alongwith Audited Accounts.
  - (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering and Nutrition, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.
  - (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1995-96, alongwith Audited Accounts.
  - (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Jaipur, for the year 1995-96, alongwith Audited Accounts.

- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhopal, for the year 1995-96 alongwith Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Gwalior, for the year 1995-96, alongwith Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management and Catering Technology Thiruvananthapuram, for the year 1995-96, alongwith Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh, for the year 1995-96, alongwith Audited Accounts.
- (xvi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering and Nutrition, Gurdaspur, for the year 1995-96, alongwith Audited Accounts.
- (xvii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 1995-96, alongwith Audited Accounts.
- (xviii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Guwahati, for the year 1995-96, alongwith Audited Accounts.
- (xix) A copy of the Annual Report (Hindi and English versions) of the Pondicherry Institute of Hospitality Crafts, Pondicherry, for the year 1995-96, alongwith Audited Accounts.
- (xx) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1995-96, alongwith Audited Accounts.

- (b) A copy of the Review (Hindi and English version) by the Government of the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at Delhi, Mumbai, Chennai, Goa, Calcutta, Bangalore, Lucknow, Hyderabad, Ahmedabad, Bhubaneswar, Jaipur, Bhopal, Gwalior, Thiruvananthapuram, Chandigarh, Gurdaspur, Srinagar, Guwahati, Foodcraft Institutes at Pondicherry and National Council for Hotel Management New Delhi, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 12th March, 1997, Rajya Sabha agreed without any amendment to the Special Court (Trial of Offences Relating to Trnasactions in Securities) Amendment Bill, 1997, passed by the Lok Sabha on the 4th March, 1997.

# 5. Report of Committee on Absence of Members from the Sittings of the House

Shri A. G. S. Rambabu presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

# 6. Report of the Standing Committee on Science and Technology, Environment and Forests

Shri Guman Mal Lodha laid on the Table a copy (Hindi and English versions) each of the Fortieth, Forty-First and Forty-Second Reports of the Standing Committee on Science & Technology, Environment & Forests on "Mid-term" appraisal of programmes and functioning of (i) the Department of Biotechnology with special emphasis on the role of Biotechnology in Agriculture and allied areas; (ii) Department of Science & Technology and (iii) Department of Space, respectively.

# 7. Statements by Ministers

(i) The Minister of Civil Aviation made a statement correcting the reply given on November 21, 1996 to Starred Question No. 34 by Shri S. Ramachandra Reddy and Dr. M. Jagannath regarding Long Range Aircraft.

\*(ii) The Minister of Home Affairs made a statement on certain incidents of crime in Uttar Pradesh.

# 8. Motion regarding Eleventh Report of the Business Advisory Committee

Shri Srikanta Kumar Jena moved the following motion:—

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 12th March, 1997."

The motion was adopted.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.15 P.M.)

### 9. Government Bill-Introduced

The electricity Laws (Amendment) Bill, 1997.

# 10. Statement regarding ordinance-Laid on the Table

An explanatory statement (Hindi and English version) showing reasons for immediate legislation by the Electricity Laws (Amendment) Ordinance, 1997, was laid on the Table.

## 11. Government Bill-Introduced

The Income-tax (Amendment) Bill, 1997.

# 12. Statement regarding ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Income-tax (Second Amendment) Ordinance, 1996 was laid on the Table.

#### 13. Matters Under Rule 377

- (1) Shri Bachi Singh Rawat raised a matter regarding need to restore access of inhabitants of Uttaranchal, U.P. to the nearby forest for domestic use.
- (2) Shri Manoj Sinha raised a matter regarding need for early completion of work on bye-pass at Varanasi, U.P.
- (3) Shri P. S. Gadhvi raised a matter regarding need to take up the issue of sharing the Sindhu river water with Pakistan.
- (4) Prof. P. J. Kurien raised a matter regarding need to allocate adequate LPG to Mavelikara in Kerala to clear the backlog.
- (5) Shri N. Dennis raised a matter regarding need to set up rubber based industries in backward district of Kanyakumari, Tamil Nadu.

<sup>\*</sup> At 4.40 P.M.

- (6) Shri Narayan Athawalay raised a matter regarding need to provide financial assistance to State Government of Maharashtra for rebahilitation and improvement of slums in Mumbai.
- (7) Shri A. Chandulal raised a matter regarding need to stop the proposed sale of land belonging to Azam Zahi Mills at Warangal, Andhra Pradesh.
- 14. The Budget (Railways)—1997-98; Demands for Grants on Account (Railways)—1997-98; Demands for Excess Grants (Railways)—1994-95; Supplementary Demands for Grants (Railways)—1996-97

Combined discussion on the following items of Business continued:-

- (1) General discussion on the Budget (Railways) 1997-98;
- (2) Demands for Grants on Account Nos. 1 to 6 in respect of Budget (Railways) for 1997-98;
- (3) Demands for Excess Grants Nos. 8, 14 and 16 in respect of Budget (Railways) 1994-95;
- (4) Supplementary Demands for Grants Nos. 1 to 4, 6, 7, 8, 11, 13 and 16 in respect of Budget (Railways) for 1996-97.

Shri Ram Vilas Paswan replied to the combined discussion.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 3 of printed List of Demands for Grants on Account (Railways) for 1997-98, were voted in full.

All the Demands for Excess Grants Nos. 8, 14 and 16 for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1994-95 were voted in full.

All the supplementary Demands for Grants Nos. 1 to 4, 6, 7, 8, 11, 13 and 16 for the amount shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1996-97 were voted in full.

## 15. Government Bill-Introduced

The Appropriation (Railways) Vote on Account Bill, 1997.

## 16. Government Bill-Passed

The Appropriation (Railways) Vote on Account Bill, 1997.

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan.

Shri Nitish Kumar took part in the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The motion was adopted and the Bill was passed.

#### 17. Government Bill-Introduced

The Appropriation (Railways) Bill, 1997.

## 18. Government Bill-Passed

The Appropriation (Railways) Bill, 1997.

The motion for consideration moved by Shri Ram Vilas Paswan was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The motion was adopted and the Bill was passed.

## 19. Government Bili-Introduced

The Appropriation (Railways) No. 2 Bill, 1997.

#### 20. Government Bill—Passed

The Appropriation (Railways) No. 2 Bill, 1997.

The motion for consideration moved by Shri Ram Vilas Paswan was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The motion was adopted and the Bill was passed.

## 21. Statutory Resolution—Under consideration

Before Shri Indrajit Gupta could move the Statutory Resolution, Shri Guman Mal Lodha raised the question of constitutional validity of the extension of President's Rule in the State of Uttar Pradesh through the adoption of Statutory Resolution instead of by amending the Constitution. The following members made submissions in this regard:—

- (1) Shri Somnath Chatterjee
- (2) Shri Jaswant Singh
- (3) Shri Satya Pal Jain
- (4) Shri Pramothesh Mukherjee
- (5) Shri Sundarlal Patwa
- (6) Shri Ram Sagar
- (7) Shri Ram Naik
- (8) Shri P. C. Thomas

After hearing the members and Shri Ramakant D. Khalap Minister of State of the Ministry of Law and Justice, the Speaker, while overruling the objection of Shri Guman Mal Lodha, held that the Statutory Resolution sought to be moved by the Home Minister was in order.

Accordingly, Shri Indrajit Gupta moved the following resolution:-

"That this House approves the continuance in force of the Proclamation, dated the 17th October, 1996 in respect of Uttar Pradesh, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 17th April, 1997."

His speech was not concluded.

The discussion was not concluded.

606 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th March, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-6420LS-13.3.1997.

# LOK SABHA

## **BULLETIN—PART I**

(Brief Record of Proceedings)

Friday, March 14, 1997/Phalguna 23, 1918 (Saka)

No. 76

## 11 A.M.

## 1. Obituary Reference

The Deputy Speaker made reference to the passing away of Shri Veerendra Patil, who was a member of Seventh and Eighth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

# 2. Starred Questions

Starred Question Nos. 281—285 were orally answered. Replies to Starred Question Nos. 286—300 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 3105—3334 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Statement regarding Review by the Government of the working of the Bharat Process and Mechanical Engineers Limited, Calcutta, for the year 1995-96.

- (ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 1995-96.
  - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Island Integrated Development Corporation Limited, Port Blair, for the year 1995-96.
  - (ii) Annual Report of the Andaman and Nicobar Island Integrated Development Corporation Limited, Port Blair, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Praga Tools Limited, Secunderabad, for the year 1995-96.
  - (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1995-96.

- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Fluid Control Research Institute, Palghat, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 1995-96.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1995-96, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (8) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Cement Corporation of India Limited for the year 1995-96 within the stipulated period of nine months after the close of the Accounting year.
- (9) (i) A copy of the Annual Report (Hindi and English

- versions) of the Khadi and Village Industries Commission, Bombay, for the year 1995-96, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Khadi and Village Industries Commission, Bombay, for the year 1995-96.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—
  - (i) The SEBI (Foreign Institutional Investors) Amendment Regulations, 1997 published in Notification No. S.O.105(E) in Gazette of India dated the 12th February, 1997.
  - (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 published in Notification No. S.O.124(E) in Gazette of India dated the 20th February, 1997.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 530 (E) published in Gazette of India dated the 20th November, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
  - (ii) G.S.R. 565 (E) published in Gazette of India dated the 11th December, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 51/96-Cus., dated the 23rd July, 1996.
  - (iii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 171/94-Cus., dated the 30th September, 1996.

- (iv) G.S.R. 8(E) published in Gazette of India dated the 8th January, 1997 together with an explanatory memorandum making certain amendments in the notification No. 36/96-Cus., dated the 23rd July, 1996.
- (v) G.S.R.16(E) published in Gazette of India dated the 17th January, 1997 together with an explanatory memorandum seeking to exempt printed Indian Bank notes imported by the Reserve Bank of India from the import duty.
- (vi) The Adhoc Exemption Order No. 194 dated the 29th November, 1996 together with an explanatory memorandum regarding exemption to goods when imported into India viz. Chemicals, films and tubings etc. as mentioned in the notification from the whole of the basic, additional and special duties of customs leviable thereon.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) A copy of the Income-tax (Ninth Amendment) Rules, 1996 published in Notification No. S.O. 880(E) in Gazette of India dated the 18th December, 1996.
  - (ii) The Income-tax (First) Amendment Rules, 1997 published in Notification No. S.O.35(E) in Gazette of India dated the 10th January, 1997.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) G.S.R. 570(E) published in Gazette of India dated the 16th December, 1996 together with an explanatory memorandum making certain amendments in the Notification No.8/96-CE, dated the 23rd July, 1996.
  - (ii) G.S.R.85(E) published in Gazette of India dated the 20th February, 1997 together with an explanatory memorandum seeking to exempt duties of excise leviable in excess of 15 percent ad-valorem on such paper and paperboard containing at least 50 percent unconventional raw materials during the period commencing on the 16th March, 1995 and ending with the 19th March, 1995.

- (15) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996, together with Auditor's Report thereon:—
  - (i) Howrah Gramin Bank, Howrah.
  - (ii) Godavari Grameena Bank, Rajahmundry.
  - (iii) Durg Rajnandgaon Gramin Bank, Rajnandgaon.
  - (iv) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong.
  - (v) Ellaquai Dehati Bank, Srinagar.
  - (vi) Kakathiya Grameena Bank, Warangal.
  - (vii) Rewa Sidhi Gramin Bank, Rewa.
  - (viii) Aurangabad-Jalna Gramin Bank.
    - (ix) Jammu Rural Bank, Jammu.
    - (x) Rushikulya Gramya Bank, Berhampur.
    - (xi) Haryana Kshetriya Gramin Bank, Bhiwani.
  - (xii) Vindhyavasini Gramin Bank, Mirzapur.
  - (xiii) Gurgaon Gramin Bank.
  - (xiv) Mallabhum Gramin Bank.
  - (xv) Giridih Kshetriya Gramin Bank.
  - (xvi) Faridkot-Bhatinda Kshetriya Gramin Bank, Bhatinda.
  - (xvii) Chikmaglur-Kodagu Grameena Bank, Chikmagalur.
  - (xviii) Surguja Kshetriya Gramin Bank, Ambikapur.
    - (xix) Jaipur Nagaur Aanchalik Gramin Bank.
    - (xx) Netravati Grameena Bank, Mangalore.
    - (xxi) Kolar Gramin Bank, Kolar.
  - (xxii) Bijapur Gramin Bank, Bijapur
  - (xxiii) Langpi Dehangi Rural Bank, Diphu.
  - (xxiv) Pandyan Grama Bank, Sattur.
  - (xxv) Allahabad Kshetriya Gramin Bank, Allahabad.
  - (xxvi) Manipur Rural Bank, Imphal.
  - (xxvii) Cuttack Gramya Bank, Cuttack.
  - (xxviii) Monghyr Kshetriya Gramin Bank, Monghyr.
    - (xxix) Sangameshwara Grameena Bank, Mahboobnagar.
    - (xxx) Tripura Gramin Bank, Agartala.
  - (xxxi) Dewas Shajapur Kshetriya Gramin Bank, Dewas.
  - (xxxii) Sri Visakha Grameena Bank, Srikakulam.
  - (xxxiii) Mandla Balaghat Kshetriya Gramin Bank, Mandla.
  - (xxxiv) Sri Rama Grameena Bank, Nizamabad.
  - (xxxv) Shekhawati Gramin Bank, Sikar.
  - (xxxvi) Pragjyotish Gaonlia Bank, Nalbari.

(xxxvii) Lakshimi Gaonlia Bank, Golaghat. (xxxviii) Mizoram Rural Bank, Aizwal. (xxxix) Sri Sathavahana Grameena Bank, Karimnagar.

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- (16) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (No. 10 of 1997)—Union Government—Revenue Receipts—Indirect Taxes (Customs) for the year ended on the 31st March, 1996, under article 151(1) of the Constitution.
- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 1997-98.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Wollens Export Promotion Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Wollens Export Promotion Council, New Delhi, for the year 1995-96.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1995-96.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1997-98.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 1995-96.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Jute Packaging Materials (Compulsory use in Packing Commodities) Act, 1987:—
  - (i) S.O. 199(E) published in Gazette of India dated the 15th March, 1995 containing order directing that with effect from 15th March, 1995, the commodities mentioned in the notification shall be packed in jute packaging material for supply or distribution.
  - (ii) S.O. 462(E) and S.O. 666(E) published in Gazette of India dated the 28th June, 1996 and the 30th September, 1996 respectively making certain amendments in the Order published in Notification No. S.O. 199(E) dated the 15th March, 1995.
  - (iii) S.O. 905(E) published in Gazette of India dated the 31st December, 1996 making certain amendments in the Order published in Notification No. S.O. 666(E) dated the 30th September, 1996.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) of (25) above.
- (27) A copy of the Notification No. S.O. 202(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1995 containing order directing that the tiny or mini cement plants having installed capacity upto 100 metric tonnes per day shall be exempted from the operation of the order published in S.O. 199(E) dated the 15th March, 1995, under sub-section (2) of section 16 of the Jute Packaging Materials (Compulsory use in Packing Commodities) Act, 1987.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by

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the Government of the working of the Council for Leather Exports, Madras, for the year 1995-96.

- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institue of Foreign Trade, New Delhi, for the year 1995-96.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 1995-96.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year 1995-96.
    - (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 1995-96.
    - (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the

- State Trading Corporation of India Limited, New Delhi, for the year 1995-96.
- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Projects and Equipment Corporation Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (34) above.
- (36) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for the year 1997-98.
- (37) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 1997-98.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1995-96.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal, for the year 1997-98.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1995-96.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 1997-98.
- (44) A copy of the Notification No. G.S.R. 591(E) (Hindi and English versions) published in Gazette of India dated the 27th December, 1996 containing corrigendum to the Notification No. G.S.R. 485(E) dated the 18th October, 1996, issued under section 21 of the Coinage Act, 1906.
- (45) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906—
  - (i) The Coinage (Standard Weight and Remedy of Commemorative Coins) of the One Hundred Rupees (containing Silver 50 percent, Copper 40 percent, Nickel 5 percent and Zinc 5 percent), Fifty Rupees and Five Rupees (containing Copper 75 percent and Nickel 25 percent) coined on the occasion of the Inter-Parliamentary Conference on "Men and Women Partnership in Politics" Rules, 1997 published in Notification No. G.S.R. 73(E) in Gazette of India dated the 14th February, 1997.
  - (ii) The Coinage (Standard Weight and Remedy of Commemorative Coins) of the Hundred Rupees (containing Silver 50 percent, Copper 40 percent, Nickel 5 percent and Zinc 5 percent) Fifty Rupees, Ten Rupees and Two Rupees (containing Copper 75 percent and Nickel 25 percent) coined in the memory of "Subhas Chandra Bose" Rules, 1997 published in

- Notification No. G.S.R. 15(E) in Gazette of India dated the 17th January, 1997.
- (iii) The Coinage (Standard Weight and Remedy of Commemorative Coins) of the Hundred Rupees (containing Silver 50 percent, Copper 40 percent, Nickel 5 percent and Zinc 5 percent) Fifty Rupees, Ten Rupees and Two Rupees, (containing Copper 75 percent and Nickel 25 percent) coined in the memory of "Subhas Chandra Bose" Rules, 1997 published in Notification No. G.S.R. 82(E) in Gazette of India dated the 17th February, 1997.
- (46) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) S.O. 820(E) published in Gazette of India dated the 26th November, 1996 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of import.
  - (ii) S.O. 821(E) published in Gazette of India dated the 26th November, 1996 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.
  - (iii) S.O. 898(E) published in Gazette of India dated the 26th December, 1996 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of import.
  - (iv) S.O. 899(E) published in Gazette of India dated the 26th December, 1996 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.
  - (v) G.S.R. 13(E) published in Gazette of India dated the 15th January, 1997 together with an explanatory

- memorandum regarding exemption to goods when imported into India and donated for the relief and rehabilitation of the people effected by the cyclone in the state of Andhra Pradesh from the whole of the basic, additional duties of customs leviable thereon subject to certain conditions.
- (vi) G.S.R. 28(E) published in Gazette of India dated the 22nd January, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (vii) S.O. 65(E) published in Gazette of India dated the 28th January, 1997 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
- (viii) S.O. 66(E) published in Gazette of India dated the 28th January, 1997 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (47) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) G.S.R. 12(E) published in Gazette of India dated the 15th January, 1997 together with an explanatory memorandum seeking to provide full exemption from excise duty on goods donated for the relief and rehabilitation of the cyclone victims in Andhra Pradesh subject to certain conditions.
  - (ii) G.S.R. 35(E) published in Gazette of India dated the 27th January, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 8/96-CE, dated the 23rd July, 1996.
  - (iii) G.S.R. 46(E) published in Gazette of India dated the 30th January, 1997 together with an explanatory memorandum making certain amendments in the

Notification No. 266/67-CE, dated the 28th November, 1967.

- (iv) G.S.R. 63(E) published in Gazette of India dated the 7th February, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 8/96-CE, dated the 23rd July, 1996.
- (48) A copy of the Notification No. G.S.R. 47(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1997 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Acrylonitrile Butadiene Rubber (NBR) originating in or exported from Germany and Republic of Korea and imported into India till 30th July, 1997, under sub-section (7) of section 9A of the Customs Tariff Act, 1975.
- (49) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (No. 11 of 1997)—Union Government—Revenue Receipts—Indirect Taxes (Central Excise) for the year ended on the 31st March, 1996, under article 151(1) of the Constitution.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 13th March, 1997, Rajya Sabha agreed without any amendment to the Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Bill, 1997, passed by the Lok Sabha on the 5th March, 1997.

## 6. Report of the Railway Convention Committee

Shri Manoranjan Bhakta presented Second Report (Hindi and English versions) of the Railway Convention Committee on 'Ninth Plan perspective—Infrastructural Requirement of Indian Railways' alongwith Minutes relating thereto.

#### 7. Government Bill-Withdrawn

The Telecom Regulatory Authority of India Bill, 1996.

## 8. Statutory Resolution-Adopted

Discussion on the following Resolution moved by Shri Indrajit Gupta on the 13th March, 1997, continued:—

"That this House approves the continuance in force of the

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Proclamation, dated the 17th October, 1996 in respect of Uttar Pradesh, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 17th April.

The Resolution was adopted.

#### 9. Matters Under Rule 377

- (1) Prof. Ajit Kumar Mehta raised a matter regarding need to set up a National Judicial Commission.
- (2) Shri Sudhir Giri raised a matter regarding need to expedite the opening of Government aquarium at Digha in Midnapore district, West Bengal.
- (3) Shri Amar Pal Singh raised a matter regarding need for early prosecution of high officials of Uttar Pradesh Government involved in corruption cases.
- (4) Shri Priya Ranjan Dasmunsi raised a matter regarding need to evolve a comprehensive master plan for replacement of slums in metropolitan cities particularly in Howrah, West Bengal.
- (5) Shri Sanat Kumar Mandal raised a matter regarding need to provide financial assistance to Government of West Bengal for completion of Sunderbans Delta Project Phase II.

## 10 The Budget (General)-1997-98

General Discussion on the Budget (General) for 1997-98, commenced.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.51 P.M.)
  - (2) Shri Sharad Yadav (Speech unfinished)

The discussion was not concluded.

## 11. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri Jagat Vir Singh Drona on the 13th December, 1996, continued:—

"This House expresses its grave concern over the large scale illegal immigration into the country since 1975 and recommends that concrete steps be taken to identify all those illegal immigrants and deport them to the country of their origin."

The following members took part in the debate:—

- (1) Shri Manoranjan Bhakta
- (2) Dr. Arun Kumar Sharma
- (3) Prof. Rasa Singh Rawat
- (4) Shri Chitta Basu
- (5) Shri Anadi Charan Sahu
- (6) Shri K. Parasuraman
- (7) Shri Satya Pal Jain
- (8) Shri G.M. Banatwalla (Speech unfinished)

The discussion was not concluded.

## 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 15th March, 1997)

S. GOPALAN, Secretary-General.

#### LOK SABHA

## BULLETIN -- PART I

(Brief Record of Proceedings)

Saturday, March 15, 1997/Phalguna 24, 1918 (Saka)

No. 77

11.01 A.M.

## 1 Paper laid on the Table

A copy of the Detailed Demands for Grants (Hindi and English Versions) of the Ministry of Labour for the year 1997-98 was laid on the Table.

## 2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 13th March, 1997, Rajya Sabha passed the Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1997.

## 3. Bill as passed by Rajya Sabha-Laid on the Table

The Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1997.

#### 4. Government Bills-Introduced

- (1) The Telecom Regulatory Authority of India Bill, 1997.
- (2) The Reserve Bank of India (Amendment) Bill, 1997.

## 5. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Reserve Bank of India (Amendment) Ordinance, 1997, was laid on the Table.

\*6. The Uttar Pradesh Budget — 1977-98; Demands for Grants on Account (Uttar Pradesh) 1997-98; Supplementary Demands for Grants (Uttar Pradesh) 1996-97.

The following items were taken up together:-

- (1) General discussion on the Budget for the State of Uttar Pradesh for 1997-98;
- (2) Demands for Grants on Account Nos. 1 to 28, 30 to 82 and 84 to 95 in respect of Budget for the State of Uttar Pradesh for 1997-98;
- (3) Supplementary Demands for Grants Nos. 1, 2, 4 to 7, 9 to 18, 20 to 28, 30 to 35, 37 to 45, 47, 49, 50, 52, 53, 55 to 60, 63, 65, 68, 70 to 78, 80, 84 to 87, 89, 92, 94 and 95 in respect of the Budget for the State of Uttar Pradesh for 1996-97.

One hundred and thirty one cut motions (Nos. 1 to 130 and 137) to the Demands for Grants on Account in respect of Budget for the State of Uttar Pradesh for 1997-98 were moved.

The following members took part in the combined debate:-

- (1) Shri Satya Deo Singh
- (2) Begum Noor Bano
- (3) Shri Surendra Yadav
- (4) Shri Syed Masudal Hossain
- (5) Shri Jagat Vir Singh Drona
- (6) Shrimati Ratna Singh
- (7) Shri Santosh Kumar Gangwar
- (8) Shri Brij Bhushan Tiwari
- (9) Shri Bachi Singh Rawat
- (10) Shri Narayan Datt Tiwari
- (11) Shri Pramothes Mukherjee
- (12) Dr. Ramesh Chand Tomar
- (13) Shri Pratap Singh Saini
- (14) Shri Bhagwan Shankar Rawat
- (15) Shri Rajendra Agnihotri
- (16) Shri Mulayam Singh Yadav

Shri P. Chidambaram replied to the debate.

(Lok Sabha adjourned at 1.01 PM and re-assembled at 2.09 PM)

<sup>\*</sup>Discussed together.

All the Cut Motions moved were negatived.

All the Demands for Grants on Account Nos. 1 to 28, 30 to 82 and 84 to 95 (both Revenue Account and Capital Account) in respect of the Budget for the State of Uttar Pradesh for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Uttar Pradesh) for 1997-98 were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 4 to 7, 9 to 18, 20 to 28, 30 to 35, 37 to 45, 47, 49, 50, 52, 53, 55 to 60, 63, 65, 68, 70 to 78, 80, 84 to 87, 89, 92, 94 and 95, (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Uttar Pradesh) for 1996-97, were voted in full.

## 7. Government Bill-Introduced

The Uttar Pradesh Appropriation (Vote on Account) Bill, 1997.

#### 8. Government Bill-Passed

The Uttar Pradesh Appropriation (Vote on Account) Bill, 1997.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

#### 9. Government Bill-Introduced

The Uttar Pradesh Appropriation Bill, 1997.

#### 10. Government Bill-Passed

The Uttar Pradesh Appropriation Bill, 1997.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

## \*\*11. Statutory Resolution—Withdrawn

Shri Amar Pal Singh moved the following Resolution:-

"That this House disapproves of the Income-tax (Second Amendment) Ordinance, 1996 (No. 32 of 1996) promulgated by the President on December 31, 1996".

After discussion as indicated in para 12 below, the Resolution was withdrawn by leave of the House.

#### \*\*12. Government Bill-Passed

The Income-Tax (Amendment) Bill, 1997.

The Motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined discussion on the Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- 1. Shri Girdhari Lal Bhargava
- 2. Shri Nirmal Kanti Chatterjee
- 3. Shri Ramesh Chennithala
- 4. Shri Bhagwan Shankar Rawat
- 5. Shri P. Namgyal

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended was passed.

The House was adjourned for want of quorum.

5.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th March, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-6494LS-15-3-1997

<sup>\*\*</sup>Discussed together,

#### LOK SABHA

## BULLETIN -- PART I

(Brief Record of Proceedings)

Monday, March 17, 1997/Phalguna 26, 1918 (Saka)

No. 78

#### 11 A.M.

#### 1. Starred Questions

Starred Question Nos. 301—304 were orally answered. Replies to Starred Question Nos. 305—320 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3335—3565 were laid on the Table.

A Statement by the Minister of Surface Transport correcting the reply given on August 26, 1996 to Unstarred Question No. 2867 regarding World Bank Loan for Road Projects in Bihar was also laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 1997-98.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Brahmaputra Board, Guwahati, for the year 1995-96.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1995-96, along with Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review √y the Government of the working of the Betwa River Board, for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1997-98.
- (7) A copy of the Defence Services Estimates for the year 1997-98 (Hindi and English versions).
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1997-98.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 1995-96.
  - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Baksh Oriental Public Library, Patna, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Baksh Oriental Public Library, Patna, for the year 1995-96.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 1995-96.

- The same
  - (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
  - (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
    - (i) G.S.R. 537(E) published in Gazette of India dated the 22nd November, 1996 approving the Tuticorin Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Regulations, 1996.
    - (ii) G.S.R. 572(E) published in Gazette of India dated the 17th December, 1996 approving the Mumbai Port Trust (Recruitment of Heads of Departments) Amendment Regulations, 1996.
  - (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 1995-96, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 1995-96.
  - (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
  - (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government of the working of the Shipping Corporation of India Limited, Bombay, for the year 1995-96.
    - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
  - (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 1995-96.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Calcutta, for the year 1994-95.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Calcutta, for the year 1995-96.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme, Kerala, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme, Kerala, for the year 1995-96.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

#### 4. Leave of Absence

The following members wre granted leave of absence from the sitting of the House for the period mentioned against each:—

(1) Shri Louis Islary 20 November, 1996 to 20 Dcember, 1996

(2)	Shri Hindu Rao	20 November, 1996 to 6 December, 1996
	Naik Nimbalkar	
(3)	Shri S. Ramachandra	20 November, 1996 to 11 December,
	Reddy	1996
(4)	Shri C. Narayana Swamy	20 November, 1996 to 5 December, 1996
(5)	Dr. Amrit Lal Bharti	29 November, 1996 to 15 December, 1996.
(6)	Shri S. D. N. R. Wadiyar	1 December, 1996 to 20 December, 1996.
(7)	Shri Mohammad Shaha-	26 August, 1996 to 13 September, 1996.
	buddin	and 20 November, 1996 to 20 December,
	buddin	and 20 November, 1996 to 20 December, 1996.
(8)	buddin Shri Shibu Soren	
(8)		1996.
` ,	Shri Shibu Soren	1996. 26 August, 1996 to 13 September, 1996 and
(9)	Shri Shibu Soren Shri Bhim Prasad Dahal	<ul><li>1996.</li><li>26 August, 1996 to 13 September, 1996 and</li><li>20 November, 1996 to 20 December, 1996.</li></ul>
(9)	Shri Shibu Soren Shri Bhim Prasad Dahal	1996. 26 August, 1996 to 13 September, 1996 and 20 November, 1996 to 20 December, 1996. 25 February, 1997 to 21 March, 1997.

and 20 February, 1997 to 6 March, 1997. (13) Shri Prakash Vishwanth 20 February, 1997 to 10 March, 1997.

(12) Shri Shivaji V. Kamble 20 November, 1996 to 20 December, 1996.

## 5. Report of the Standing Committee on Industry

Shrimati Jayawantiben Mehta laid on the Table a copy (Hindi and English versions) of the Twenty First Report of the Standing Committee on Industry on 'Industrial situation'.

#### 6. Matters under Rule 377

Paranjpe

(1) Shri Dhirendra Aggarwal raised a matter regarding need to start work on Mohane Reservoir Project in Bihar.

- (2) Shri N. Dennis raised a matter regarding need to allocate adequate LPG to Kanyakumari district in Tamil Nadu to clear the backlog.
- (3) Shri Ishwar Prasanna Hazarika raised a matter regarding need to increase the number of flights from Calcutta to Tezpur.
- (4) Shri Ramendra Kumar raised a matter regarding need to shift LPT installed in Shekhpura, Bihar to a Government building.
- (5) Smt. Sumitra Mahajan raised a matter regarding need to set up a Doordarshan Kendra at Indore, Madhya Pradesh.
- (6) Shri Ram Tahal Choudhary raised a matter regarding need to set up a separate Vananchal State in Bihar.
- (7) Shri Sriballav Panigrahi raised a matter regarding need to ensure availability of adequate currency in the Bank particularly in Western Orissa.
- (8) Shri Shivanand H. Koujalgi raised a matter regarding need to start work on Hubli-Dharwar bypass, Karnataka.

## \*\*7. Statutory Resolution-Withdrawn

Shri Girdhari Lal Bhargava moved the following Resolution:—

"That this House disapproves of the National Environment Appellate Authority Ordinance, 1997 (No. 12 of 1997) promulgated by the President on January 30, 1997."

After discussion as indicated in Para 8 below, the Resolution was withdrawn by leave of the House.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.09 P.M.)

## \*\*8. Government Bill-Passed

## THE NATIONAL ENVIRONMENT APPELLATE AUTHORITY BILL, 1997.

The motion for consideration of the Bill was moved by prof. Saifuddin Soz.

The following members took part in the combined discussion on the resolution (Vide para 7 above) and the motion for consideration of the Bill:—

## (1) Shri Ram Naik

<sup>\*\*</sup>Discussed together.

- (2) Shri Sriballav Panigrahi
- (3) Shri K.V. Surendra Nath
- (4) Prof. Jitendra Nath Das
- (5) Shri Nitish Kumar
- (6) Shri Suresh Prabhu
- (7) Shri Bhagwan Shankar Rawat
- (8) Shri P.R. Dasmunsi
- (9) Shri Harbhajan Lakha
- (10) Shri Haradhan Rov
- (11) Shri N.K. Premchandran
- (12) Shri Manabendra Shah
- (13) Shri Ramesh Chennithala
- (14) Shri Rajiv Pratap Rudy
- (15) Shri Dau Dayal Joshi
- (16) Shri Anant Gangaram Geete
- (17) Shri Anadi Charan Sahu
- (18) Shri Ramashray Prasad Singh

Prof. Saifuddin Soz replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Saifuddin Soz.

The motion was adopted and the Bill was passed.

@9. The Budget (General)—1997-98; Demands for Grants on Account (General)-1997-98; Supplementary Demands for Grants (General) 1996-97; and Demands for Excess Grants (General) -1994-95.

The following items were taken up together:-

- (1) General Discussion on the Budget (General) for 1997-98, Continued.
- (2) Demands for Grants on Account Nos. 1 to 26, 28, 29, 31 to 60, 62 to 92, 94, 95, 97 to 102, in respect of Budget (General) for 1997-98.
- (3) Supplementary Demands for Grants Nos. 3 to 9, 12 to 20, 22 to 24, 26, 28, 32 to 37, 39 to 50, 52 to 58, 62, 65 to 68, 70 to 72, 75, 77 to 83, 85, 87, 88, 91, 93, 96 to 101 in respect of the Budget (General) for 1996-97.
- (4) Demands for Excess Grants Nos. 14, 17, 19, 24, 64, 77, 90 and 98 in respect of Budget (General) for 1994-95.

The following members took part in the debate:—

Shri Sharad Yadav took part in the debate.

The discussion was not concluded.

## \*\*\*10. Statement by Minister

The Minsiter of State in the Ministry of Home Affairs made a statement on the bomb blast at Jullundhar on the 14th March, 1997.

#### 6 52 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th March, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-6518LS-17-3-1997.

<sup>@</sup>Discussed together.

<sup>\*\*\*</sup> At 3.04 P.M.

## LOK SABHA

## **BULLETIN** — PART I

(Brief Record of Proceedings)

Tuesday, March 18, .1997/Phalguna 27, 1918 (Saka)

No. 79

11 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 321—327 were orally answered. Replies to Starred Ouestion Nos. 328—340 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3566—3777 were laid on the Table.

## 3. Announcement by the Speaker

The Speaker made the following announcement:—

"I have to inform the House that the Business Advisory Committee at their sitting held today recommended as under:—

- that there would be no lunch break on the 18th, 19th and 20th March, 1997 in order to make available more time for disposal of urgent government business;
- (ii) On 18 March, 1997, the following three bills be disposed of by 1800 hours:—
  - (a) The Telecom Regulatory Authority of India Bill, 1997.
  - (b) The National Highways Laws (Amendment) Bill, 1997, as passed by Rajya Sabha.
  - (c) The Lalit Kala Akadami (Taking over of Management) Bill, 1997, as passed by Rajya Sabha.

Further discussion on the following items of business listed for today may be taken up at 1800 hours and should continue upto 2200 hours:—

- (a) General Discussion on General Budget for 1997-98.
- (b) Discussion and voting on Demands for Grants on Account (General) for 1997-98.
- (c) Discussion and voting on Supplementary Demands for Grants (General for 1996-97
- (d) Discussion and voting on Demands for Excess Grants (General) for 1994-95.
- (iii) On 19 March, 1997, General discussion on General Budget and related items to continue and the Finance Minister to reply at 1700 hours.

From 1800 hours onwards, the following Bills may be considered for disposal.

- (a) The Electricity Laws (Amendment) Bill, 1997.
- (b) The Reserve Bank of India (Amendment) Bill, 1997.
- (c) The National Commission for Safai Karamcharis (Amendment) Bill, 1997, as passed by Rajya Sabha.
- (d) The Port Laws (Amendment) Bill, 1997, as passed by Rajya Sabha.
- (iv) On 20 March, 1997, Motion under Rule 184 regarding recall of Governor of Uttar Pradesh to be taken up and disposed of on that day itself by sitting late, as may be necessary.
- (v) On 21 March, 1997, any other business not disposed of."

The House agreed.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for the year 1997-98.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 1995-96, alongwith Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 1995-96.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Post for the year 1997-98.
- (5) SHRI BIRENDRA PRASAD BAISHYA to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1997-98.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks & Credit Societies Limited, New Delhi, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks & Credit Societies Limited, New Delhi, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks & Credit Societies Limited, New Delhi, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Development Corporation, New Delhi, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Development Corporation, New Delhi, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Development Corporation, New Delhi, for the year 1995-96.

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- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation, Gandhinagar, for the year 1995-96 within the stipulated period of Nine months after the close of the Accounting Year.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1995-96.
    - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 1995-96.
    - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Co-operatives Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Co-operatives Limited, New Delhi, for the year 1995-96.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (13) above.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1997-98.
- (16) A copy of the Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director-General) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 45 in Gazette of India dated the 18th January, 1997, under section 39 of the Bureau of Indian Standards Act, 1986.
- (17) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 1995-96 within the stipulated period of nine months after the close of the Accounting Year.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year' 1994-95.
  - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Detailed Demands for Grants (Vol. I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1997-98.
- (21) A copy of the Detailed Demands for Grants (Vol. II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1997-98.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 1995-96.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1995-96, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 1995-96.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1995-96.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 1997-98.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1994-95.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (29) above.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Aids Prevention and Control Project Voluntary Health Services, Madras, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aids Prevention and Control Project — Voluntary Health Services, Madras, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aids Prevention and Control Project — Voluntary Health Services, Madras, for the year 1995-96.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (31) above.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1995-96.
  - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (33) above.

## 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1997, passed by Lok Sabha on the 13th March, 1997.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1997, passed by the Lok Sabha on the 13th March, 1997.

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(3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1997, passed by Lok Sabha on the 13th March, 1997.

## 6. Reports of the Public Accounts Committee

DR. MURLI MANOHAR JOSHI presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Fifth Report on Action Taken on 111th Report of Public Accounts Committee (10th Lok Sabha) relating to Building for Permanent Mission at New York.
- (2) Sixth Report on Action Taken on 107th Report of Public Accounts Committee (10th Lok Sabha) relating to Salar Jung Museum, Hyderabad.

## 7. Statement by Minister

The Minister of State in the Ministry of petroleum and Natural Gas made a statement on the New Exploration Licensing Policy (NELP).

#### 8. Matters Under Rule 377

- (1) Shri Ramesh Bais raised a matter regarding need to take steps to rejuvenate Cement Corporation of India Ltd.
- (2) Shri Mangat Ram Sharma raised a matter regarding need to give financial aid to Government of J & K for rehabilitation of refugees of Pak occupied Kashmir.
- (3) Shri Hardhan Roy raised a matter regarding need to release funds for drinking water schemes in Coal belt of West Bengal.
- (4) Shri M. Ramnathan raised a matter regarding need for early implementation of Pandiar-Punnapuzha rivers project for sharing of water between Kerala and Tamilnadu.
- (5) Shri Ram Sagar raised a matter regarding need to implement the scheme to allot surplus land to the landless unemployed people in the country.

## \*\*\*9. Statutory Resolution—Withdrawn

Shri Girdhari Lal Bhargava moved the following Resolution:

"That this House disapproves of the Telecom Regulatory Authority of India Ordinance, 1997 (No. 11 of 1997) promulgated by the President on January 25, 1997."

After discussion as indicated in Para 10 below, the Resolution was withdrawn by leave of the House.

#### \*\*10. Government Bill-Passed

THE TELECOM REGULATORY AUTHORITY OF INDIA BILL. 1997.

The Motion for consideration of the Bill was moved by Shri Beni Prasad Varma.

The following members took part in the combined discussion on the resolution (Vide para 9 above) and the motion for consideration of the Bill:—

- (1) Col. Rao Ram Singh
- (2) Shri Anadi Charan Sahu
- (3) Shri V.V. Raghvan
- (4) Dr. Laxminarain Pandey
- (5) Shri Rupchand Pal
- (6) Shri Ram Sagar
- (7) Shri Suresh Prabhu
- (8) Shri K. P. Singh Deo
- (9) Shri Rajiv Pratap Rudy
- (10) Shri P. Namgyal
- (11) Smt. Rajani Patil
- (12) Shri George Fernandes
- (13) Prof. Rasa Singh Rawat

Shri Beni Prasad Varma replied to the debate.

<sup>\*\*</sup>Discussed together.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutor Resolution).

Clauses 2 to 40 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Beni Prasad Varma.

The motion was adopted and the Bill was passed.

## @11. Statutory Resolution-Negatived

Shri Girdhari Lal Bhargava moved the following Resolution:—

"That this House disapproves of the National Highways Laws (Amendment) Ordinance, 1997 (No. 9 of 1997) promulgated by the President on January 24, 1997."

After discussion, as indicated in para 12 below, the Resolution was negatived.

#### @ 12. Government Bill---Passed

THE NATIONAL HIGHWAYS LAWS (AMENDMENT) BILL, 1997, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri T. G. Venkataraman.

The following members took part in the combined discussion on the Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- (1) Shri V. Dhananjaya Kumar
- (2) Shri Rajesh Pilot
- (3) Shri Ajay Chakraborty
- (4) Shri Subrata Mukherjee
- (5) Shri M. K. Annasahib Patil

Shri T. G. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

<sup>@</sup>Discussed together.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. G. Venkataraman.

The motion was adopted and the Bill was passed.

## & 13. Statutory Resolution-Withdrawn

Shri Ram Naik moved the following Resolution:-

"That this House disapproves of the Lalit Kala Akadami (Taking over of Management) Ordinance, 1997 (No. 10 of 1997) promulgated by the President on January 24, 1997."

After discussion as indicated in para 14 below, the Resolution was withdrawn by Leave of the House.

## & 14. Government Bill-Passed

# THE LALIT KALA AKADAMI (TAKING OVER OF MANAGEMENT) BILL, 1997, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri S. R. Bommai.

The following members took part in the combined discussion on the Resolution (Vide para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Girdhari Lal Bhargava
- (2) Shri George Fernandes
- (3) Shri Ramesh Chennithala
- (4) Shri Uddhab Barman
- (5) Shri Dau Dayal Joshi
- (6) Shrî Suresh Prabhu

Shri S. R. Bommai replied to the debate.

Shri Ram Naik spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

&Discussed together.

The motion that the Bill be passed was moved by Shri S. R. Bommai. The motion was adopted and the Bill was passed.

15. The Budget (General)—1997-98; Demands for Grants on Account (General)—1997-98; Supplementary Demands for Grants (General)—1996-97; and Demands for Excess Grants (General)—1994-95

Combined discussion on the following items of Business continued:-

- (1) General Discussion on the Budget (General) for 1997-98.
- (2) Demands for Grants on Account Nos. 1 to 26, 28, 29, 31 to 60, 62 to 92, 94, 95, 97 to 102, in respect of Budget (General) for 1997-98.
- (3) Supplementary Demands for Grants Nos. 3 to 9, 12 to 20, 22 to 24, 26, 28, 32 to 37, 39 to 50, 52 to 58, 62, 65 to 68, 70 to 72, 75, 77 to 83, 85, 87, 88, 91, 93, 96 to 101 in respect of the Budget (General) for 1996-97.
- (4) Demands for Excess Grants Nos. 14, 17, 19, 24, 64, 77, 90 and 98 in respect of Budget (General) for 1994-95.

The following members took part in the debate:-

- (1) Dr. Girija Vyas
- (2) Shri Nirmal Kanti Chatterjee
- (3) Shri Suresh Prabhu
- (4) Shri Surjit Singh Barnala
- (5) Shri I. D. Swami
- (6) Shri Datta Meghe

The discussion was not concluded.

#### 10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th March, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-6551LS-18-3-1987.

#### LOK SABHA

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Wednesday, March 19, 1997/Phalguna 28, 1918 (Saka)

No. 80

11.01 A.M.

## 1. Starred Questions

Starred Question Nos. 341—344 were orally answered. Replies to Starred Question Nos. 345—360 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3778—4007 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table—

- A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Boradcasting for the year 1997-98.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for the year 1997-98.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 12 of 1997)—(Revenue Receipts—Direct Taxes) for the year ended the 31st March, 1996, under Article 151(1) of the Constitution.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1997-98.
- (5) An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Port Laws (Amendment) Ordinance, 1997.

- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Areas and Employment for the year 1997-98.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 1997-98.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Madras, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Madras, for the year 1995-96.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 1997-98.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 1997-98.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1997-98.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1997-98.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy, for the year 1997-98.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the Uranium Corporation of India Limited, Jaduguda, for the year 1995-96.

- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Cocoa Powder Grading and Marking Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 561 in Gazette of India dated the 14th December, 1996 under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pension and Union Public Service Commission for the year 1997-98.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 1997-98.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1997-98.
- (21) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil India Limited and the Essar Oil Limited with Respect to Contract Area Identified as Block RJ-ON-90/5.
- (22) (i) A copy of Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1995-96.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Affairs and Employment for the year 1997-98.

# 4. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:-

- (1) That at its sitting held on the 18th March, 1997, Rajya Sabha passed the Port Laws (Amendment) Bill, 1997.
- (2) That at its sitting held on the 18th March, 1997 Rajya Sabha passed the National Commission for Safai Karmacharis (Amendment) Bill, 1997.

# 5. Bill as passed by the Rajya Sabha— Laid on the Table.

- (i) The Port Laws (Amendment) Bill, 1997.
- (ii) The National Commission for Safai Karamcharis (Amendment) Bill, 1997.

# 6. Intimation regarding conviction and lodgement of member

The Chairman informed the House that the Speaker had received on 18 March, 1997 the following wireless message dated 17 March, 1997 from the Superintendent, Jail number 5, Tihar, New Delhi:—

"Shri Kalpnath Rai, Member of Lok Sabha has been convicted today by the Court of Additional Sessions Judge, Shahadra in case numbers 140 to 144/93 Police Station Preet Vihar under TADA Act. He is lodged in Jail number 5, Tihar, New Delhi."

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# 7. Report of the Committee on Private Members' Bills and Resolutions

Shri Sudhir Giri presented the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 8. Report of the Estimates Committee

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Shri Rupchand Pal presented the Third Report (Hindi and English versions) of the Estimates Committee on Ministry of Urban Affairs and Employment (Department of Urban Development)—Delhi Development Authority.

# 9. Reports of the Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(1) Fourth Report on Union Government Appropriation Accounts (1994-95) Telecommunication Services and Minutes of the Sittings of the Committee relating thereto.

Seventh Report on Action Taken on 72nd Report of Public Accounts Committee (10th Lok Sabha) on Janata Cloth Scheme.

# 10. Reports of Standing Committee on Petroleum and Chemicals

Shri A. R. Antulay presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

Sixth Report on Action Taken by Government on the recommendations contained in Third Report on 'Demands for Grants' (1996-97) of Ministry of Petroleum & Natural Gas.

(2) Seventh Report on Action Taken by Government on the recommendations contained in First Report on Demands for Grants (1996-97) of Department of Chemicals & Petrochemicals.

Eighth Report on Action Taken by Government on the recommendations contained in Second Report on 'Demands for Grants (1996-97)' of Department of Fertilisers.

# 11. Report and Minutes of Standing Committee on Railways

Shri Basudeb Acharia presented the Fifth Report (Hindi & English versions) of Standing Committee on Railways (1997-98) on 'Reorganisation of Zonal Offices in Indian Railways' and Minutes of the sittings of the Committee relating thereto.

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.18 P.M.)

#### 12. Matters Under Rule 377

- (1) Shri Subhas Chandra Baheria raised a matter regarding need to provide telephone facilities in rural area of Bhilwara, Rajasthan early.
- (2) Shri Pawan Diwan raised a matter regarding need to release funds to State Government of Madhya Pradesh for providing relief to the drought affected people of the State.
- (3) Shri Jai Prakash Aggarwal raised a matter regarding need to start work on Yamuna Action Plan.
- (4) Shri Gopalkrishna Thota raised a matter regarding need to release remaining amount under Watershed scheme to Kakinada parliamentary constituency, Andhra Pradesh.
- (5) Shri Lalit Oraon raised a matter regarding need to amend suitably the environment laws so as to ensure implementation of development projects.
- (6) Shri Ghanshyam Chandra Kharwar raised a matter regarding need to re-open spinning Mill Marella Akbarpur in Ambedkar Nagar district, U.P.
- 13. The Budget (General)—1997-98; Demands for Grants on Account (General)—1997-98; Supplementary Demands for Grants (General)—1996-97; and Demands for Excess Grants (General)—1994-95

Combined discussion on the following items of Business continued:-

- (1) General Discussion on the Budget (General) for 1997-98.
- (2) Demands for Grants on Account Nos. 1 to 26, 28, 29, 31 to 60, 62 to 92, 94, 95, 97 to 102, in respect of Budget (General) for 1997-98.

- (3) Supplementary Demands for Grants Nos. 3 to 9, 12 to 20, 22 to 24, 26, 28, 32 to 37, 39 to 50, 52 to 58, 62, 65 to 68, 70 to 72, 75, 77 to 83, 85, 87, 88, 91, 93, 96 to 101 in respect of the Budget (General) for 1996-97.
- (4) Demands for Excess Grants Nos. 14, 17, 19, 24, 64, 77, 90 and 98 in respect of Budget (General) for 1994-95.

# The following members took part in the debate:-

- (1) Shri L. Balaraman
- (2) Shri George Fernandes
- (3) Dr. Laxmi Narayan Pandey
- (4) Shri P. R. Das Munsi
- (5) Shri P. Shanmugam
- (6) Shri Jai Prakash
- (7) Shri Kashi Ram Rana
- (8) Smt. Meera Kumar
- (9) Shri Ramendra Kumar
- (10) Shri Neil Aloysius O' Brien
- (11) Shri N.K. Premchandran
- (12) Shri Brij Bhushan Tiwari
- (13) Smt. Jayawanti Navinchandra Mehta
- (14) Shri Iliyas Azmi
- (15) Shri K. D. Sultanpuri
- (16) Shri L. Raman
- (17) Shri Sultan Salahuddin Owaisi
- (18) Shri C. Narayan Swamy
- (19) Shri Devendra Bahadur Roy
- (20) Dr. Debi Prasad Pal
- (21) Shri Amar Roy Pradhan
- (22) Shri R.L.P. Verma
- (23) Dr. K.P. Ramalingam
- (24) Shri Bijoy Krishna Handique
- (25) Lt. General (Retd.) Prakash Mani Tripathi
- (26) Shri V. Pradeep Dev

- (27) Shri P. Theertharaman
- (28) Shri Iswar Prassnna Hazarika
- (29) Shri Samy V. Alagiri
- (30) Shri Satya Pal Jain
- (31) Shri A.C. Jose
- (32) Shri P. Kodanda Ramaiah
- (33) Shri A. Sampath
- (34) Shri V. Ganesan
- (35) Shri S.P. Jaiswal
- (36) Shri Sarat Pattnayak
- (37) Shri Anant Gangaram Geete
- (38) Shri M. Selvarasu
- (39) Dr. Arun Kumar Sarma
- (40) Shri A.G.S. Ram Babu
- (41) Shri Ram Bahadur Singh
- (42) Shri V.P. Shanmuga Sundram
- (43) Shri R. Gangagurusamy
- (44) Shri A. Raja
- (45) Shri Santosh Kumar Gangwar

00.54 A.M. (20.3.97)

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th March, 1997)

S. GOPALAN. Secretary-General.

#### LOK SABHA

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Thursday, March 20, 1997/Phalguna 29, 1918 (Saka)

## No. 81

11.01 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 361—363 were orally answered. Replies to Starred Question Nos. 364—380 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 4008—4237 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the HTL Limited, Chennai, for the year 1995-96.
  - (ii) Annual Report of the HTL Limited, Chennai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the HTL Limited and the Department of Telecommunications for the year 1996-97.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunications for the year 1997-98.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines, for the year 1997-98.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for the year 1997-98.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1997-98.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 1995-96.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 6 of 1997) for the year ended on the 31st March, 1996 (Posts and Telecommunications).
  - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 7 of 1997) for the year ended on the 31st March, 1996—Defence Services (Army and Ordnance Factories).
  - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 8 of 1000) for the year ended on the 31st March, 1996—Defence Seconds (Air Force and Navy).
- (13) A copy of the Appropriation Accounts (Union Government) of the Defence Services for the year 1995-96 (Hindi and English versions).

- (14) A copy of the Appropriation Accounts (Union Government)—(Postal Services) for the year 1995-96 (Hindi and English versions).
- (15) A copy of the Appropriation Accounts (Union Government)— (Telecommunication Services) for the year 1995-96 (Hindi and English versions).
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Tourism for the year 1997-98.
- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport, for the year 1997-98.
- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 1997-98.
- (19) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 59(E) in Gazette of India dated the 6th February, 1997, under subsection (3) of section 30 of the Railway Claims Tribunal Act, 1987.
- (20) A copy of the Railway Protection Force (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 45(E) in Gazette of India dated the 30th January, 1997, under subsection (3) of section 21 of the Railway Protection Force Act, 1957.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That Rajya Sabha at its sitting held on the 19th March, 1997, agreed without any amendment to the National Environment Appellate Authority Bill, 1997, passed by the Lok Sabha on the 17th March, 1997.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Income-tax (Amendment) Bill, 1997, passed by Lok Sabha on the 15th March, 1997.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation (Vote on Account) Bill, 1997, passed by Lok Sabha on the 15th March, 1997.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation Bill, 1997, passed by Lok Sabha on the 15th March, 1997.

# 5. Report of Committee on Public Undertakings

Shri G. Venkat Swamy presented the Fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty Sixth Report (Tenth Lok Sabha) on Hindustan Organic Chemicals Limited.

# 6. Reports of Standing Committee on Petroleum and Chemicals

Shri A.R. Antulay presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

- (1) Fourth Report on Action Taken by Government on the recommendations contained in Twenty-Sixth Report (Tenth Lok Sabha) on 'Institute of Pesticide Formulation Technology' (Ministry of Chemicals & Fertilisers, Department of Chemicals & Petrochemicals).
- (2) Fifth Report on Action Taken by Government on the recommendations contained in Twenty-Seventh Report (Tenth Lok Sabha) on 'Fertiliser Education Policy & Projects' (Ministry of Chemicals & Fertilisers, Department of Fertilisers).

# 7. Statements by Ministers

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- (1) The Minister of External Affairs made a statement regarding improved people-to-people contacts with Pakistan.
  - (Due to continued interruptions, Lok Sabha adjourned at 12.21 P.M. and re-assembled at 12.37 P.M.)
- (2) The Minister of Home Affairs made a statement regarding release of persons still under detention under the erstwhile Terrorist and Disruptive Activities Act, 1987 which lapsed on 23rd May, 1995.
  - (Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.12 P.M.)
- (3) The Minister of Defence made a statement regarding the recent incursions into Indian territory in Himachal Pradesh region by the Chinese army and the implications thereof.

#### 8. Matters Under Rule 377

- (1) Shri Girdhari Lal Bhargava raised a mater regarding need to improve postal services in Jaipur, Rajasthan.
- (2) Shri Vijay Goel raised a matter regarding need to bring a legislation to ban the sale of lottery.
- (3) Dr. Satyanarayan Jatiya raised a matter regarding need to ensure the alround development of Scheduled Caste community.

- (4) Smt. Chhabila Arvind Netam raised a matter regarding need to shift head office of NMDC from Hyderabad to Jagdalpur in Bastar district, M.P.
- (5) Shri Dinesh Chandra Yadav raised a matter regarding need to construct a highdam on Kosi river.
- (6) Shri Sunil Khan raised a matter regarding need to ensure workers' participation in management.
- (7) Shir Hindurao N. Naik Nimbalkar raised a matter regarding need to set up industrial units in Satara district of Maharashtra.
- (8) Shri Laxman Singh raised a matter regarding need to effectively implement family planning programme in the country.

# \*9. Statutory Resolution-Negatived

Shri Amar Pal Singh moved the following Resolution:—

"That this House disapproves of the Reserve Bank of India (Amendment) Ordinance, 1997 (No. 2 of 1997) Promulgated by the President on January 9, 1997."

After discussion as indicated in para 10 below, the Resolution was negatived.

#### \*10. Government Bill-Passed

THE RESERVE BANK OF INDIA (AMENDMENT) BILL, 1997.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined discussion on the Resolution (Vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Guman Mal Lodha
- (2) Shri Ramesh Chennithala
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Brij Bhushan Tiwari
- (5) Shri Satya Pal Jain
- (6) Shri Sanat Mehta
- (7) Shri Ajay Chakraborty
- (8) Shrimati Sumitra Mahajan
- (9) Shri Mangat Ram Sharma
- (10) Shri Bhagwan Shankar Rawat

<sup>\*</sup>Discussed together.

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- (11) Shri Shyam Behari Mishra
- (12) Shri A.C. Jose
- (13) Prof. P.J. Kurien
- (14) Prof. Chaman Lal Gupta
- (15) Shri Girdhari lal Bhargava

Shri P. Chidambaram replied to the debate.

Shri Amar Pal singh spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

Shri Ram Naik took part in the debate.

The motion was adopted and the Bill, as amended was passed.

11. The Budget (General)—1997-98; Demands for Grants on Account (General)—1997-98; Supplementary Demands for Grants (General)—1996-97; and Demands for Excess Grants (General)—1994-95.

Combined discussion on the following items of Business continued:—

- (1) General Discussion on the Budget (General) for 1997-98.
- (2) Dmands for Grants on Account Nos. 1 to 26, 28, 29, 31 to 60, 62 to 92, 94, 95, 97 to 102 in respect of Budget (General) for 1997-98.
- (3) Supplementary Demands for Grants Nos. 3 to 9, 12 to 20, 22 to 24, 26, 28, 32 to 37, 39 to 50, 52 to 58, 62, 65 to 68, 70 to 72, 75, 77 to 83, 85, 87, 88, 91, 93, 96 to 101 in respect of the Budget (General) for 1996-97.
- (4) Demands for Excess Grants Nos. 14, 17, 19, 24, 64, 77, 90 and 98 in respect of Budget (General) for 1994-95.

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Shri P. Chidambaram replied to the debate.

All the Demands for Grants on account Nos. 1 to 26, 28, 29, 31 to 60, 62 to 92, 94, 95, 97 to 102 (Both Revenue Account and Capital Account) in respect of the Budget (General) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1997-98, were voted in full.

All the Supplementary Demands for Grants Nos. 3 to 9, 12 to 20, 22 to 24, 26, 28, 32 to 37, 39 to 50, 52 to 58, 62, 65 to 68, 70 to 72, 75, 77 to 83, 85, 87, 88, 91, 93, 96 to 101 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1996-97, were voted in full.

All the Demands for Excess Grants Nos. 14, 17, 19, 24, 64, 77, 90 and 98 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1994-95, were voted in full.

#### 12. Government Bill-Introduced

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1997.

#### 13. Government Bill—Passed

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1997.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Shri Ram Naik took part in the debate.

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

#### 14. Government Bill-Introduced

THE APPROPRIATION (No. 2) BILL, 1997.

#### 15. Government Bill-Passed

THE APPROPRIATION (No. 2) BILL, 1997.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The Motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

#### 16. Government Bill-Introduced

THE APPROPRIATION BILL, 1997.

#### 17. Government Bill-Passed

THE APPROPRIATION BILL, 1997.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

# 18. Government Bill-Referred to Standing Committee

THE ELECTRICITY LAWS (AMENDMENT) BILL, 1997.

The Chairman made the following announcement:-

"Hon'ble Members, I have to inform the House that in view of the demand made in the House, Hon'ble Speaker has referred the Electricity Laws (Amendemnt) Bill, 1997 to the Standing Committee on Energy for examination and report."

7.59 p.m.

(Lok Sabha adjourned till 11 a.m. on Friday, the 21st March, 1997).

S. GOPALAN, Secretary-General.

#### LOK SABHA

#### BULLETIN - PART I

(Brief Record of Proceedings)

Friday, March 21, 1997/Phalguna 30, 1918 (Saka)

No. 82

11.03 A.M.

## 1. Starred Questions

Starred Question Nos. 381—383 were orally answered. Replies to Starred Question Nos. 384—400 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4238—4467 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy of the Indian Telegraph (First Amendment) Rules, 1997
   (Hindi and English versions) published in Notification No. G.S.R.
   64(E) in Gazette of India dated the 7th February, 1997, under subsection (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of the National Oilseeds and Vegetable Oils Development Board Service Regulations, 1996 (Hindi and English versions) published in Notification No. 2-65/NOVOD/96 in Gazette of India dated the 18th January, 1997, under section 20 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, together with a corrigendum thereto dated the 28th February, 1997.
- (3) A copy of the Brief Statement on the NOVOD Board Service Regulations, 1996 (Hindi and English versions).
- (4) A copy of the Draft Notification No. 10/6/97-IP (Hindi and English versions) specifying the requirement on the basis of which industrial undertaking shall be regarded as small scale or as an ancillary for the purpose of the Industries (Development and Regulation) Act, 1951, under sub-section (3) of section 11B of the said Act.

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1997-98.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
  - (i) The Canara Bank Officers' Service (Amendment) Regulations, 1996 published in Gazette of India dated the 19th October, 1996.
  - (ii) The Oriental Bank of Commerce Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. 3920 in Gazette of India dated the 26th October, 1996.
  - (iii) The Dena Bank (Officers') Service (Amendment) Regulations, 1996 published in Notification No. IR: Amend-2/96 in Gazette of India dated the 12th October, 1996.
  - (iv) The Punjab and Sind Bank (Officers') Service (Amendment) Regulations, 1996 published in Notification No. PSB/STAFF/OSR/1996 in Gazette of India dated the 9th October, 1996.
  - (v) The Oriental Bank of Commerce (Officers') Service (Amendment) Regulations, 1996 published in Notification No. 3921 in Gazette of India dated the 30th November, 1996.
  - (vi) The Union Bank of India (Officers') Service (Amendment) Regulations, 1996 published in Notification No. OSR/12 in Gazette of India dated the 7th September, 1996.
  - (vii) The Vijaya Bank (Officers') Service (Amendment) Regulations, 1996 published in Notification No. 2502 in Gazette of India dated the 21st December, 1996.
  - (viii) The Union Bank of India (Officers') Service (Amendment) Regulations, 1996 published in Notification No. OSR/14 in Gazette of India dated the 21st December, 1996.
    - (ix) The Reserve Bank of India Pension (Amendment) Regulations, 1996 published in Notification No. 6 in Gazette of India dated the 1st February, 1997.

- (x) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1996 published in Gazette of India dated the 1st February, 1997.
- (xi) The Bank of Maharashtra Officer Employees (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. AXT/ST/DM/96 in Gazette of India dated the 28th December, 1996.
- (xii) The Canara Bank (Officers) Service (Amendment) Regulations, 1996 published in Gazette of India dated the 28th December, 1996.
- (7) A copy of the Memorandum of understanding (Hindi and English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 1996-97.
- (8) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Textile Corporation for the year 1994-95 and 1995-96 within the stipulated period of nine months after the close of the Accounting year.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 1995-96.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1995-96, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of National Centre for Jute Diversification, Calcutta, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Calcutta, for the year 1995-96.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 1995-96.
- (14) A copy of the Major Port Trust (Payment of Fees and Allowances to Trustees) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India dated the 11th February, 1997, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.
- (15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust for the year 1995-96.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
  - (i) A copy of the Annual Accounts of the Paradip Port Trust for the year 1995-96, together with Audit Report thereon.
  - (ii) Review by the Government of the Audited Accounts of the Paradip Port Trust for the year 1995-96.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 1997-98.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1995-96.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 1995-96.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Calcutta, for the year 1995-96.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1995-96, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 1997-98.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1995-96.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 1995-96.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 1995-96.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volume I and II) for the year 1995-96, together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Notification No. G.S.R. 439 (Hindi and English versions) published in Gazette of India dated the 12th October, 1996 containing Ordinance on Research Degree Programmes made by the Board of Management of the Indira Gandhi National Open University, under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme, Maharashtra, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme, Maharashtra, for the year 1995-96.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1994-95.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1994-95.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
  - (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1997 published in Notification No. G.S.R. 97(E) in Gazette of India dated the 28th February, 1997.
  - (ii) The Companies (Central Government) General Rules and Forms, (second amendment) Rules, 1997 published in Notification No. G.S.R. 126(E) in Gazette of India dated the 1st March, 1997.
- (43) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises of Salt Act, 1944:—
  - G.S.R. 110(E) to G.S.R. 125(E) published in Gazette of India dated the 1st March, 1997 together with explanatory memorandum regarding Central Excise Duty changes and exemption in context of the Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1997.
- (44) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 98(E) to G.S.R. 109(E) published in Gazette of India dated the 1st March, 1997 together with an explanatory memorandum regarding customs duty changes and exemption in context of the Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1997.
- (ii) G.S.R. 138(E) published in Gazette of India dated the 6th March, 1997 together with an explanatory memorandum making certain amendments in Notification No. 104/95-Cus., dated the 30th May, 1995.
- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Statement regarding Review by the Government of the working of the National Insurance Company Limited, Calcutta, for the year 1995-96.
    - (ii) Annual Report of the National Insurance Company Limited Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the United India Insurance Company Limited, Madras, for the year 1995-96.
    - (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Statement regarding Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 1995-96.
    - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Statement regarding Review by the Government of the working of the New India Assurance Company Limited, Bombay, for the year 1995-96.

- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the General Insurance Corporation of India, Bombay, for the year 1995-96.
  - (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (46) Five Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 20th March, 1997 Rajya Sabha agreed without any amendment to the Telecom Regulatory Authority of India Bill, 1997, passed by the Lok Sabha on the 18th March, 1997.
- (2) That at its sitting held on the 20th March, 1997 Rajya Sabha passed the Aquaculture Authority Bill, 1997.
- \*\*(3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1997, passed by Lok Sabha on the 20th March, 1997.
- \*\*(4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1997, passed by Lok Sabha on the 20th March, 1997.
- \*\*(5) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1997, passed by Lok Sabha on the 20th March 1997.
- \*\*(6) That Rajya Sabha at its sitting held on the 21st March, 1997, agreed without any amendment to the Reserve Bank of India (Amendment) Bill, 1997, passed by Lok Sabha on the 20th March, 1997.

<sup>\*\*</sup> At 6 P.M.

# 5. Bill as passed by Rajya Sabha—Laid on the Table.

The Aquaculture Authority Bill, 1997.

# 6. Report of Standing Committee on Communications

Shri Somnath Chatterjee presented the Ninth Report (Hindi and English versions) of the Standing Committee on Communications on Selection of Multi Access Relay Radio (MARR) Technology relating to Department of Telecommunications.



# 7. Reports of the Standing Committee on Food, Civil Supplies and Public Distribution

Shri R.L. Bhatia presented the following Reports and Minutes (English and Hindi versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- (1) Third Report on Action Taken by Government on the recommendations contained in their First Report on Demands for Grants (1996-97) of Ministry of Food and the Minutes of sitting of the Committee relating thereto.
- (2) Fourth Report on Action Taken by Government on the recommendations contained in their Second Report on Demands for Grants (1996-97) of Ministry of Civil Supplies, Consumer Affairs and Public Distribution and the Minutes and the sitting of the Committee relating thereto.

# 8. Statement by Minister

The Minister of Civil Aviation made a statement regarding mandatory carriage of Airborne Collision Avoidance System (ACAS) on aeroplanes.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.22 P.M.)

#### 9 Matters Under Rule 377

(1) Shri Rajendra Agnihotri raised a matter regarding need to provide financial assistance to betel leave growers in Lalitpur district of U.P.

- (2) Shri Ram Shakal raised a matter regarding need to provide adequate compensation to the people whose land has been acquired for various projects in Robertsganj, U.P.
- (3) Dr. B.N. Reddy raised a matter regarding need to release funds for early completion of Pochampad-2nd phase irrigation project of Andhra Pradesh.
- (4) Dr. T. Subbarami Reddy raised a matter regarding need to instruct ONGC to award execution of offshore platforms to Hindustan Shipyard Ltd., Vishakhapatnam to make it viable.
- (5) Shri Ram Kripal Yadav raised a matter regarding need to ensure early commissioning of Doordarshan Kendra at Patna, Bihar.
- (6) Prof. Prem Singh Chandumajra raised a matter regarding need to make available river water to Punjab based on Riparian principles.
- (7) Dr. Arun Kumar Sarma raised a matter regarding need to draw a special plan for desilting of rivers in Assam.
- (8) Shri Ram Sajiwan raised a matter regarding need to solve acute scarcity of drinking water in Banda district, U.P.
- (9) Shri Jagatvir Singh Drona raised a matter regarding need to take steps to revive sick NTC mills in U.P. particularly in Kanpur.
- (10) Shri Ram Naik raised a matter regarding need to preserve INS Vikrant as a symbol of patriotism and nationalism.

# \*10. Statutory Resolution—Negatived

Shri Nitish Kumar moved the following Resolution:—

"That this House disapproves of the Port Laws (Amendment) Ordinance, 1997 (No. 1 of 1997) promulgated by the President on January 9, 1997."

After discussion as indicated in Para 11 and 15(i) below, the Resolution was negatived.

<sup>\*</sup> Discussed together.

#### \*11. Government Bill-Under consideration

The Port Laws (Amendment) Bill, 1997, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri T.G. Venkatraman.

The following members took part in the combined discussion on the resolution (Vide para 10 above) and the motion for consideration of the Bill.—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Anadi Charan Sahu

(The discussion was held over and resumed vide para 15(i) below)

# 12. Motion regarding Seventh Report of the Committee on Private Members' Bills and Resolutions

Shri Surendra Yadav moved the following motion:—

"That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th March, 1997."

The motion was adopted.

#### 13. Private Members' Bills-Introduced

- (1) The Mother's Lineage Bill, 1996, by Shrimati Sumitra Mahajan.
- (2) The Provision of Communication Facilities in Every Village Bill, 1997, by Dr. T. Subbarami Reddy.
- (3) The Youth Welfare Bill, 1997, by Dr. T. Subbarami Reddy.
- (4) The Cotton Growers (Benefit) Bill, 1997, by Shri R. Sambasiva Rao.
- (5) The Constitution (Amendment) Bill, 1997, (Amendment of article 324), by Shri R. Sambasiva Rao.
- (6) The Access to Information Bill, 1997, by Shri Sanat Mehta.
- (7) The Prevention of Corruption (Amendment) Bill, 1997, (Amendment of sections 2 and 19), by Shrimati Meira Kumar.

<sup>\*</sup> Discussed together.

- (8) The Compulsory Registration of Religious Conversions Bill, 1997, by Shri Kashiram Rana.
- (9) The Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill, 1997, by Shri Kashiram Rana.
- (10) The Unemployment Allowance Bill, 1997, by Shri R. Sambasiva Rao.
- (11) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 1997 (Amendment of section 16), by Shri Ram Naik.

#### 14. Private Member's Bill-Under consideration

The Constitution (Amendment) Bill 1996 (Omisson of article 44, etc.) by Shri Bhagan Shankar Rawat.

Further discussion on the motion for consideration of the Bill moved by Shri Bhagan Shankar Rawat on the 6th March, 1997, continued.

The following members took part in the debate:—

- (1) Shri G.M. Banatwalla
- (2) Shri Chitta Basu
- (3) Shri Santosh Kumar Gangwar
- (4) Shri Syed Masudal Hossain
- (5) Shri Nitish Bharadwaj
- (6) Shri K. Parasuraman
- (7) Shri A.C. Jose
- (8) Shri Satya Pal Jain (Speech unfinished)

The discussion was not concluded.

#### 15. Government Bills-Passed

(i) The Port Laws (Amendment) Bill 1997, as passed by Rajya Sabha.

The combined discussion on the items of Business at paras 10 and 11 above was resumed.

Shri T.G. Venkatraman replied to the debate.

The motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 to 31 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill, be passed was moved by Shri T.G. Venkatraman.

The motion was adopted and the Bill was passed.

(ii) The National Commission for Safai Karamcharis (Amendment) Bill, 1997, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Balwant Singh Ramoowalia.

The following members took part in the debate:-

- (1) Shri Mangat Ram Sharma
- (2) Shri Mangal Ram Premi

Shri Balwant Singh Ramoowalia replied to the debate.

The motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Balwant Singh Ramoowalia.

The motion was adopted and the Bill was passed.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st April, 1997).

S. GOPALAN, Secretary-General.

#### LOK SABHA

#### BULLETIN --- PART I

(Brief Record of Proceedings)

Friday, April 11, 1997/Chaitra 21, 1919 (Saka)

No. 83

#### 11 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri Vishveshvar Rao Raje, who was a member of Sixth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

# 2. Papers Laid on the Table

The following papers were laid on the table:—

- (1) A copy of the Proclamation (Hindi and English versions) dated the 21st March, 1997 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by him on the 17th October, 1996 in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 165(E) in Gazette of India dated the 21st March, 1997, under article 356(3) of the Constitution.
- (2) A copy of the Notification No. S.O. 298(E) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1997 making certain amendments in the Notification No. S.O. 477(E) dated the 25th July, 1991, under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951, together with a corrigendum thereto published in Notification No. S.O. 306(E) dated the 7th April, 1997.
- (3) A copy of the Export and Import Policy (1 April, 1997—31 March, 2002) (Hindi and English versions).

(4) Handbook of Procedures (Volume I) (1 April, 1997—31 March, 2002) (Hindi and English versions).

#### 3. Assent to Bills

Secretary-General laid on the Table the following thirteen Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 21st February, 1997:—

- (1) The Appropriation (Railways) Vote on Account Bill, 1997.
- (2) The Appropriation (Railways) Bill, 1997.
- (3) The Appropriation (Railways) No. 2 Bill, 1997.
- (4) The Uttar Pradesh Appropriation (Vote on Account) Bill, 1997.
- (5) The Uttar Pradesh Appropriation Bill, 1997.
- (6) The Income-tax (Amendment) Bill, 1997.
- (7) The Port Laws (Amendment) Bill, 1997.
- (8) The National Highways Laws (Amendment) Bill, 1997.
- (9) The Lalit Kala Akadami (Taking over of Management) Bill, 1997.
- (10) The National Commission for Safai Karamcharis (Amendment) Bill, 1997.
- (11) The Appropriation Bill, 1997.
- (12) The Appropriation (No. 2) Bill, 1997; and
- (13) The Appropriation (Vote on Account) Bill, 1997.

# 4. Reports of the Estimates Committee

SHRI RUPCHAND PAL presented the following Reports (Hindi and English versions) of the Estimates Committee:

- (1) Fourth Report on Ministry of Home Affairs—Laying of Annual General Administration Report of Andaman and Nicobar Islands in the Budget Session of Parliament.
- (2) Fifth Report on action taken by Government on the recommendations contained in their Fifty-second Report (Tenth Lok Sabha) on Ministry of Finance (Department of Economic Affairs—Banking Division)—Credit Facilities to Weaker Sections of the Society.
- (3) Sixth Report on action taken by Government on the recommendations contained in their Forty-eighth Report (Tenth Lok Sabha) on

Ministry of Home Affairs—Modernisation of Police and Para-Military Forces.

# 5. Reports of the Standing Committee on Agriculture

SHRI SANTOSH KUMAR GANGWAR presented the following reports (Hindi & English versions) of the Standing Committee on Agriculture:

- (1) 9th Report on Demands for Grants (1997-98) of the Ministry of Agriculture (Department of Agriculture & Cooperation).
- (2) 10th Report on Demands for Grants (1997-98) of the Ministry of Agriculture (Department of Agricultural Research & Education).
- (3) 11th Report on Demands for Grants (1997-98) of the Ministry of Agriculture (Department of Animal Husbandry & Dairying).
- (4) 12th Report on Demands for Grants (1997-98) of the Ministry of Water Resources.
- (5) 13th Report on Demands for Grants (1997-98) of the Ministry of Food Processing Industries.

# 6. Reports & Minutes of the Standing Committee on Urban & Rural Development

SHRI SONTOSH MOHAN DEV presented the following Reports and Minutes (Hindi & English versions) of the Standing Committee on Urban & Rural Development:

- (1) Sixth Reports on Mega City Scheme; and
- (2) Seventh Report on Allocation/Utilisation of Central Funds by States under various Schemes.

# 7. Motion-Negatived

C.

Shri H.D. Deve Gowda moved the following Motion:-

"That this House expresses its confidence in the Council of Ministers."

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri P.R. Das Munsi
- (3) Shri I.K. Gujral

(Lok Sabha Adjourned at 1.01 P.M. and Re-assembled at 2.05 p.m.)

- (4) Shri Somnath Chatterjee
- (5) Shri Chandra Shekhar
- (6) Shri Madhukar Sirpotdar
- (7) Shri Ram Vilas Paswan
- (8) Shri Pramod Mahajan
- (9) Shri Shivraj V. Patil
- (10) Shri P. Chidambaram
- (11) Shri Nitish Kumar
- (12) Kum. Uma Bharati
- (13) Shri Rajesh Pilot
- (14) Shri Kanshi Ram
- (15) Shri Surjit Singh Barnala
- (16) Shri Chitta Basu
- (17) Shri P.N. Siva
- (18) Shri N.K. Premchandran
- (19) Shri Jai Prakash
- (20) Shri G.M. Banatwalla
- (21) Prof. Saifuddin Soz
- (22) Dr. Prabin Chandra Sarma
- (23) Shri Sultan Salahuddin Owaisi
- (24) Shri Indrajit Gupta
  - (25) Shri Atal Bihari Vajpayee

Shri H.D. Deve Gowda replied to the debate.

On the motion the House divided: \*Ayes 158: \*Noes 292. Accordingly the motion was negatived.

(Lok Sabha Adjourned sine die at 11.54 p.m.)

S. GOPALAN, Secretary-General.

<sup>\*</sup>Subject to Correction.

#### LOK SABHA

#### BULLETIN -- PART I

(Brief Record of Proceedings)

Monday, April 21, 1997/Vaisakha 1, 1919 (Saka)

#### No. 84

#### 11.04 A.M.

(Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.31 A.M.)

#### 1. Introduction of Prime Minister

The Speaker introduced the Prime Minister.

#### 2. Introduction of Ministers

The Prime Minister introduced the Members of the Union Council of Ministers.

## 3. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Sharad Pawar, Somnath Chatterjee, Madhukar Sirpotdar, Shrimati Geeta Mukherjee, Sarvashri Surjit Singh Barnala, Chitta Basu, Chandra Shekhar, Iliyas Azmi, George Fernandes, G.M. Banatwalla and Sanat Kumar Mandal made references to the passing away of Shri Biju Patnaik, sitting Member of Lok Sabha.

They also made references to the loss of lives of several Haj Pilgrims in a huge fire in the holy city of Mina near Mecca.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

#### 12.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd April, 1997).

S. GOPALAN, Secretary-General.

### **LOK SABHA**

#### BULLETIN -- PART I

(Brief Record of Proceedings)

Tuesday, April 22, 1997/Vaisakha 2, 1919 (Saka)

No. 85

11 A.M.

# 1. Announcements by the Speaker

The Speaker made the following announcements:—

(i) "Hon. Members, yesterday, we had a meeting of the Business Advisory Committee as well as the leaders of the parties. The decision taken is that the Confidence Motion will be immediately taken up and the Prime Minister will reply at five O'clock, if not earlier, so that we are able to finish it by six O'clock.

Secondly, today, we will adjourn the House to meet on 30th of April, 1997 to transact urgent Government business, that means the financial business and the House will continue till 16th of May, 1997."

\*(ii) "In view of the fact that the minimum period of 10 days stipulated under Rule 33 of the Rules of Procedure and Conduct of Business in Lok Sabha is not available for tabling Questions for 30th April and 2nd May, 1997, it has been decided not to have Question Hour on these two days. Regular Question Hour will start from 5th May, 1997 onwards. The revised chart showing dates of ballots and last dates of receipt of notices of questions is being circulated to the Members. However, on the request of some Honourable members, notices of questions already given for the second phase of the originally scheduled Budget Session i.e. from 21st April to 9th May, would be revived and considered for admission after suitable adjustments of dates."

<sup>\*</sup>At 9.20 p.m.

#### 2. Introduction of Ministers

The Prime Minister introduced Sarvashri Janeshwar Mishra and Saleem Iqbal Shervani, Members of the Union Council of Ministers.

# 3. Resignation of Council of Ministers

Secretary-General laid on the Table a copy each of the following papers:—

- (1) Letter dated the 11th April, 1997 from the Prime Minister (Shri H.D. Deve Gowda) to the President tendering his own resignation and that of his Council of Ministers.
- (2) Letter dated the 12th April, 1997 from the President to the Prime Minister (Shri H.D. Deve Gowda) accepting his resignation and the resignation of his colleagues from the Council of Ministers and requesting him to continue in Office till alternative arrangements are made.

# 4. Reports of the Public Accounts Committee

Dr. T. Subbarami Reedy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Eighth Report on Action Taken on 104th Report of Public Accounts Committee (10th Lok Sabha) on Modvat Scheme fraudulent availment of credits.
  - (2) Ninth Report on Action Taken on 105th Report of Public Accounts Committee (10th Lok Sabha) on Follow up on Audit Reports.
  - (3) Tenth Report on Action Taken on 109th Report of Public Accounts Committee (10th Lok Sabha) on Injudicious leasing of aircraft.
    - (4) Eleventh Report on Union Government Appropriation Accounts (1994-95) Postal Services and Minutes of the sittings of the Committee relating thereto.
    - (5) Twelfth Report on Lower categorisation leading to loss of Rs. 352.30 lakhs and Minutes of the sittings of the Committee relating thereto.

#### 5. Minutes of the Committee on Petitions

Shri Dileep Sanghani laid on the Table of the House The Minutes (Hindi and English versions) of the First to Sixth sittings of the Committee on Petitions.

# 6. Reports of Standing Committee on Communications

Shri Somnath Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:

- (1) Tenth Report on Demands for Grants (1997-98) relating to Department of Post.
- (2) Eleventh Report on Demands for Grants (1997-98) relating to Department of Telecommunications.
- (3) Twelfth Report on Demands for Grants (1997-98) relating to the Ministry of Information & Broadcasting.

# 7. Reports of Standing Committee on Defence

Shri B.K. Gadhvi presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:

- ♥ (1) Third Report on the Coast Guard (Amendment) Bill, 1996.
- Fourth Report on Action Taken by Government on the recommendations contained in their First Report (Eleventh Lok Sabha) on Demands for Grants of the Ministry of Defence for 1996-97.

# 8. Reports of Standing Committee on Energy

Shri Jagmohan presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:

- (1) Tenth Report on Action Taken by the Government on the recommendations contained in their First Report (Eleventh Lok Sabha) on Demands for Grants (1996-97) of Department of Atomic Energy.
  - 1 (2) Eleventh Report on Action Taken by the Government on the

recommendations contained in their Third Report (Eleventh Lok Sabha) on Demands for Grants (1996-97) of Ministry of Non-Conventional Energy Sources.

- ★ (3) Twelfth Report on Action Taken by the Government on the recommendations contained in their Fourth Report (Eleventh Lok Sabha) on Demands for Grants (1996-97) of Ministry of Power.
  - ► (4) Thirteenth Report on Action Taken by the Government on the recommendations contained in their Second Report (Eleventh Lok Sabha) on Demands for Grants (1996-97) of Ministry of Coal.

# 9. Reports of Standing Committee on External Affairs

Shri Atal Bihari Vajpayee presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:—

- (1) Second Report on Action Taken on the recommendations contained in the Ninth Report (Tenth Lok Sabha) of the Committee on Indian Council for Cultural Relations.
- <sup>3</sup> (2) Third Report on Action Taken on the recommendations contained in the First Report (Eleventh Lok Sabha) of the Committee on Demands for Grants of the Ministry of External Affairs for the year 1996-97.
  - (3) Fourth Report on the Demands for Grants of the Ministry of External Affairs for the year 1997-98.

# 10. Report and Minutes of Standing Committee on Railways

Shri Basudeb Acharia presented the Sixth Report (Hindi and English versions) of Standing Committee on Railways (1996-97) on Ministry of Railways—Demands for Grants, 1997-98 and Minutes of the sittings of the Committee relating thereto.

# 11. Reports & Minutes of the Standing Committee on Urban & Rural Development

Shri Sontosh Mohan Dev presented the following Reports on Demands for Grants 1997-98 and Minutes (Hindi & English versions) of the Standing Committee on Urban & Rural Development:

- (1) Eighth Report in respect of the Ministry of Rural Areas & Employment (Department of Rural Development).
- (2) Ninth Report in respect of the Ministry of Rural Areas & Employment (Department of Wastelands Development).
- (3) Tenth Report in respect of the Ministry of Rural Areas & Employment (Department of Rural Employment and Poverty Alleviation).
- (4) Eleventh Report in respect of the Ministry of Urban Affairs & Employment (Department of Urban Development).
- (5) Twelfth Report in respect of the Ministry of Urban Affairs & Employment (Department of Urban Employment & Poverty Alleviation).

# 12. Reports of the Standing Committee on Human Resource Development

Shri Sartaj Singh laid on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:

- (1) Fifty-sixth Report on Demands for Grants 1997-98 of the Department of Education (Ministry of Human Resource Development);
- (2) Fifty-seventh Report on Demands for Grants 1997-98 of the Department of Family Welfare (Ministry of Health and Family Welfare);
- (3) Fifty-eighth Report on Demands for Grants 1997-98 of the Department of Culture (Ministry of Human Resource Development).
- (4) Fifty-ninth Report on Demands for Grants 1997-98 of the Department of Women and Child Development (Ministry of Human Resource Development);
- (5) Sixtieth Report on Demands for Grants 1997-98 of the Department of Health (Ministry of Health and Family Welfare);
- (6) Sixty-first Report on Demands for Grants 1997-98 of the Department of Indian Systems of Medicine & Homoeopathy (Ministry of Health and Family Welfare); and

(7) Sixty-second Report on Demands for Grants 1997-98 of the Department of Youth Affairs and Sports (Ministry of Human Resource Development).

# Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Jitendra Nath Das laid (Hindi and English versions) the Forty-third, Forty-fourth and Forty-fifth Reports of the Department-related Parliamentary Standing Committee on Science & Technology, Environment & Forests on action Taken by the Departments of Biotechnology, Electronics and Ocean Development on Committee's Thirty-Fourth, Thirty-Second and Thirty-Fifth Reports on Demands for Grants (1996-97) respectively.

# 14. Motion-Adopted

Shri I.K. Gujral moved the following Motion:-

"That this House expresses its confidence in the Council of Ministers."

The following members took part in the debate:—

- (1) Shrimati Sushma Swaraj
- (2) Shri Sharad Pawar

(Lok Sabha adjourned at 12.56 P.M. and re-assembled at 2.04 P.M.)

- (3) Shri Somnath Chatterjee
- (4) Shri Mulayam Singh Yadav
- (5) Shri Madhukar Sirpotdar
- (6) Shri G.G. Swell
- (7) Col. Rao Ram Singh
- (8) Shri G. Venkat Swamy
- (9) Shri P. Chidambaram
- (10) Shri Sukh Lal Kushwaha
- (11) Prof. Prem Singh Chandumaira
- (12) Shri Brahamanand Mandal

- (13) Shri Chandra Shekhar
- (14) Shri Chitta Basu
- (15) Shri Pramothes Mukherjee
- (16) Dr. Arvind Sharma
- (17) Shri Surender Singh
- (18) Shri E. Ahamed
- (19) Shri P.C. Thomas
- (20) Shri Sultan Salahuddin Owaisi
- (21) Shri Shibu Soren
- (22) Shri Sontosh Mohan Dev
- (23) Shri Atal Bihari Vajpayee

Shri I.K. Gujral replied to the debate.

The motion was adopted.

#### 9.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th April, 1997)

S. GOPALAN, Secretary-General.

#### **LOK SABHA**

#### BULLETIN -- PART I

(Brief Record of Proceedings)

Wednesday, April 30, 1997/Vaisakha 10, 1919 (Saka)

No. 86

11.01 A.M.

#### 1. Statements of Estimates Committee

Shri Rupchand Pal laid on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) Twentieth Report of Estimates Committee (Tenth, Lok Sabha) on Ministry of Industry (Department of Industrial Development) Sickness in Heavy Engineering Industry.
- (2) Thirty-ninth Report of Estimates Committee (Tenth Lok Sabha) on Ministry of Railways (Railway Board) Railway Lands and Land use Policy.
- (3) Forty-second Report of Estimates Committee (Tenth Lok Sabha) on Ministry of Information and Broadcasting Newsprint Policy.
- (4) Fiftieth Report of Estimates Committee (Tenth Lok Sabha) on Ministry of Finance (Department of Economic Affairs) Prevention of Frauds in Nationalised Banks.
- (5) Fifty-Sixth Report of Estimates Committee (Tenth Lok Sabha) on Ministry of Civil Aviation and Tourism — Development of Tourism and Civil Aviation in Remote and Hilly Areas.

# 2. Reports of the Public Accounts Committee

Dr. Mulri Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Thirteenth Report on Union Government Appropriation Accounts (1994-95) Defence Services and Minutes of the Sittings of the Committee relating thereto.
- (2) Fourteenth Report on Union Excise Duties Provisional Assessments and Minutes of the sittings of the Committee relating thereto.

# 3. Reports and Minutes of Committee on Public Undertakings

Prof. Rita Verma presented the following Reports and Minutes (Hindi and English versions) of the committee on Public Undertakings:—

- (1) Fifth Report on Action Taken by Government on the recommendations contained in their Fifty-Third Report (Tenth Lok Sabha) on Steel Authority of India Limited Bhilai Steel Plant.
- (2) Sixth Report on Action Taken by Government on the recommendations contained in their Fifty-First Report (Tenth Lok Sabha) on National Hydroelectric Power Corporation Limited.
- c (3) Seventh Report on Action Taken by Government on the recommendations contained in their Forty-Ninth Report (Tenth Lok Sabha) on National Small Industries Corporation Limited.
- £ (4) Eighth Report on Action Taken by Government on the recommendations contained in their Thirty-Ninth Report (Tenth Lok Sabha) on Bharat Cooking Coal Limited.
- Ninth Report on Action Taken by Government on the recommendations contained in their Forty-Seventh Report (Tenth Lok Sabha) on Burn Standard Company Limited.
  - (6) Tenth Report on ITI Ltd. and the Minutes of the sittings of the Committee relating thereto.

# 4. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Khagapati Pradhani presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto:—

(1) Sixth Report on Ministry of Welfare (Tribal Development Division)—Action taken by Government on the recommendations

contained in the 59th Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) — Rehabilitation of Displaced Tribals by Major Projects in Madhya Pradesh.

- (2) Seventh Report on Ministry of Food Processing Industries (Eleventh Lok Sabha) Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Modern Food Industries (India) Limited.
- (3) Eighth Report on Ministry of Railways (Railway Board) (Eleventh Lok Sabha) Reservation for and Employment of Scheduled Castes and Scheduled Tribes in South Central Railway.
- ✓ (4) Four Tour Reports of Study Group I & II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

# 5. Report of Standing Committee on Defence

Shri B.K. Gadhvi presented the Fifth Report (Hindi and English versions) of the Standing Committee on Defence on Demands for Grants 1997-98 of Ministry of Defence.

# 6. Report of Standing Committee on Energy

Shri Jagmohan presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:

- (1) Fourteenth Report on Demands for Grants (1997-98) relating to the Department of Atomic Energy.
  - (2) Fifteenth Report on Demands for Grants (1997-98) relating to the Ministry of Non-conventional Energy Sources.
  - (3) Sixteenth Report on Demands for Grants (1997-98) relating to the Ministry of Power.
  - (4) Seventeenth Report on Demands for Grants (1997-98) relating to the Ministry of Coal.

# 7. Reports and Minutes of the Standing Committee On Labour and Welfare

Shri Madhukar Sirpotdar presented a copy each of the following reports (Hindi and English versions) of the Standing Committee on Labour & Welfare and Minutes of the Sittings of the Committee relating thereto.

- (1) Fourth Report on Action Taken by the Government on the Recommendations/Observations contained in the First Report of the Standing Committee on Labour and Welfare on Demands for Grants—Ministry of Labour—1996-97.
  - (2) Fifth Report on Demands for Grants relating to Ministry of Labour for the year 1997-98.
  - (3) Sixth Report on Action Taken by the Government on the Recommendations/Observations contained in the Second Report of the Standing Committee on Labour and Welfare on Demands for Grants—Ministry of Welfare—1996-97.
    - (4) Seventh Report on Demands for Grants relating to Ministry of Welfare for the year 1997-98.

# 8. Reports of Standing Committee on Petroleum and Chemicals

Shri A.R. Antulay presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

- (1) Ninth Report on Demands for Grants (1997-98) of the Ministry of Petroleum and Natural Gas.
- (2) Tenth Report on Demands for Grants (1997-98) of the Ministry of Chemicals and Fertilisers, Deptt. of Chemicals and Petrochemicals.
- (3) Eleventh Report on Demands for Grants (1997-98) of the Ministry of Chemicals and Fertilisers, Deptt. of Fertilisers.

# 9. Reports of Standing Committee on Commerce

Shri Nurul Islam laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

(1) Twenty-eighth Report on Demands for Grants (1997-98) of the Ministry of Commerce (Department of Commerce);

- (2) Twenty-ninth Report on Demands for Grants (1997-98) of the Ministry of Commerce (Department of Supply); and
  - (3) Thirtieth Report on Demands for Grants (1997-98) of the Ministry of Textiles.

# 10. Report of the Standing Committee on Industry

Kumari Frida Topno laid on the Table a copy (Hindi and English versions) of the Twenty-second Report of the Standing Committee on Industry on the Demands for Grants (1997-98) of the Ministries of Mines, Steel and Industry.

# 11. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Jitendra Nath Das laid the Forty-sixth and Forty-seventh Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on the Demands for Grants (1997-98) of Departments of Science & Technology and Ocean Development, respectively.

# 12. Submissions by members regarding reported decision of CBI to file chargesheet against a Union Minister and others in Bihar fodder's scam.

The following members made submissions regarding reported decision of CBI to file chargesheet against a Union Minister and others in Bihar fodder's scam:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Nirmal Kanti Chatterjee
- (3) Shri Nitish Kumar
- (4) Shri Sharad Yadav
- (5) Shri Rjesh Pilot
- (6) Shri Rajesh Ranjan alias Pappu Yaday
- (7) Shrimati Geeta Mukherjee
- (8) Shri Ram Naik
- (9) Shri Sharad Pawar
- (10) Shri Ram Kripal Yadav

- (11) Shri Vishambhar Prasad Nishad
- (12) Shri Surjit Singh Barnala
- (13) Shri Anant Gangaram Geete
- (14) Shri N.K. Premachandran
- (15) Shri G.M. Banatwalla
- (16) Shri Somnath Chatterjee
- (17) Shri Chandra Shekhar
- (18) Shri I.K. Gujral

(Lok Sabha adjourned at 1.31 p.m. and re-assembled at 2.40 p.m.)

#### 13. Matters Under Rule 377

- (1) Prof. Rasa Singh Rawat raised a matter regarding need to expedite setting up of a high power T.V. transmitter at Taragarh hill in Ajmer, Rajasthan.
- (2) Shri Anna Sahib M.K. Patil raised a matter regarding need to provide funds for widening of national highway between Mumbai and Mangalore *via* Pune.
- (3) Shri Sahebrao Bagul raised a matter regarding need to open an L.P.G. outlet at Pimpalner in Sakri Tehsil in Maharashtra.
- (4) Shri Bheru Lal Meena raised a matter regarding need to take effective steps for providing employment to Scheduled Tribes in Rajasthan.
- (5) Shri Virendra Kumar Singh raised a matter regarding need to extend Gaya-Dihri Passenger train upto Garhwa Road in Bihar.
- (6) Prof. Jitendra Nath Das raised a matter regarding need to improve the supply position of L.P.G. in Jalpaiguri and other adjoining districts in West Bengal.
- (7) Shri K. Kandasamy raised a matter regarding need to conduct a survey of Kolli hills in Rajaji district, Tamilnadu to harness medicinal herbs.

# 14. The Budget (Railways) 1997-98

Discussion on Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1997-98 commenced.

One Hundred and fifty-six cut motions to the Demands for Grants in respect of the Budget (Railways) for 1997-98 (1, 72 to 75, 83, 84, 136 to 173, 236, 237, 271 to 294, 342 to 359, 471, 472, 476, 477, and 486 to 548) were moved.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Ramesh Chennithala
- (3) Shri Girdhari Yadav
- (4) Shri Rajiv Pratap Rudy
- (5) Shri Mangat Ram Sharma
- (6) Shrimati Bhagwati Devi
- (7) Shrimati Geeta Mukherjee
- (8) Shri Thawar Chand Gehlot
- (9) Shri A.C. Jose
- (10) Shri Sudhir Giri
- (11) Shri Brahamanand Mandal

The discussion was not concluded.

6.04 p.m.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd May, 1997)

S. GOPALAN, Secretary-General.

#### LOK SABHA

#### BULLETIN -- PART I

(Brief Record of Proceedings)

Friday, May 2, 1997/Vaisakha 12, 1919 (Saka)

No. 87

11 A.M.

# 1. Report of the Business Advisory Committee

Shri Srikanta Kumar Jena presented the Twelfth Report of the Business Advisory Committee.

# 2. Reports of the Standing Committee on Food, Civil Supplies and Public Distribution

Shri R.L. Bhatia presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- (1) Fifth Report on Demands for Grants (1997-98) of Ministry of Food.
- (2) Sixth Report on Demands for Grants (1997-98) of Ministry of Civil Supplies, Consumer Affairs and Public Distribution.

# 3. Reports of the Standing Committee on Home Affairs

Shri Sushil Chandra Verma laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Home Affairs:—

- (1) Thirty-seventh Report on the Demands for Grants (1997-98) of the Ministry of Home Affairs;
- (2) Thirty-eighth Report on the Demands for Grants (1997-98) of the Ministry of Personnel, Public Grievances and Pensions; and
- (3) Thirty-ninth Report on the Demands for Grants (1997-98) of the Ministry of Law and Justice.

# 4. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 5th May, 1997.

# 5. The Budget (Railways) 1997-98

Discussion on Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1997-98 and cut motions thereto moved on the 30th April, 1997 continued.

The following members took part in the debates:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Dileep Singh Bhuria
- (3) Shri Joachim Baxla
- (4) Shri Madhukar Sirpotdar
- (5) Shri Ram Bahadur Singh
- (6) Shri Brij Bhushan Tiwari

# (Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.10 P.M.)

- (7) Shri Iliyas Azami
- (8) Shri P.C. Thomas
- (9) Shri Bhanu Pratap Singh
- (10) Shri K.P. Singh Deo
- (11) Prof. Ajit Kumar Mehta
- (12) Shri Syed Masudal Hossain

Shri Ram Vilas Paswan replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget Railways for 1997-98 as shown in column 4 of the Printed List of Demands for Grants (Railways) for 1997-98 were voted in full.

#### \*6. Introduction of Ministers

The Prime Minister introduced five members of the Union Council of Ministers.

<sup>\*</sup> At 12.45 p.m.

# \*\*/. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 10th March, 1997 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
  - 1. Shri Ramdas Agarwal
  - 2. Shri R. K. Kumar
  - 3. Shri N. Giri Prasad
  - 4. Shrimati Kamla Sinha
  - 5. Shrimati Margaret Alva
  - 6. Shri Surinder Kumar Singla
  - 7. Shri Vayalar Ravi
- (ii) That at its sitting held on the 10th March, 1997 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
  - 1. Shri Maheshwar Singh
  - 2. Prof. Ram Kapse
  - 3. Shri Dipankar Mukherjee
  - 4. Shri Solipeta Ramachandra Reddy
  - 5. Shri S.S. Ahluwalia
  - 6. Shri Ajit P.K. Jogi
  - 7. Shri V. Kishor Chandra S. Deo

<sup>\*\*</sup>At 12.46 P.M.

- (iii) That at its sitting held on the 10th March, 1997 Rajya Sabha adopted motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998 and had elected the following members of Rajya Sahba to serve on the said Committee:—
  - 1. Shri Radhakishan Malaviya
  - 2. Shri Onward L. Nongtdu
  - 3. Shri Jagir Singh Dard
  - 4. Shri Ramchandran Pillai
  - 5. Shri Satish Pradhan
  - 6. Shri Ish Dutt Yadav
  - 7. Shri Joyanta Roy
  - 8. Shri Anil Kumar
  - 9. Shri Ram Nath Kovind
  - 10. Shri Jagannath Singh

#### 8. Government Bill-Introduced

The Appropriation (Railways) No. 3 Bill, 1997

#### 9. Government Bill-Passed

The Appropriation (Railways) No. 3 Bill, 1997

The motion for consideration moved by Shri Ram Vilas Paswan was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The Motion was adopted and the Bill was passed.

#### 10. Private Members' Bitts-Introduced

(1) The Constitution (Amendment) Bill, 1997 (Amendment of article 171) by Shri K.C. Kondaiah.

- (2) The Land Acquisition (Amendment) Bill, 1997 (Insertion of new section 54A) by Shri Bhagwan Shankar Rawat.
- (3) The Land Acquisition (Amendment) Bill, 1997 (Substitution of new section for section 16, etc.) by Shri Bhagwan Shankar Rawat.
- (4) The States reorganisation (Amendment) Bill, 1997, (Amendment of section 51) by Shri Bhagwan Shankar Rawat.
- (5) The Terrorist and Disruptive Activities (Prevention) (Withdrawal of Legal Proceedings) Bill, 1997 by Shri G.M. Banatwalla.
- (6) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1997 (Amendment of the Schedule) by Shri P. Kondandramaiah.
- (7) The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 1997 (Amendment of the Schedule) by Shri Satya Pal Jain.
  - (8) The Private Schools (Regulation) Bill, 1997 by Shri G.A. Charan Reddy.

# 11. Private Member's Bill-Debate Adjourned

The Constitution (Amendment) Bill, 1996 (Omission of article 44, etc.) by Shri Bhagwan Shankar Rawat.

Further discussion on the motion for consideration of the Bill moved by Shri Bhagwan Shankar Rawat on the 6th March, 1997 continued.

The following members took part in the debate.

- (1) Shri Satya Pal Jain
- (2) Shri Hannan Mollah
- (3) Shri P.R. Das Munshi
- (4) Shri Mohan Rawale
- (5) Shri Anadi Charan Sahu
- (6) Prof. Rasa Singh Rawat
- (7) Shri Ilivas Azmi

# Dr. T. Subbarami Reddy moved the following motion:-

"That the debate on the Constitution (Amendment) Bill, 1996 (Omission of article 44, etc.) by Shri Bhagwan Shankar Rawat be adjourned to the next day allotted for Private Member's Bills."

The motion was adopted.

#### 12. Motion under rule 388

Dr. T. Subbarami Reddy moved the following motion:-

"That provision of sub-rule(1) of rule 30 and the proviso to rule 29 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the debate on the Constitution (Amendment) Bill, 1996 (Omission of article 44, etc.) by Shri Bhagwan Shankar Rawat, which has been adjourned today to the next day allotted for Private Member's Bills, be suspended to enable the Bill to be set down in the List of Rusiness without Ballot as the first item therein"

The motion was adopted.

#### 13. Private Member's Bill-Under consideration

The Abolition of Begging Bill, 1996.

The motion for consideration of the Bill was moved by Dr. T. Subbarami Reddy.

His speech was not concluded.

The discussion was not concluded.

8.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th May, 1997)

S. GOPALAN, Secretary-General.

#### LOK SABHA

#### BULLETIN -- PART I

(Brief Record of Proceedings)

Monday, May 5, 1997/Vaisakha 15, 1919 (Saka)

No. 88

#### 11 A.M.

#### 1. Introduction of Minister

The Prime Minister introduced Shri S.R. Bommai, Minister of Human Resource Development.

## 2. Starred Questions

Starred Question Nos. 401-404 were orally answered. Replies to Starred Question Nos. 405-420 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 4468-4697 were laid on the Table.

A Statement by the Minister of State for Human Resource Development correcting the reply given on March 17, 1997 to Unstarred Question No. 3548 (Hindi version) regarding closure of Banaras Hindu University was also laid on the Table.

# 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1994-95, along with Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (b) Statement (Hindi and English versions) regarding Review by

the Government of the working of the National Water Development Agency, New Delhi, for the years 1994-95 and 1995-96.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1995-96 (Volumes I to III).
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1994-95.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1992-93, alongwith Audited Accounts.
- (7) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 1992-93.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1995-96.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of

- the Raja Rammohun Roy Library, Foundation, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1994-95.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1991-92, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Calcutta, for the year 1991-92.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1992-93, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Calcutta, for the year 1992-93.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1993-94, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Calcutta, for the year 1993-94.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1994-95, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Calcutta, for the year 1994-95.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1995-96.
  - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Shipyard Limited and the Ministry of Surface Transport for the year 1997-98.
- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Surface Transport for the year 1997-98.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1995-96.
- (26) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of

- the Population Research Centre, Shimla, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Shimla, for the year 1995-96.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1995-96.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 1995-96.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 1995-96.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1995-96, together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay

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in laying the papers mentioned at (33) above.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Council for advancement of People's Action and Rural Technology, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1994-95.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (District Primary Education Programme) for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and Engish versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (District Primary Education Programme) for the year 1995-96.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 1993-94
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 1993-94, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 1993-94.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1993-94.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1993-94.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Prathamik Shiksha Mission, Bhopal, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Prathamik Shiksha Mission, Bhopal, for the year 1995-96.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 1995-96.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 1994-95, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 1994-95.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1995-96, together with Audit Report thereon.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Bhopal, for the year 1995-96.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Techincal Teachers' Training Institute, Calcutta, for the year 1995-96.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) A copy of the Notification No. S.R.O.10(E) (Hindi and English versions) published in Gazette of India dated the 12th December, 1996, extending the validity of the Scheme of appointment of women as officers in the Indian Army, issued under section 12 of the Army Act, 1950.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) Statement (Hindi and English versions) regarding rejection of Award in Compulsory Arbitration Reference No. 1 of 1991.



# 5. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Ajit Kumar Mehta laid the Forty-eighth, Forty-ninth and Fiftieth Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on the Demands for Grants (1997-98) of the Ministry of Environment & Forests, Departments of Electronics & Space, respectively.

# 6. Motion regarding Twelfth Report of the Business Advisory Committee

Shri Srikanta Kumar Jena moved the following motion:

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 2nd May, 1997."

The motion was dopted.

# 7. Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motion given notices of by Sarvashri Jaswant Singh and George Fernandes regarding alleged break down of law and order in the State of Bihar after hearing them and Shri Indrajit Gupta, Minister of Home Affairs.

#### 8. Matters Under Rule 377

- (1) Prof. Rasa Singh Rawat raised a matter regarding need for construction of an airport at Ajmer, Rajasthan.
- (2) Shri Jai Prakash Aggarwal raised a matter regarding need for early clearance of the proposal for setting up a university in East Delhi.
- (3) Shri Priya Ranjan Das Munsi raised a matter regarding need to release adequate funds for solving acute drinking water scarcity in Howrah, West Bengal.
- (4) Shri Harivansh Sahai raised a matter regarding need to set up a high powered commission to determine and recommend a realistic ratio between the price of sugarcane and sugar.
- (5) Shri Ramashray Prasad Singh raised a matter regarding need to look into the problems of telephone consumers in Jahanabad, Bihar.
- (6) Shri Iliyas Azmi raised a matter regarding need to release special grant for alround development of Shahabad, U.P.
- (7) Shri Santosh Kumar Gangwar raised a matter regarding need to release

more funds for over all develoment of Bareilly as a counter magnet city under National Capital Territory.

(Lok Sabha adjourned at 1.09 P.M. to meet again at 2.10 P.M. at 2.22 P.M. Secretary-General announced that since there was no quorum, the Deputy Speaker had directed that Lok Sabha would meet at 2.35 P.M. Accordingly, the House-re-assembled at 2.39 P.M.)

# 9. The Budget (General) — 1997-98—Demands for Grants

Discussion on the Demands for Grants No. 48—51 under the control of the Ministry of Human Resource Development Commenced.

Fifteen cut motions (Nos. 4, 9 to 14, and 43 to 50) were moved.

The following members took part in the debate:-

- (1) Shrimati Sumitra Mahajan
- (2) Shri P. Upendra
- (3) Shri Sukdeo Paswan
- (4) Shri Samik Lahiri
- (5) Shri Suresh Prabhu
- (6) Shri Ajay Chakraborty
- (7) Prof. Rasa Singh Rawat
- (8) Prof. P.J. Kurien
- (9) Shri S.K. Kaarvendhan
- (10) Shri Iliyas Azmi
- (11) Shri Ranen Barman
- (12) Smt. Hedwig Michal Rego
- (13) Shri Punnu Lal Mohale
- (14) Shri Anadi Charan Sahu
- (15) Shri Bhagwan Shankar Rawat
- (16) Shri K.P. Singh Deo

Shri S.R. Bommai replied to the debate.

All the cut motions moved were negatived.

The Demands for Grants Nos. 48 to 51 (both Revenue Account and Capital Account) for which the Ministry of Human Resource Development is responsible for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 1997-98 were voted in full. 8.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th May, 1997)

S. GOPALAN, Secretary-General.

#### **LOK SABHA**

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Tuesday, May 6, 1997/Vaisakha 16, 1919 (Saka)

No. 89

#### 11 A.M.

## 1. Obituary Reference

The Deputy Speaker made reference to the passing away of Shri G. Yallamanda Reddy, who was a member of Third Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Question Nos. 421 and 422 were orally answered. Replies to Starred Ouestion Nos. 423—440 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 4698—4927 were laid on the Table.

## 4. Papers laid on the Table

The following papers were laid on the Table :--

- (1) A copy of the Annual Report (Hindi and English versions) on the protection of Civil Rights Act, 1955 for the year 1993, under subsection (4) of section 15A of the Protection of Civil Rights Act, 1955.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 1995-96.
    - (ii) Annual Report (Hindi and English versions) of the National Minorities Development and Finance Corporation, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1995-96.
    - (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance Development Corporation, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 1995-96.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Visually Handicapped, Dehradun, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Visually Handicapped, Dehradun, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy of the Notification No. S.O. 287(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1997 containing Order indicating the Supplies of fertilizers to be made by the domestic manufacturers of fertilizers to various States, Union-Territories/Commodity Board during Kharif Season, 1997, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1996-97.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1995-96, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section 3 of Environment (Protection) Act, 1986:—
  - (i) S.O. 884(E) published in Gazette of India dated the 19th December, 1996 constituting the Dahanu Taluka Environment Protection Authority, Thane, for a period of one year effective from the 19th December, 1996.
  - (ii) S.O. 38(E) published in Gazette of India dated the 14th January, 1997 constituting the Central Ground Water Board as an Authority for the purposes of regulation and control of Ground Water Management and Development for a period of one year effective from the 14th January, 1997.
  - (iii) S.O. 88(E) published in Gazette of India dated the 6th February, 1997 constituting the Aquaculture Authority for a period of one year effective from the 6th February, 1997.
  - (iv) S.O. 173(E) published in Gazette of India dated the 7th March,
     1997 making certain amendments in the Notification No. S.O.
     88(E) dated the 6th February, 1997.
- (13) A copy of the Notification No. S.O. 73(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1997 making certain amendments in the Notification No. S.O. 114(E)

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- dated the 19th February, 1991, issued under sub-section (2) of section 3 of the Environment (Protection) Act, 1986.
- (14) A copy of the Notification No. S.O. 54(E) (Hindi and English versions) published in Gazette of India dated the 21st January, 1997, recognising the Environmental Laboratory at Aliganj, Lucknow, issued under section 12 and section 13 of the Environment (Protection) Act, 1986.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the G.B. Pant Institute of Himalayan Environment and Development, Kosi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant Institute of Himalayan Environment and Development, Kosi, for the year 1995-96.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 1995-96.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1995-96.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 566(E) in Gazette of India dated the 12th December, 1996, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.
- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1997-98.
- (23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 1997-98.
- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1997-98.
- (25) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1997-98.
- (26) A copy of the Memorandum of Understanding (Hindi and English versions) between the Paradeep Phosphates Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1997-98.
- (27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 1997-98.
- (28) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pyrites, Phosphates and Chemicals Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1997-98.

- (29) A copy of the Memorandum of Understanding (Hindi and English versions) between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1997-98.
- (30) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 1997-98.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 1995-96, a alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 1995-96.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Central Reserve Police Force (Combatised Para Medical Posts) Recruitment (Amendment) Rules. 1997 (Hindi and English versions) published in Notification No. G.S.R.95 in Gazette of India dated the 22nd February, 1997, under Sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (36) A copy of the Border Security Force (Draftsmen and Architectural Assistant) Recruitment Rules, 1996 (Hindi and English versions) published in notification No. G.S.R. 429 in Gazette of India dated the 8th March, 1997, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

- (37) Statement (Hindi and English versions) indicating the results of market loans issued during the year 1996-97.
- (38) A copy of the Supplemental Agreement (Hindi and English versions) entered into between the Government of India and the Reserve Bank of India on the 26th March, 1997, under sub-section (4) of section 21 of the Reserve Bank of India Act, 1934.

# 5. Reports of Standing Committee on Finance

Shri Narayan Dutt Tiwari presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:—

- (1) Third Report on Demands for Grants of Ministry of Finance for 1997-98.
- (2) Fourth Report on Demands for Grants of Ministry of Planning and Programme Implementation for 1997-98.

### 6. Matters under rule 377

- (1) Shri Satya Pal Jain raised a matter regarding need to provide C.G.H.S. facility to retired Central Government servants residing in and around Chandigarh.
- (2) Smt. Bhavna Chikhalia raised a matter regarding need to enforce strictly the provisions re. equal wage for equal work particularly in case of women labour.
- (3) Shri Iswar Prasanna Hazarika raised a matter regarding need to develope Tezpur (Assam) and areas around it as a National Tourism Project.
- (4) Dr. B.N. Reddy raised a matter regarding need to introduce crop insurance scheme for the farmers of Andhra Pradesh.
- (5) Shri M. Ramanathan raised a matter regarding need to provide adequate catering facilities at Coimbatore railway station.
- (6) Kumari Uma Bharti raised a matter regarding need to take steps for proper conservation of Khajuraho temples in Madhya Pradesh.
- (7) Shri Sudhir Giri raised a matter regarding need to develope Digha, a sea-resort in West Bengal and to connect it by air.

# 7. The Budget (General)—1997-98—Demands for Grants

- I. (1) Ministry of Coal
  - (2) Ministry of Non-Conventional Energy Sources
  - (3) Ministry of Power
  - (4) Department of Atomic Energy.

Combined discussion on the following items of business commenced:

- (i) Demand for Grant No. 10 under the control of the Ministry of Coal;
- (ii) Demand for Grant No. 63 under the control of the Ministry of Non-conventional Energy Sources;
- (iii) Demand for Grant No. 70 under the control of the Ministry of Power; and
- (iv) Demands for Grants Nos. 88 and 89 under the control of the Department of Atomic Energy.

The following members took part in the combined debate:-

- (1) Shri I.D. Swami (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
- (2) Shri Sriballav Panigrahi
- (3) Shri Basudeb Acharia
- (4) Shri Suresh Prabhu
- (5) Dr. Laxmi Narayan Pandey
- (6) Shri Shivraj V. Patil
- (7) Prof. Prem Singh Chandumajra
- (8) Shri Annasahib M.K. Patil
- (9) Shri Lakshman Singh
- (10) Shri R.R. Pramanik
- (11) Shri Prahalad Singh Patel
- (12) Shri Iswar Prasanna Hazarika
- (13) Shri Ramendra Kumar
- (14) Shri Vijay Goel

 Smt. Kanti Singh replied to the debate on the Demand for Grant of the Ministry of Coal.

The Demand for Grant No. 10 (both Revenue Account and Capital Account) for which the Ministry of Coal is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants—Budget (General) for 1997-98 was voted in full.

(ii) Capt. Jai Narayan Prasad Nishad replied to the debate on the Demand for Grant of the Ministry of Non-conventional Energy Sources.

The Demand for Grant No. 63 (Both Revenue Account and Capital Account) for which the Ministry of Non-conventional Energy Sources is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants—Budget (General) for 1997-98 was voted in full.

(iii) Dr. S. Venugopalachari replied to the debate on the Demand for Grant of the Ministry of Power.

The Demand for Grant No. 70 (both Revenue Account and Capital Account) for which the Ministry of Power is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants—Budget (General) for 1997-98 was voted in full.

(iv) Shri Yogendra K. Alagh replied to the debate on the Demands for Grants of the Department of Atomic Energy.

The Demand for Grant No. 88 and 89 (both Revenue Account and Capital Account) for which the Department of Atomic Energy is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants—Budget (General) for 1997-98 was voted in full.

- II. At 5.58 P.M., the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 1997-98 were submitted to the vote of the House and voted in full:—
- (1) Demands Nos. 1 to 4 relating to the Ministry of Agriculture.
- (2) Demands Nos. 5 and 6 relating to the Ministry of Chemicals and Fertilizers.
- (3) Demands Nos. 7 and 8 relating to the Ministry of Civil Aviation and Tourism.

(4) Demand No. 9 relating to the Ministry of Civil Supplies, Consumer Affairs and Public Distribution.

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- (5) Demands Nos. 11 and 22 relating to the Ministry of Commerce.
- (6) Demands Nos. 13 and 14 relating to the Ministry of Communications.
- (7) Demands Nos. 15 to 21 relating to the Ministry of Defence.
- (8) Demand No. 22 relating to the Ministry of Environment and Forests.
- (9) Demand No 23 relating to the Ministry of External Affairs.
- (10) Demands Nos. 24 to 26, 28, 29 and 31 to 37 relating to the Ministry of Finance.
- (11) Demand No. 38 relating to the Ministry of Food.
- (12) Demand No. 39 relating to the Ministry of Food Processing Industries.
- (13) Demands Nos. 40 to 42 relating to the Ministry of Health and Family Welfare.
- (14) Demands Nos. 43 to 47 and 98 to 102 relating to the Ministry of Home Affairs.
- (15) Demands Nos. 52 to 55 relating to the Ministry of Industry.
- (16) Demands Nos. 56 and 57 relating to the Ministry of Information and Broadcasting.
- (17) Demand No. 58 relating to the Ministry of Labour.
- (18) Demands Nos. 59 and 60 relating to the Ministry of Law and Justice.
- (19) Demand No. 62 relating to the Ministry of Mines.
- (20) Demand No. 64 relating to the Ministry of Parliamentary Affairs.
- (21) Demand No. 65 relating to the Ministry of Personnel, Public Grievances and Pensions.
- (22) Demand No. 66 relating to the Ministry of Petroleum and Natural Gas.
- (23) Demands Nos. 67 to 69 relating to the Ministry of Planning and Programme Implementation.
- (24) Demands Nos. 71 to 73 relating to the Ministry of Rural Areas and Employment.



- (25) Demands Nos. 74 to 76 relating to the Ministry of Science and Technology.
- (26) Demand No. 77 relating to the Ministry of Steel.
- (27) Demands Nos. 78 to 80 relating to the Ministry of Surface Transport.
- (28) Demand No. 81 relating to the Ministry of Textiles.
- (29) Demands Nos. 82 to 85 relating to the Ministry of Urban Affairs and Employment.
- (30) Demand No. 86 relating to the Ministry of Water Resources.
- (31) Demand No. 87 relating to the Ministry of Welfare.
- (32) Demand No. 90 relating to the Department of Electronics.
- (33) Demand No. 91 relating to the Department of Ocean Development.
- (34) Demand No. 92 relating to the Department of Space.
- (35) Demand No. 94 relating to the Rajya Sabha.
- (36) Demand No. 95 relating to the Lok Sabha.
- (37) Demand No. 97 relating to the Secretariat of the Vice-President.

#### 8. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1997.

#### 9. Government Bill-Passed

The Appropriation (No. 3) Bill, 1997.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debates:-

- (1) Shri Ram Naik
- (2) Shri Basudeb Acharia
- (3) Shri Nirmal Kanti Chatterjee

Shri P. Chidambaram replied to the debate.

Sarvashri T.R. Baalu, T.G. Venkatraman, Indrajit Gupta, Srikanta Kumar Jena and R.L. Jalappa also replied to the points raised by members.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th May, 1997)

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S. GOPALAN, Secretary-General.

#### LOK SABHA

## **BULLETIN** — PART I

(Brief Record of Proceedings)

Wednesday, May 7, 1997/Vaisakha 17, 1919 (Saka)

No. 90

11 A.M.

# 1. Introduction of Minister

The Prime Minister introduced Shri R. Dhanuskodi Athithan, Minister of State of Youth Affairs and Sports in the Ministry of Human Resource Development.

## 2. Starred Questions

Starred Question Nos. 441—444 & 451 were orally answered. Replies to Starred Question Nos. 445—450 & 452—460 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 4928—5157 were laid on the Table.

# 4. Papers laid on the Table

The following papers were laid on the Table :--

- (1) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996, together with Auditor's Report thereon:—
  - (i) Kamraz Rural Bank, Sopore, Kashmir.
  - (ii) Nadia Gramin Bank, Krishnagar.
  - (iii) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur.

- (iv) Sagar Gramin Bank, Calcutta.
- (v) Hadoti Kshetriya Gramin Bank, Kota.
- (vi) Arunachal Pradesh Rural Bank, Pasighat.
- (vii) Gaur Gramin Bank, Malda.
- (viii) Mayurakshi Gramin Bank, Suri.
  - (ix) Sharda Gramin Bank, Satna.
  - (x) Subansiri Gaonalia Bank, North Lakhimpur.
- (2) A copy of the Income-tax (Third Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. S.O. 184 (E) in Gazette of India dated the 11th March, 1997 under section 296 of the Income-tax Act, 1961.
- (3) A copy of the Wealth-tax (First Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. S.O. 169 (E) in Gazette of India dated the 5th March, 1997, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (4) A copy each of the following papers (Hindi and English versions):—
  - Memorandum of Understanding between the Rural Electrification Corporation and the Ministry of Power for the year 1997-98.
  - (ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 1997-98.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Biecco Lawrie Limited, Calcutta, for the year 1995-96.
  - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

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- A copy each of the following papers (Hindi and English versions):—
  - Memorandum of Understanding between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (ii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (iii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (iv) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (v) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (vi) Memorandum of Understanding between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (vii) Memorandum of Understanding between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (viii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
    - (ix) Memorandum of Understanding between the IBP Company Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
- (8) A copy of the production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Corporation Limited and the Vaalco Energy, INC Hindustan Oil Exploration Company Limited, Tata Petrodyne Limited with respect to contract area identified as Block CY-OS/2.

- (9) A copy of the production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Corporation Limited and the Vaalco Energy, INC. Tata Petrodyne Limited, Hindustan Oil Exploration Company Limited with respect to contract area identified as Block CB-OS/1.
- (10) A copy of the production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Corporation Limited and the Essar Oil Limited with respect to contract area identified as Block BB-OS/5.
- (11) A copy of the production Sharing Contract (Hindi and English versions) between the Government of India and the Oil India Limited and the Essar Oil Limited with respect to contract area identified as Block RJ-ON-90/4.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Department of Urban Employment and Poverty Alleviation, Ministry of Urban Affairs and Employment for the year 1996-97.
- (15) A copy of the Life Insurance Corporation of India (Payment of Gratuity to the Chairman and Managing, Directors) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 77(E) in Gazette of India dated the 14th February, 1997, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
  - (i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) (Amendment) Scheme, 1997 published in Notification No. S.O. 108(E) in Gazette of India dated the 14th February, 1997.
  - (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) (Amendment) Scheme, 1997 published in Notification No. S.O. 145(E) in Gazette of India dated the 25th February, 1997.
- (17) A copy of the Service Tax (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 229(E) in Gazette of India dated the 25th April, 1997 together with an explanatory memorandum, under sub-section (4) of section 94 of the Finance Act. 1994.
- (18) A copy of the Income-tax (Fifth Amendment) Rules, 1997 (Hindi and English versions)) published in Notification No. S.O. 224(E) in Gazette of India dated the 19th March, 1997 under section 296 of the Income-tax Act, 1961.

# 5. Report of the Committee on Private Members' Bills and Resolutions

PROF. PREM SINGH CHANDUMAJRA presented the Eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 6. Reports of the Committee on Government Assurances

SHRI E. AHAMED presented the following reports (Hindi and English versions) of the Committee on Government Assurances:—

- (1) Second Report on requests for dropping of certain assurances.
- (2) Third Report on the implementation of the assurance in respect of Purulia Arms Dropping.

# 7. Question of Privilege

SHRI JASWANT SINGH, moved the following motion:—

"That the matter relating to the alleged delay in sending the intimation regarding arrest of Shri Nitish Kumar, M.P., on 28 April, 1997 in Patna, Bihar and furnishing of a factually, incorrect information in this respect to the Speaker, Lok Sabha, by the Dirtrict Magistrate, Patna, be referred to the Committee of Privileges for examination and report."

The motion was adopted.

(Lok Sabha adjourned at 1.53 P.M. and reassembled at 3.01 P.M)

# 8. Statement by Minister

The Minister of State of the Ministry of Law and Justice made a statement regarding loss of lives and injuries to Indian pilgrims in the fire at Mina during the Haj on 15 April, 1997.

## 9. Matters Under rule 377

- (1) Shri Virendra Kumar raised a matter regarding need to implement Central Plans for desilting of Sagar lake (MP).
- (2) Shri Ritlal Prasad Verma raised a matter regarding need for early completion of rural electrification work in Kodarma Parliamentary constitutency, Bihar.
- (3) Shri K.P. Singh Deo raised a matter regarding need for early construction of the Baji Rout Setu over river Brahmani, in Dhenkanal, Orissa.
- (4) Shri N. Dennis raised a matter regarding need to look into the grievances of handloom weavers of Tamilnadu particularly of Kanyakumari district.
- (5) Shri Prithviraj D. Chavan raised a matter regarding need to computerise Employment Exchanges in the country.
- (6) Shri Bhakta Charan Das raised a matter regarding need to sanction adequate funds for providing financial assistance to the drought affected people in Western Orissa.
- (7) Shri Sanat Kumar Mandal raised a matter regarding need to provide necessary assistance to West Bengal Government for conducting a fresh census of the tigers in the Sunderbans area.



## 10. Government Bill - Under Consideration

The Finance Bill, 1997

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following Members took part in the debate:-

- (1) Dr. Murli Manohar Joshi
- (2) Dr. Debi Prosad Pal
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri C. Narayana Swamy (Speech unfinished)

The discussion was not concluded.

7.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th May, 1997).

S. GOPALAN, Secretary-General.

## LOK SABHA

#### BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, May 8, 1997/Vaisakha 18, 1919 (Saka)

No. 91

11.02 A.M.

## 1. Starred Questions

Starred Question Nos. 461, 462, 464 and 465 were orally answered. Replies to Starred Question Nos. 463, 466—480 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 5158-5387 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table :--

- (1) A copy of the Notification No. G.S.R. 214(E) (Hindi and English versions) published in Gazette of India dated the 11th April, 1997 making certain amendments to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, issued under sub-section (3) of section 9 of the said Act.
- (2) A copy of the Notification No. G.S.R. 215(E) (Hindi and English versions) published in Gazette of India dated the 11th April, 1997 making certain amendments to the Third Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, issued under sub-section (2) of section 9A of the said Act.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1995-96.
  - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1995-96.
  - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):—
  - (i) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 1997-98.
  - (ii) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 1997-98.
  - (iii) Memorandum of Understanding between the National Mineral Development Corporation Limited and the Ministry of Seel for the year 1997-98.
  - (vi) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 1997-98.

- (v) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1997-98.
- (vi) Memorandum of Understanding between the Metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel for the year 1997-98.
- (vii) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 1997-98.
- (viii) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 1997-98.
  - (ix) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 1997-98.
  - (x) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 1997-98.
- (6) A copy of the Notification No. S.O. 69(E) (Hindi and English versions) published in Gazette of India dated the 30th January, 1997 directing that the powers exercisable by the Central Government in respect of minerals specified in First Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 shall be exercisable by the concerned State Government with immediate effect, issued under sub-sections (2) of section 7 and 8 of the said Act.
- (7) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1997) —for the year ended the 31st March, 1996 (Accounts of the Union Government) (Civil).
  - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 9 of 1997) for the year ended the 31st March, 1996 (Railways).
  - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1997) for the year ended the 31st March, 1996 (Civil).

- (iv) Report of the Comptroller and Auditor General of India—Union Government (No. 3 of 1997) for the year ended the 31st March, 1996—Performance Reviews of Centrally Sponsored Schemes (Civil).
- (v) Report of the Comptroller and Auditor General of India—Union Government (No. 4 of 1997) for the year ended the 31st March, 1996 (Other Autonomous Bodies).
- (8) A copy of the Appropriation Accounts (Union Government) Civil for the year 1995-96 (Hindi and English versions).
- (9) A copy of the Finance Accounts (Union Government) for the year 1995-96 (Hindi and English versions).
- (10) A copy of the Appropriation Accounts, Indian Railways, for the year 1995-96, Part-I Review (Hindi and English versions).
- (11) A copy of the Appropriation Accounts, Indian Railways for the year 1995-96, Part-II-Detailed Appropriation Accounts (Hindi and English versions).
- (12) A copy of the Block Accounts (including Capital Statements, comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government, Railways, for the year 1995-96 (Hindi and English versions).
- (13) A copy of the Railway Protection Force (Second Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 151(E) in Gazette of India dated the 15th March, 1997, under sub-section (3) of section 21 of the Railway Protection Force Act. 1957.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1995-96.
    - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1995-96, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Railway Passengers (cancellation of tickets and refund of fares) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 201 (E) in Gazette of India dated the 9th April, 1997 under section 199 of the Railways Act. 1989.
- (17) A copy of the Notification No. G.S.R. 240 (E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 5/94-CE (N.T.) dated the 1st March, 1994 so as to restrict the credit of input duties on specified price administered petroleum products to the extent of the amount of duty actually passed on to the buyers, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

# 4. Motion regarding Report of Select Committee—Extension of time

Shri Amar Roy Pradhan moved the following motion:

"That this House do extend further upto the last day of the last week of Monsoon Session, 1997, the time for presentation of the Report of the Select Committee on the Bill to provide for the inclusion of Koch-Rajbongshi community in the list of Scheduled Tribes in relation to the State of Assam (excluding autonomous districts)."

The motion was adopted.

(Lok Sabha adjourned at 1.27 p.m. and re-assembled at 2.39 p.m.)

#### 5. Matters under rule 377

- (1) Dr. Vallabhbhai Kathiria raised a matter regarding need to include Jaitpur and Upleta tehsils in Rajkot district of Gujarat under Employment Assurance Scheme.
- (2) Shri Nihal Chand Chauhan raised a matter regarding need to provide special grant to State Government of Rajasthan to solve the problem of seepage in Sri Ganganagar district.
- (3) Shri Amar Pal Singh raised a matter regarding need for testing of hydrogen bomb for the defence of the country.
- (4) Shri G.A. Charan Reddy raised a matter regarding need to set up a high power T.V. Transmitter at Nizamabad, Andhra Pradesh.
- (5) Shri Virendra Kumar Singh raised a matter regarding need to provide STD facilities at Amba and Barun in Aurangabad district, Bihar.
- (6) Shri Sunil Khan raised a matter regarding need for early construction of an over-bridge at Durgapur railway crossing in West Bengal.
- (7) Shri Madhukar Sirpotdar raised a matter regarding need to improve the condition of approach roads to Bandra railway terminus for the safety of passengers.

## 6. Government Bill-Under Consideration

The Finance Bill, 1997

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on the 7th May, 1997, continued.

The following members took part in the debate:---

- (1) Shri C. Narayana Swamy
- (2) Shri Subhash Chandra Baheriya
- (3) Shri A.C. Jose
- (4) Shri Suresh Prabhu
- (5) Shri N.S.V. Chitthan
- (6) Shri Iliyas Azmi
- (7) Shri George Fernandes /
- (8) Shri Major Singh Uboke

- (9) Shri Banwari Lal Purohit
- (10) Shri Sanat Mehta
- (11) Shri Brij Bhushan Tiwari
- (12) Shri V.V. Raghavan
- (13) Lt. General (Retd.) Prakash Mani Tripathi
- (14) Shri M. Kamaluddin Ahamed
- (15) Shri N.K. Premachandran
- (16) Shri P. Kodanda Ramaiah
- (17) Prof. Chaman Lal Gupta
- (18) Dr. T. Subbarami Reddy
- (19) Shri Bir Singh Mahato
- (20) Shri Bhakta Charan Das
- (21) Shri Shyam Behari Mishra
- (22) Shri Udaysingrao Gaikwad
- (23) Shri Bachi Singh Rawat
- (24) Prof. P.J. Kurien
- (25) Shri Vijay Kumar Khandelwal
- (26) Shri P. Namgyal
- (27) Vaidhya Dau Dayal Joshi
- (28) Shri Satya Pal Jain
- (29) Shri K. Parasuraman
- (30) Shri Sukhdev Paswan

The discussion was not concluded.

10.10 p.m.

(Lok Sabha adjourned till 11 a.m. on Friday, the 9th May, 1997)

S. GOPALAN, Secretary-General.

#### LOK SABHA

## **BULLETIN** — PART I

(Brief Record of Proceedings)

Friday, May 9, 1997/Vaisakha 19, 1919 (Saka)

No. 92

11.02 A.M.

# 1. Starred Questions

Starred Question Nos. 481, 482, and 484 were orally answered. Replies to Starred Question Nos. 483, 485—500 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 5388—5549 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions):—
  - (i) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry for the year 1997-98.
  - (ii) Memorandum of Understanding between the National Industrial Development Corporation Limited and the Department of Heavy Industry for the year 1997-98.
  - (iii) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry for the year 1997-98.
  - (iv) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry for the year 1997-98.
  - (v) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Industry for the year 1997-98.
  - (vi) Memorandum of Understanding between the Hindustan paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1997-98.
  - (vii) Memorandum of Understanding between the National Small Industries Corporation Limited and the Department of Small Scale Industries and Agro and Rural Industries for the year 1997-98.
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 5 of 1997) for the year ended the 31st March, 1996 (Scientific Departments), under article 151 (1) of the Constitution.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1995-96.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai for the year 1995-96.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Madras, for the year 1995-96.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation Limited, New Delhi, for the year 1995-96.
    - (ii) Annual Report of the Central Cottage Industries Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1995-96.
    - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Developmer Corporation Limited, Shillong, for the year 1995-96.
  - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1995-96, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Jute Corporation of India Limited, Calcutta for the year 1995-96.
  - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Textile (Development and Regulation) (Amendment) Order, 1997 (Hindi and English versions) published in Notification No. S.O. 36(E) in Gazette of India dated the 14th January, 1997, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the MMTC Limited, for the year 1995-96.
  - (ii) Annual Report of the MMTC Limited, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English version) showing reasons for delay in laying the paper mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions):—
  - (i) Memorandum of Understanding between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the year 1997-98.

- (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1997-98.
- (iii) Memorandum of Understanding between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 1997-98.
- (iv) Memorandum of Understanding between the MMTC Limited and the Ministry of Commerce for the year 1996-97.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (iv) of (3) above.
- (18) A copy of the Notification No. S. O. 250(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1997 regarding increase in the rates of cess on tea issued under subsection (1) of section 25 of the Tea Act, 1953.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the Rubber Act, 1947:—
  - (i) The Rubber Board Employees (Conduct) (Amendment) Rules, 1995 published in Notification No. G.S.R. 411 in Gazette of India dated the 9th September, 1995.
  - (ii) G.S.R. 490 published in Gazette of India dated the 9th November, 1996 making certain amendments in the Rubber Board Employees (Conduct) Rules, 1958.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Calcutta, for the year 1995-96.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi for the year 1995-96.
- (24) A copy of the Notification No. S.O. 359(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 1997 suspending the operation of the provisions of sections 10, 10A and 13A of the Tobacco Board Act, 1975 in the States of Karnataka and Andhra Pradesh for a period up to the 30th June, 1997, issued under section 30 of the said Act.
- (25) A copy each of the following Notifications (Hindi and English verions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
  - (1) The Coal Mines Provident Fund (Amendment) Scheme, 1997 published in Notification No. G. S.R. 102 in Gazette of India dated the 22nd February, 1997.
  - (2) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1997 published in Notification No. G.S.R. 103 in Gazette of India dated the 22nd February, 1997.
  - (3) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1997 published in Notification No. G.S.R. 104 in Gazette of India dated the 22nd February, 1997.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1997, passed by Lok Sabha on the 2nd May, 1997.

5. Minutes of the Committee on Absence of Members from the sittings of the House.

SHRI A.G.S. RAMBABU laid on the Table the Minutes (Hindi and English versions) of the sittings of the Committee on Absence of Members from the sittings of the House held on 5 December, 1996 and 12 March, 1997.

# ्रं हे. Report of Standing Committee on Finance

SHRI NIRMAL KANTI CHATTERJEE presented the Fifth Report (Hindi and English versions) of the Standing Committee on Finance on the Insurance Regulatory Authority Bill, 1996.

# 7. Report of the Standing Committee on Home Affairs

SHRI SATYA PAL JAIN laid on the Table a copy of the Fortieth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Lokpal Bill, 1996.

# 8. Evidence tendered before the Standing Committee on Home Affairs

SHRI SATYA PAL JAIN laid on the Table a copy of the Evidence tendered before the Standing Committee on Home Affairs on the Lokpal Bill, 1996.

# 9. Statements by Ministers

- (1) The Minister of Railways on behalf of the Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 12th May, 1997.
- \*(2) The Minister of Agriculture made a statement regarding introduction of the Pilot Crop Insurance Scheme.

# 10. Personal Explanation under Rule 357

Prof. P.J. Kurien made personal explanation regarding certain remarks made against him by the Minister of Finance on 7th May, 1997 during the discussion on the Finance Bill, 1997.

#### 11. Government Bill - Passed

The Finance Bill, 1997.

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on the 7th May, 1997, continued.

Shri P. Chidambaram replied to the debate.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.06 P.M.)

The Motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

<sup>\*</sup>At 2.06 P.M.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clauses 5 and 6 were adopted, as amended.

Clauses 7 to 11 were adopted.

Clauses 12 to 14 were adopted, as amended.

Clauses 15 to 17 were adopted.

Clause 18 was adopted, as amended.

Clauses 19 to 24 were adopted.

Clause 25 was adopted, as amended.

Clauses 26 to 29 were adopted.

Clause 30 was adopted, as amended.

Clauses 31 to 36 were adopted.

Clause 37 was adopted, as amended.

Clauses 38 to 39 were adopted.

Clause 40 was adopted, as amended.

Clauses 41 and 42 were adopted.

Clause 43 was adopted, as amened.

# Shri P. Chidambaram moved the following motion under rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 286 to the Finance Bill, 1997 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New Clause 43A was adopted.

New Clause 43A was also adopted.

Clauses 44 and 45 were adopted.

Clause 46 was adopted, as amended.

Clause 47 was adopted.

Clauses 48 to 50 were adopted, as amended.

Clauses 51 to 56 were adopted.

Shri P. Chidambaram moved the following motion under rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 291 to the Finance Bill, 1997 and that this amendment may be allowed to be moved."

The motion was adopted.

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An amendment for insertion of New Clause 56A was adopted.

New Clause 56A was also adopted.

Clauses 57 and 58 were adopted.

Clauses 59 to 62 were adopted, as amended.

Clause 63 was negatived.

Clauses 64 to 67 were adopted, as amended.

Clause 68 was adopted.

Clauses 69 to 72 were adopted, as amended.

Clause 73 was adopted.

Clause 74 was adopted, as amended.

Clause 75 was adopted.

Clauses 76 and 77 were adopted, as amended.

Clauses 78 and 79 were adopted.

Shri P. Chidambaram moved the following motion under rule 388:---

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 315 to the Finance Bill, 1997 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New Clause 79A was adopted.

New Clause 79A was also adopted.

Clause 80 was adopted, as amended.

Clause 81 was adopted.

Shri P. Chidambaram moved the following motion under rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 317 to the Finance Bill, 1997 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New Clause 81A was adopted.

New Clause 81A was also adopted.

Clauses 82 and 83 were adopted.

Shri P. Chidambaram moved the following motion under rule 388:-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment. No. 318 to the Finance Bill, 1997 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 83A was adopted.

New Clause 83A was also adopted.

Clause 84 was adopted as amended.

Clause 85 was adopted.

Shri P. Chidambaram moved the following motion under rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 314 to the Finance Bill, 1997 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New Clause 86 was adopted.

New Clause 86 was also adopted.

The First Schedule was adopted.

The second and Third Schedule were adopted, as amended.

The Fourth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The following members took part in the debate:-

- (1) Shri Rupchand Pal
- (2) Shri Basudeb Acharia
- (3) Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 3.09 p.m. and re-assembled at 3.40 p.m.)

# 12. Motion regarding Eighth Report of the Committee on Private Members' Bills and Resolutions

Prof. Prem Singh Chandumajra moved the following motion:-

"That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th May, 1997."

The motion was adopted.

## 13. Private Member's Resolution-Under consideration

Further discussion on the following resolution moved by Shri Jagat Vir Singh Drona on the 13th December, 1996 continued:—

"This House expresses its grave concern over the large scale illegal immigration into the country since 1975 and recommends that concrete steps be taken to identify all those illegal immigrants and deport them to the country of their origin."

The following members took part in the debate:-

- (1) Shri G.M. Banatwalla
- (2) Shri P. R. Das Munsi
- (3) Kumari Mamata Banerjee

- (4) Shri Mohan Rawale
- (5) Shri Ramesh Chennithala
- (6) Shrimati Geeta Mukherjee
- (7) Prof. Ompal Singh 'Nidar'
- (8) Shri Iswar Prasanna Hazarika
- (9) Prof. Chaman Lal Gupta
- (10) Shri P. Namgyal
- (11) Shri Amar Roy Pradhan (Speech unfinished)

The discussion was not concluded.

6.01 p.m.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th May, 1997)

S. GOPALAN, Secretary-General.

#### **LOK SABHA**

#### BULLETIN --- PART I

(Brief Record of Proceedings)

Monday, May 12, 1997/Vaisakha 22, 1919 (Saka)

No. 93

## 11.06 A.M.

# 1. Reference by Speaker

The Speaker made reference to the untimely death of many people on account of a devastating earthquake that struck Northeastern Iranian town of Qaen on 10 May, 1997.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

## 2. Starred Questions

Starred Question Nos. 501-503 and 508 were orally answered. Replies to Starred Question Nos. 504-507 and 509-520 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 5550-5779 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1995-96.

- (ii) Annual Report of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production and Supplies for the year 1997-98.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi (Volumes I and II) for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi (Volumes I and II) for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Ports Act, 1963:—
  - (i) G.S.R. 31(E) published in Gazette of India dated the 22nd January, 1997 approving the Visakhapatnam Port Employees' (Welfare Fund) Amendment Regulations, 1997.
  - (ii) G.S.R. 36(E) published in Gazette of India dated the 27th January, 1997 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
  - (iii) G.S.R. 66(E) published in Gazette of India dated the 7th February, 1997 approving the Mormugao Port Employees (Supplementary Leave) Amendment Regulations, 1997.
  - (iv) G.S.R. 161(E) published in Gazette of India dated the 19th March, 1997 approving the New Mangalore Port Trust

- Employees' (Medical Attendance) Regulations, 1997.
- (v) G.S.R. 594(E) published in Gazette of India dated the 31st December, 1996 approving the Mormugao Port Employèes (Conduct) Amendment Regulations, 1996.
- (vi) G.S.R. 595(E) published in Gazette of India dated the 31st December, 1996 approving the New Mangalore Port Trust Employees (Allotment of Residences) Second Amendment Regulations, 1996.
- (vii) G.S.R. 596(E) published in Gazette of India dated the 31st December, 1996 approving the Jawaharlal Nehru Port Trust (Recruitment of Heads of Departments) 2nd Amendment Regulations, 1996.
- (viii) G.S.R. 597(E) published in Gazette of India dated the 31st December, 1996 approving the Bombay (Mumbai) Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 1996.
  - (ix) G.S.R. 598(E) published in Gazette of India dated the 31st December, 1996 approving the Mumbai Port Trust Employees (Housing Loans) Amendment Regulations, 1996.
- (7) A copy of the Fourth Supplementary Agreement (Hindi and English Versions) entered into between the President of India and the Governor of Rajasthan in respect of Central Financial Liabilities for the development and maintenance of National Highway Urban Links in Rajasthan, under section 10 of the National Highways Act, 1956.
- (8) A copy of the National Highways (Collection of Fees by any person for the use of section of National Highway/permanent bridges/ temporary bridges on National Highway) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 62 (E) in Gazette of India dated the 6th February, 1997, under sub-section (3) of section 9 of the National Highways Act, 1956.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of

- the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1995-96, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1995-96.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1995-96.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1994-95 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Trivandrum, for the year 1994-95.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1995-96.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1995-96, together with Audit Report thereon.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 1995-96.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chandigarh, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1995-96.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 1995-96.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Rourkela, for the year 1995-96.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 1995-96.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1994-95, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1995-96, along with Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 1995-96.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (il) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

- Educational Planning and Administration, New Delhi, for the year 1995-96.
- (36) Statement (Hindi and English versions) showing reasons for delay in the laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1995-96.
  - (ii) A copy of the Reivew (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 1995-96
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Chennai, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of working of the Board of Apprenticeship Training, Chennai, for the year 1995-96.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
  - (41) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1995-96.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 1995-96.
    - (b)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1995-96.
      - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 1995-96.
- (42) A copy each of the following papers (Hindi and English versions)

under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:—

- (i) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1995-96, together with Audit Report thereon.
- (ii) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1995-96, together with Audit Report thereon.
- (43) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) and (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi for the year 1995-96, alongwith Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1995-96.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(Lok Sabha adjourned at 1.32 p.m. and Re-assembled at 2.39 p.m.)

## 5. Matters Under Rule 377

- (1) Prof. Rasa Singh Rawat raised a matter regarding need to formulate a special plan for desilting Pushkar Sarovar in Ajmer, Rajasthan.
- (2) Shri Devi-Bux Singh raised a matter regarding need to grant approval for setting up a sugar mill in Unnao district, U.P.
- (3) Shri Amar Pal Singh raised a matter regarding need to ensure remunerative prices for the agricultural produce.
- (4) Kum. Sushila Tiriya raised a matter regarding need to open a Krishi Vigyan Kendra at Mayurbhanj, Orissa.
- (5) Shri Anadi CHARAN Sahu raised a matter regarding need to established a permanent Engineering wing at Arakha Kula in Puri district, Orissa, for regular desilting of Chilka Lake.
- (6) Shri K. Parasuraman raised a matter regarding need to develop minor ports in Tamilnadu and also to set up a minor port in Mahabalipuram.

- (7) Shri Birsing Mahato raised a matter regarding need to set up a low power T.V. transmitter at Ajaddhya Hill in Purulia district, West Bengal.
- (8) Prof. Ajit Kumar Mehta raised a matter regarding need to increase the amount of pension to Freedom Fighters.

#### 6. Motion—Under Consideration

Shri Yogendra K. Alagh moved the following motion:—

"That this House do consider the Approach Paper to the Ninth Five Year Plan (1997—2002) laid on the Table of the House on the 26th February, 1997."

The following members took part in the debate:—

- (1) Shri Jag Mohan
- (2) Shri Anadi Charan Sahu
- (3) Shri Sudhir Giri
- (4) Shri Suresh Prabhu

(The discussion was held over and resumed vide para 8 below)

## 7. Half-an-Hour Discussion

Shri K.P. Singh Deo raised a discussion on points arising out of the answer given by the Minister of Environment and Forests on 18.3.1997 to Unstarred Question No. 3630 regarding Bauxite Mining.

Prof. Saifuddin Soz replied to the discussion.

#### 8. Motion — Under Consideration

The discussion on the item of Business at para 6 above was resumed.

(5) Shri Shivraj V. Patil (Speech unfinished)

The discussion was not concluded.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th May, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-639LS-12.5.1997.

## LOK SABHA

## BULLETIN -- PART I

(Brief Record of Proceedings)

Tuesday, May 13, 1997/Vaisakha 23, 1919 (Saka)

No. 94

11.02 A.M.

## 1. Starred Questions

Starred Question Nos. 521—524 were orally answered. Replies to Starred Question Nos. 525—540 were laid on the Table.

## 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 5780—6009 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Rehabilitation Council of India Regulations, 1997 (Hindi and English versions) published in Notification No. F.No. 5-62/93-RCI in Gazette of India dated the 31st March, 1997, under section 30 of the Rehabilitation Council of India Act, 1992.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962:—
  - (i) The National Cooperative Development Corporation (Amendment) Rules, 1996 published in Notification No. G.S.R. 485 in Gazette of India dated the 9th November, 1996, together with a corrigendum thereto published in Notification No. G.S.R. 109 dated the 22nd February, 1997.

- (ii) The National Cooperative Development Corporation (Amendment) Rules, 1997 published in Notification No. G.S.R. 238(E) in Gazette of India dated the 30th April, 1997.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1995-96, alongwith Audited Accounts under sub-section (2) of section 35 of the Food Corporation Act, 1964.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Burçau of Indian Standards for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Ministry of Food for the year 1997-98.
- (9) A copy of the Standards of Weights and Measures (Packaged Commodities) (Third Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 203(E), in Gazette of India dated the 9th April, 1997, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (10) A copy of the Notification No. S.O. 305(E) (Hindi and English versions) published in Gazette of India dated the 7th April, 1997 making certain amendments in the Notification No. S.O. 728(E) dated the 21st July, 1987 so as to recognise the laboratories

- mentioned in the notification to be the Government Analysts, issued under sections 12 and 13 of the Environment (Protection) Act, 1986.
- (11) A copy of the Notification No. S.O. 243(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1997 prohibiting the handling of azodyes and processing incidental thereto in the course of which these substances are formed or carried on throughout India, issued under section 6 of the Environment (Protection) Act, 1986.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Goa Meat Complex Limited, Panaji, for the year 1995-96.
  - (ii) Annual Report of the Goa Meat Complex Limited, Panaji, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 1995-96.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1995-96, together with Audit Report thereon.

- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 1995-96.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 1995-96.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 1995-96.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1995-96 alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1995-96.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1995-96.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1995-96, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Mathematical Sciences, Madras, for the year 1995-96.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1995-96.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 1995-96.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation of India Limited for the year 1995-96.
    - (ii) Annual Report of the Nuclear Power Corporation of India Limited, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the CMC Limited, Hyderabad, for the year 1995-96.
  - (ii) Appual Report of the CMC Limited, Hyderabad for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Sree & Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvanthapuram, for the year 1995-96, along with Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvanthapuram, for the year 1995-96.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following papers (Hindi and English versions):—
  - (i) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 1997-98.
  - (ii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 1997-98.
  - (iii) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 1997-98.
  - (iv) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 1997-98.

- (35) A copy of the Special order (Hindi and English versions) made by the President authorising Governor of Nagaland for additional expenses during the year 1996-97 under 'Tour Expenses' of Schedule II to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (36) Statement (Hindi and English versions) (i) correcting the reply given on the 4th March, 1997 to Unstarred Question No. 1687 by Prof. Ajit Kumar Mehta regarding Bomb Blast and (ii) giving reasons for delay in correcting the reply.

# 4. Report of the Business Advisory Committee

SHRIMATI GEETA MUKHERJEE presented the Thirteenth Report of the Business Advisory Committee.

# 5. Report of Joint Committee on Offices of Profit

SMT. GEETA MUKHERJEE presented the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

# 6. Statement by Minister

The Minister of Home Affairs made a statement on the incidents during the Bihar bandh on 3 May, 1997.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.52 P.M.)

## 7. Matters under rule 377

- (1) Dr. Ram Vilas Vadanti raised a matter regarding need to issue licences for setting up of sugar mills in Machhalisahar, U.P.
- (2) Shri P. Namgyal raised a matter regarding need to raise strength of Ladakh Scouts and give it the status of a Regiment.
- (3) Shri Narendra Budania raised a mattter regarding need to retain original plan of Siddhmukh Canal Project to solve water scarcity in Churu Parliamentary Constitutency, Rajasthan.
- (4) Dr. Ram Chandra Dome raised a matter regarding need to issue commemorative stamp in the money of great novelist Tarashankar Bandopadhyay.
- (5) Shri Brij Bhushan Tiwar raised a matter regarding need to take up the work of construction of a road between Kakrahawa and Lumbini (Nepal) with Nepalese Government.

- (6) Shri Illiyas Azmi raised a matter regarding need to send a team of experts to look into reasons of decaying of trees in Magdapur and Aurangabad areas in Khiri district, U.P.
- (7) Dr. Arvind Sharma raised a matter regarding need to direct State Government of Haryana for setting up sugar mill at Tehsil Gohana in Sonepat district under a time bound programme.
- (8) Prof. Chaman Lal Gupta raised a matter regarding need to bring J & K State under common pool of entrance examination for admission in Medical Colleges.

## 8. Motion — Under Consideration

Discussion on the following motion moved by Shri Yogendra K. Alagh on the 12th May, 1997 continued:—

"That this House do consider the Approach Paper to the Ninth Five Year Plan (1997-2002) laid on the Table of the House on the 26th February, 1997."

The following members took part in the debate:—

- (1) Shri Shivraj V. Patil
- (2) Prof. Rasa Singh Rawat
- (3) Shri C. Narayana Swamy
- (4) Shri Samik Lahiri
- (5) Prof. Prem Singh Chandumajra

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th May, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MPND-687L8-13-5-97.

## LOK SABHA

# BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, May 14, 1997/Vaisakha 24, 1919 (Saka)

# No. 95

## 11 A.M.

# 1. Obituary Reference

Chairman made a reference to the passing away of Shri B. Bhagvati who was a member of Second to Fourth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

# 2. Starred Questions

Starred Question Nos. 541—544 were orally answered. Replies to Starred Question Nos. 545—560 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 6010—6239 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Financial Estimates and Performance Budget for the year 1997-98 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Com-

panies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—

- (i) The Bank of India (Officers') Service (Amendment) Regulations, 1995, published in Notification No. P-IR-SAH-706 in Gazette of India dated the 23rd November, 1996.
- (ii) Notification No. P-IR-SAH-740 published in Gazette of India dated the 23rd November, 1996 containing corrigendum to notification No. P-IR-SAH-191 dated the 22nd July, 1995.
- (iii) The Corporation Bank (Officers') Service (Amendment) Regulations 1996, published in Notification No. PAD-IR-3664-96-CBOSR in Gazette of India dated the 7th September, 1996.
- (iv) The Dena Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. IR/Amend-3/96 in Gazette of India dated the 30th November, 1996
- (v) The Punjab and Sind Bank (Officers') Service (Amendment) Regulations, 1997 published in Notification No. PSB/STAFF/ OSR/1997 in Gazette of India dated the 27th January, 1997.
- (vi) The Allahabad Bank (Officers') Service (Amendment Regulations, 1996) published in Notification No. HO/Legal/0938 in Gazette of India dated the 22nd February, 1997.
- (vii) The Bank of Baroda (Officers') Service (Amendment) Regulations, 1997 published in Notification No. HO. OSR & IR-A-06-09-2828 in Gazette of India dated the 22nd February, 1997.
- (viii) The Vijaya Bank Officer Employees (Discipline and Appeal) (Amendment) Regulations, 1997 published in Notification No. 542 in Gazette of India dated the 22nd March, 1997.
  - (ix) The Bank of India Officer Employees (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. IL-96-97 in the Gazette of India dated the 23rd November, 1996.
  - (x) The UCO Bank (Officers') Service (Amendment) Regulations, 1996 published in Notification No. OSR/1/96 in the Gazette of India dated the 25th January, 1997.

- (3) A copy of the Industrial Development Bank of India (Employees Provident Fund) Amendment Regulations, 1996 (Hindi and English versions) published in Gazette of India dated the 4th January 1997 under sub-section (4) of section 37 of the Industrial Development Bank of India Act, 1964.
- (4) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth, Tenth and Eleventh Lok Sabha:—

(i)	Statement No. XXXI	Seventh Session, 1986	Eighth Lok Sabha.
(ii)	Statement No. XXII	First Session, 1989.	
(iii)	Statement No. XII	Second Session, 1990.	Ninth
(iv)	Statement No. XXXVI	Third Session, 1990.	Lok Sabha.
(v)	Statement No. XXX	Seventh Session, 1991.	
(vi)	Statement No. XXXIII	Third Session, 1992.	
(vii)	Statement No. XXX	Fourth Session, 1992.	
(viii)	Statement No. XXVII	Sixth Session, 1993.	
(ix)	Statement No. XXIII	Seventh Session, 1993.	
(x)	Statement No. XXII	Eighth Session, 1993	
(xi)	Statement No. XX	Ninth Session, 1994.	Tenth
(xii)	Statement No. XV	Eleventh Session, 1994.	Lok Sabha.
(xiii)	Statement No. XIII	Twelfth Session, 1994.	
(xiv)	Statement No. XI	Thirteenth Session, 1995.	
(xv)	Statement No. VIII	Fourteenth Session, 1995.	
(xvi)	Statement No. VI	Fifteenth Session, 1995.	
(xvii)	Statement No. V	Sixteenth Session, 1996.	
(xviii)	Statement No. III	Second Session, 1996.	
	(Vol. I & II)		
(xix)	Statement No. II	Third Session, 1996	Eleventh
	(Vol. I & II)	Ť	Lok Sabha.
(xx)	Statement No. I	Fourth Session, 1997.	

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Oil India Limited, Duliajan, for the year 1995-96.
  - (ii) Annual Report of the Oil India Limited, Duliajan, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Petroleum and Minerals pipelines (Acquisition of Right of User in Land) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 174(E) in Gazette of India dated the 26th March, 1977, under sub-section (3) of section 17 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962.
- (8) A copy each of the following papers (Hindi and English versions):—
  - Memorandum of understanding between Lubrizol India Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (ii) Memorandum of Understanding between Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (iii) Memorandum of Understanding between Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
  - (iv) Memorandum of Understanding between Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1997-98.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 184(E) published in Gazette of India dated the 1st April, 1997, together with an explanatory memorandum regarding ex-

- emption to goods specified in the notification from so much of the duty of customs leviable thereon as in excess of the amount at the rate of 10 percent *ad-valorem* and from the whole of the additional duty of customs leviable thereon.
- (ii) G.S.R. 185(E) published in Gazette of India dated the 1st April, 1997, together with an explanatory memorandum regarding exemption to certain goods mentioned in the notification from the whole of the basic and additional duties of customs leviable thereon.
- (iii) G.S.R. 186(E) published in Gazette of India dated the 1st April, 1997, together with an explanatory memorandum regarding exemption to materials imported into India against an Advance Licence with Actual User Condition from the whole of the basic and additional duties of Customs leviable thereon.
- (iv) G.S.R. 187(E) published in Gazette of India dated the 1st April, 1997, together with an explanatory memorandum regarding exemption to materials imported into India against and Advance Licence issued on or after the 1st April, 1997 from the whole of the duty of customs leviable thereon.
- (v) G.S.R. 188(E) published in Gazette of India dated the 1st April, 1997, together with an explanatory memorandum regarding exemption to certain goods imported into India from the whole of the basic and additional duties of Customs leviable thereon.
- (vi) G.S.R. 197 (E) published in Gazette of India dated the 7th April, 1997, together with an explanatory memorandum regarding exemption to certain specified goods improted into India from the whole of the basic and additional duties of Customs leviable thereon.
- (vii) G.S.R. 216(E) published in Gazette of India dated the 11th April, 1997, together with an explantory memorandum regarding exemption to materials required for the manufacture of final goods when imported into India from the whole of the basic and additional duties of Customs leviable thereon.
- (viii) S.O. 148(E) published in Gazette of India dated the 25th February, 1997 together with explanatory memorandum regarding

- revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (ix) S.O. 149(E) published in Gazette of India dated the 25th February, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (x) G.S.R. 150(E) published in Gazette of India dated 14th March, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
- (xi) G.S.R. 212(E) published in Gazette of India dated the 10th April, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
- (xii) S.O. 239(E) published in Gazette of India dated the 25th March, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xiii) S.O. 240(E) published in Gazette of India dated the 25th March, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xiv) G.S.R. 81(E) published in Gazette of India dated the 17th February, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 140/91-Cus, dated the 22nd October, 1991.
- (xv) G.S.R. 192(E) published in Gazette of India dated the 1st April, 1997 together with an explantory memorandum making certain amendments in certain Notifications so as to incorporate the new provisions of the Exim Policy.
- (xvi) G.S.R. 237(E) published in Gazette of India dated the 30th April, 1997, together with an explanatory memorandum seeking to exempt articles imported either under quantity based advance licence from whole of the anti-dumping duty leviable thereon subject to certain conditions.

- (10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. No. 328 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Ramakrishna Mission, West Bengal" under section 10(23C) of the Income Tax Act. 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
  - (ii) S.O. No. 329 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Divine Light Trust for the Blind, Bangalore" under section 10(23C) of the Income Tax, Act 1961 for the period covered by the Assessment Years 1996-97 to 1998-1999 subject to certain conditions.
  - (iii) S.O. No. 330 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Commonwealth Parliamentary Association, Bombay" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-1997 subject to certain conditions.
  - (iv) S.O. No. 332 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Shree Hanuman Vyayam Prasarak Mandal, Amravati" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1994-95 subject to certain conditions.
  - (v) S.O. No. 333 published in Gazette of India dated the 15th February, 1997 regarding exemption to "The National Association for the Blind, Bangalore" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
  - (vi) S.O. No. 334 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Pirojsha Godrej Foundation, Bombay" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
  - (vii) S.O. No. 335 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Sir Ratan Tata Trust, Bombay" under section 10(23C) of the Income Tax Act, 1961

- for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (viii) S.O. No. 336 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Tamilnadu Ex-services Personnel Benevolent Fund, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions
  - (ix) S.O. No. 337 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Sri Ramakrishna Ashram, West Bengal" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years-1995-96 to 1997-98 subject to certain conditions.
  - (x) S.O. No. 338 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Indian National Theatre, Bombay" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
  - (xi) S.O. No. 339 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Mahila Samakhya, Ahmedabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1989-90 to 1991-92 subject to certain conditions.
- (xii) S.O. No. 340 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Shri Sadguru Seva Sangh Trust, Bombay" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (xiii) S.O. No. 341 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Harijan Sevak Sangh, Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-97 subject to certain conditions.
- (xiv) S.O. No. 342 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Sree Siddaganga Math,

- Tumkur" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Year 1995-96 subject to certain conditions.
- (xv) S. O. No. 343 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Industry for Heritage-Preserving the past for the Future Bhopal" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Year 1996-97 subject to certain conditions.
- (xvi) S.O. No. 344 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Calcutta Pinjrapole Society, Calcutta" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1991-92 to 1993-94 subject to certain conditions.
- (xvii) S.O. No. 345 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Calcutta Pinjrapole Society, Calcutta" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Year 1990-91 subject to certain conditions.
- (xviii) S.O. No. 346 published in Gazette of India dated the 15th February, 1997 regarding exemption to "The J.R.D. Tata Trust, Bombay" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Year 1993-94 to 1995-96 subject to certain conditions.
  - (xix) S.O. No 347 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Acharyakul, Wardha" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
  - (xx) S.O. No 348 published in Gazette of India dated the 15th February, 1997 regarding exemption to "The Annie Besant Trust, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
  - (xxi) S.O. No. 349 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Institute of Marketing

- and Management, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (xxii) S.O. No. 350 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Railway Minister's Welfare & Relief Fund, New Delhi" under section 10(23C) of the Income Tax Act 1961 for the period covered by the Assessment Years 1989-90 to 1991-92 subject to certain conditions.
- (xxiii) S.O. No. 351 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Jnana Prabodhini (JP), Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-97 subject to certain conditions.
- (xxiv) S.O. No. 352 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Yusuf Meherally Centre, Bombay" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxv) S. O. No. 353 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Vivekananda Rock Memorial and Vivekananda Kendra, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxvi) S.O. No. 354 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Mysore Resettlement and Development Agency", Bangalore under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1996-97 subject to certain conditions.
- (xxvii) S.O. No. 355 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Missionaries of Charity, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

- (xxviii) S.O. No. 356 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Swami Ramananda Tirtha Memorial Committee, Hyderabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
  - (xxix) S.O. No. 357 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Bochasanwasi Shri Akshar Purushottam Sanstha, Ahmedabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
  - (xxx) S.O. No. 358 published in Gazette of India dated the 15th February, 1997 regarding exemption to "The Muslim Educational Society (Regd.), Calicut" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
  - (xxxi) S.O. No. 359 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Bharat Bhavan Trust, Bhopal" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxxii) S.O. No. 360 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Seva Sangh Samiti, Howrah" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1989-90 to 1991-92 subject to certain conditions.
- (xxxiii) S.O. No. 361 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Adult Training Centre for the Blind, Ahmedabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1989-90 to 1991-92 subject to certain conditions.
- (xxxiv) S.O. No. 362 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Adult Training Centre

- for the Blind, Ahmedabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1994-95 subject to certain conditions.
- (xxxv) S.O. No. 363 published in Gazette of India dated the 15th February, 1997 regarding exemption to "The Muncherjee Nowrojee Banajee Industrial Home for the Blind, Bombay" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (xxxvi) S.O. No. 364 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Society for Promotion of Wastelands Development, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxvii) S.O. No. 365 published in Gazette of India dated the 15th February, 1997 regarding exemption to "National Centre of Films for Children and Young People, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxxviii) S.O. No. 366 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Homi Bhabha Fellowships Council, Bombay" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-97 subject to certain conditions.
  - (xxxix) S.O. No. 367 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Sri Kanyakumari Gurukula Ashram, Kanyakumari, Tamil Nadu" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1991-92 to 1993-94 subject to certain conditions.
    - (x1) S.O. No. 368 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Sri Kanyakumari

- Gurukula Ashram, Kanyakumari, Tamil Nadu" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1989-90 to 1990-91 subject to certain conditions.
- (xli) S.O. No. 369 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Dahej Niwaran Avam Samaj Kalyan Parishad, Etawah (U.P.)" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xlii) S.O. No. 370 published in Gazette of India dated the 15th February, 1997 regarding exemption to Lady Tata Memorial Trust, Bombay under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (xliii) S.O. No. 371 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Caritas India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1994-95 subject to certain conditions.
- (xliv) S.O. No. 372 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Caritas India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1989-90 to 1991-92 subject to certain conditions.
- (xlv) S.O. No. 373 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Hamdard Dawakhana (WAKF), New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xlvi) S.O. No. 374 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Ramakrishna Math, Belur, West Bengal" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.

- (xlvii) S.O. No. 375 published in Gazette of India dated the 15th February, 1997 regarding exemption to "The Institute of Marketing & Management, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xlviii) S.O. No. 376 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Dakshineswar Ramakrishna Sangha Adyapeeth, Dakshineswar" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
  - (xlix) S.O. No. 377 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Family Planning Association of India, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
    - (1) S.O. No. 331 published in Gazette of India dated the 15th February, 1997 regarding exemption to "The Amalgamated Tamil Nadu Shares of Post War Services Reconstruction Fund and Special Fund for Reconstruction and Rehabilitation of Ex-servicemen, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98 subject to certain conditions.
- (11) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) S.O. 158(E) published in Gazette of India dated the 1st March, 1997 together with an explanatory memorandum seeking to appoint the 1st March, 1997 as the date on which amendments to the Central Excise Tariff Act, 1985 shall come into force.
  - (ii) The Central Excise (Second Amendment) Rules, 1997 published in Notification No. G.S.R. 145(E) in Gazette of India dated the 12th March, 1997, together with an explanatory memorandum.

- (iii) G.S.R. 166(E) published in Gazette of India dated the 21st March, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.
- (iv) G.S.R. 172(E) published in Gazette of India dated the 25th March, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.
- (v) G.S.R. 191(E) published in Gazette of India dated the 1st April, 1997, together with an explanatory memorandum regarding exemption and clearance for home consumption of the excisable goods of the description as mentioned in the Notification from so much of the duty of excise leviable thereon as is in excess of the amount specified in the Notification against such clearances.
- (vi) G.S.R. 204(E) published in Gazette of India dated the 9th April, 1997 together with an explanatory memorandum regarding exemption to lac from the whole of the duty of excise leviable thereon.
- (vii) G.S.R. 211(E) published in Gazette of India dated the 10th April, 1997 together with an explanatory memorandum making certain amendments in certain Notifications mentioned in the Notification.
- (12) A copy of the Monopolies and Restrictive Trade Practices Commission (Group 'A' and Group 'B' posts) Recruitment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 31 in Gazette of India dated the 18th January, 1997, under subsection (3) of section 67 of the Monopolies and Restrictive Trade Practices Act. 1969.
- (13) A copy of the Companies (Acceptance of Deposits Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 155(E) in Gazette of India dated the 19th March, 1997, under sub-section (3) of section 642 of the Companies Act, 1956.

# 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Raiya Sabha:-

- 1. That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1997, passed by Lok Sabha on the 6th May, 1997.
- That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1997 passed by Lok Sabha on the 9th May, 1997.

## 6. Report of the Committee on Private Members' Bills and Resolutions

Shrimati Sheela Gautam presented the Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 7. Minutes of Committee on Public Undertakings

Shri Priya Ranjan Das Munshi laid on the Table the Minutes (Hindi and English versions) of the sittings of the Committee on Public Undertakings (1996-97) relating to Procedural and Miscellaneous Matters.

# 8. Report of the Committee on Petitions

Shri Dileep Sanghani presented the Third Report (Hindi and English versions) of the Committee on Petitions.

# 9. Report of the Committee on Papers laid on the Table

Shri Panaki Misra presented the Second Report (Hindi and English versions) of the Committee on Papers Laid on the Table (1996-97) and Minutes relating thereto.

# 10. Report of the Standing Committee on Science and Technology, Environment and Forests

Shri N.K. Premachandran laid the Fifty-first and Fifty-second Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on the Demands for Grants (1997-98) of the Departments of Biotechnology and Scientific and Industrial Research, respectively.

# 11. Motion regarding Thirteenth Report of the Business Advisory Committee

Shri Srikanta Kumar Jena moved the following motion:-

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 13th May, 1997."

The motion was adopted.

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12. Submissions by members on the Privilege notice of Shri P.R. Das Munsi regarding alleged disclosures by C.B.I. of its investigations in Bofor's case.

The following members made submissions on the notice of privilege of Shri P.R. Das Munsi regarding alleged disclosures by C.B.I. of its investigations in Bofor's case.

- (1) Shri P.R. Das Munsi
- (2) Shri Jaswant Singh
- (3) Shri Sharad Yadav
- (4) Shri Somnath Chatteriee

(Lok Sabha adjourned at 1.55 P.M. and re-assembled at 3.04 P.M.)

## 13. Matters under rule 377

- (1) Shri Sohanvir Singh raised a matter regarding need to declare and develop road between Delhi and Haridwar as a National Highway.
- (2) Shri Ram Naik raised a matter regarding need to exempt land recorded as 'Zudpi Jungle' of Vidarbha region of Maharashtra from the Provisions of Forest Conservation Act, 1980.
- (3) Shri K.P. Singh Deo raised a matter regarding need to allocate more funds for early completion of railway projects in Orissa.
- (4) Shri Naval Kishore Rai raised a matter regarding need to improve the banking facilities in Pupri (Sitamarhi) Bihar.
- (5) Shri Madhukar Sirpotdar raised a matter regarding need to issue No Objection Certificate to State Government of Maharashtra for providing civic amenities to hutment dwellers residing on the land belonging to Airport Authority of India.

- (6) Prof. Prem Singh Chandumajra raised a matter regarding need to relax maximum age limit in the case of educated youths of Punjab in Central Civil Services.
- (7) Dr. Krupasindhu Bhoi raised a matter regarding need to ban manufacturing and use of endosulfan and other poisonous toxic in the country.

### 14. Government Bill-Passed

The Vice-President's Pension Bill, 1996.

The motion for consideration of the Bill was moved by Shri Maqbool Dar.

The following members took part in the bebate:—

- (1) Shri Thawar Chand Gehlot
- (2) Shri Satya Pal Jain

Shri Magbool Dar replied to the debate.

The motion for consideration was adopted and Clause-by Clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Maqbool Dar.

The motion was adopted and the Bill, as amended, was passed.

## 15. Discussion Under Rule 193

Shri Sanat Mehta raised a discussion regarding problems of Taxtile Industry.

The following members took part in the debate:-

- (1) Shri Harin Pathak
- (2) Shri Virendra Kumar Singh
- (3) Shri Sandipan Thorat

- (4) Shri Basudeb Acharia
- (5) Shrimati Geeta Mukherjee
- (6) Shri Chitta Basu
- (7) Shri Madhukar Sirpotdar (Speech unfinished)

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th May, 1997)

S. GOPALAN, Secretary-General.

## LOK SABHA

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Thursday, May 15, 1997/Vaisakha 25, 1919 (Saka)

No. 96

11.02 A.M.

## 1. Starred Questions

Starred Question Nos. 561—563 were orally answered. Replies to Starred Question Nos. 564—580 were laid on the Table.

## 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 6240—6469 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council New Delhi, for the year 1994-95, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 1997-98.
- (4) A copy each of the following papers (Hindi and English versions):—
  - (i) Memorandum of Understanding between the Mineral

- Exploration Corporation Limited and the Ministry of Mines for the year 1997-98.
- (ii) Memorandum of Understanding between the Hindustan Zinc Limited and the Ministry of Mines for the year 1997-98.
- (iii) Memorandum of Understanding between the Bharat Aluminium Company Limited and the Ministry of Mines for the year 1997-98.
- (iv) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 1997-98.
- (v) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 1997-98.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India for the year 1995-96, alongwith Audited Accounts, under sub-section (4) of section 28 of the Airports Authority of India Act, 1994.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Airports Authority of India for the year 1995-96.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 1997-98.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 8 of the Cinematograph Act, 1952:—
  - (i) The Cinematograph (Certification) (Amendment) Rules, 1997 published in Notification No. G.S.R. 173(E) in Gazette of India dated the 25th March, 1997.
  - (ii) The Cinematograph (Certification) (Second Amendment) Rules, 1997 published in Notification No. G.S.R. 207(E) in Gazette of India dated the 10th April, 1997.
- (9) Laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 1997-98.
- 4. Report of Committee on Absence of members from the sittings of the House

Shri A.G.S. Rambabu presented the Third Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

# 5. Reports of the Committee on subordinate Legislation

Shri Guman Mal Lodha presented the Eighth, Ninth and Tenth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

# 6. Reports of the Standing Committee on Transport and Tourism

Shri G.M. Banatwalla laid the Twenty-sixth, Twenty-seventh and Twenty-eighth Reports (Hindi and English versions) of the Standing Committee on Transport and Tourism on Demands for Grants (1997-98) of the Department of Tourism, Ministry of Civil Aviation and Ministry of Surface Transport, respectively.

# 7. Statements by Ministers

- (1) The Minister of Agriculture made a statement correcting the reply given on May 6, 1997 to Starred Question No. 422 by Shri Anand Ratna Maurya, MP, regarding bonus to farmers.
- (2) The Minister of Home Affairs made a statement regarding the kidnapping of the relatives of Shri Prabhu Dayal Katheria, M.P.
- (3) The Minister of State of the Ministry of Chemicals and Fertilizers made a statement (i) correcting the reply given on July 30, 1996 to Starred Question No. 269 by Dr. Ram Chandra Dome, M.P. regarding Drug Price Control and (ii) giving reasons for delay in correcting the reply.

(Lok Sabha adjourned at 12.33 p.m. and re-assembled at 2.12 P.M.)

## 8. Matters Under Rule 377

- (1) Shri Hansraj Ahir raised a matter regarding need to open G.P.O. in Gadachiroli district, Maharashtra for better Postal Services.
- (2) Shri Vishveshwar Bhagat raised a matter regarding need to set up mineral ore based industries in Balaghat district, Madhya Pradesh.
- (3) Shri Sudhir Giri raised a matter regarding need to review ban imposed on export and free movement of potatoes within the country.
- (4) Shri N. Dennis raised a matter regarding need to clear backlog of telephone connections in Kanyakumari district, Tamilnadu.
- (5) Dr. Arun Kumar Sarma raised a matter regarding need for immediate gauge conversion work of Makum-Dangori Section in Assam.
- (6) Shri Dau Dayal Joshi raised a matter regarding need to provide express train service between Kota & Bhopal.
- (7) Shrimati Bhavna Chikhalia raised a matter regarding need to take concrete steps to check smuggling along seashore in the country particularly in Gujarat.
  - (8) Shri Prithviraj D. Chavan raised a matter regarding need for early

completion of renovation work of new railway station buildings at Karau أسكنا Satara, Maharashtra.

#### 9. Discussion Under Rule 193

Discussion regarding problems of Textile Industry raised by Shri Sanat Mehta on the 14th May, 1997, continued.

The following members took part in the debate:—

- (1) Shri Madhukar Sirpotdar
- (2) Shri Ram Naik
- (3) Shri Anadi Charan Sahu
- (4) Shri C. Narayana Swamy
- (5) Shri Pramothes Mukherjee
- (6) Shrimati Sumitra Mahajan
- (7) Shri Rambahadur Singh
- (8) Shri Jagatvir Singh Drona

Shri R.L. Jalappa replied to the debate.

The discussion was concluded.

## 10. Government Bill-Under Consideration

The Export-Import Bank of India (Amendment) Bill, 1997.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Shri Girdhari Lal Bhargava took part in the debate and his speech was not concluded.

The discussion was not concluded.

#### 11. Half-an-Hour Discussion

Shri Bhagwan Shankar Rawat raised a discussion on points arising out of the answer given by the Minister of Tourism on 6.3.97 to Starred Question No. 181 regarding International Tourist Places in the country.

Shri Srikanta Kumar Jena replied to the debate.

## 6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th May, 1997)

S. GOPALAN, Secretary-General.

## LOK SARHA

#### BULLETIN - PART I

(Brief Record of Proceedings)

Friday, May 16, 1997/Vaisakha 26, 1919 (Saka)

No. 97

11.03 A.M.

## 1. Starred Ouestions

Starred Question Nos. 581-584 and 587 were orally answered. Replies to Starred Question Nos. 585, 586 and 588-600 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 6470-6699 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1993-94.
  - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- Review by the Government of the working of the Karnataka **(b)** (i) Cashew Development Corporation Limited, Mangalore, for the year 1994-95.
  - Annual Report of the Karnataka Cashew Development Corpo-(ii) ration Limited, Mangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1995-96.
  - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notification (Hindi an English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisons Act, 1952:—
  - (i) The Employees' Deposit-Linked Insurance (Amendment) Scheme, 1996 published in Notification No. G.S.R. 24 in Gazette of India dated the 11th January, 1997.
  - (ii) The Employees' Provident Fund (Second Amendment) Scheme, 1996 published in Notification No. G.S.R. 25 in Gazette of India dated the 11th January, 1997.
- (4) A copy each of the following papers (Hindi and English versions)
  - (1) Memorandum of Understanding between the Mazagon Dcck Limited and the Department of Defence Production and Supplies for the year 1997-98.
  - (2) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies for the year 1997-98.
  - (3) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies for the year 1997-98.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 1995-96.

- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):—
  - (i) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Industry for the year 1997-98.
  - (ii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Industry for the year 1997-98.
  - (iii) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry for the year 1997-98.
- (8) A copy of the Industrial Development Bank of India General Regulations (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. Advt./III/IV/154/96 (Extraordinary) in Gazette of India dated the 31st October, 1996 under subsection (4) of section 37 of the Industrial Development Bank of India Act, 1964.
- (9) A copy of the statement (Hindi and English versions) regarding withdrawal of an amount of Rs. 07.20 crores from the Contingency Fund of India.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956:—

- (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 1995-96.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 1995-96.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Calcutta for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1995-96.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1992-93, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 1992-93.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Calcutta, for the year 1992-93.
  - (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
  - (20) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1993-94, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Calcutta, for the year 1993-94.
  - (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
  - (22) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1991-92, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 1991-92.
  - (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
  - (24) (i) A copy of the Annual Report (Hindi and English versions) of Allahabad Museum Society, Allahabad, for the year 1994-95, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 1994-95.
  - (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
  - (26) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1994-95, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Gov-

ernment of the working of the Rampur Raza Library, Rampur, for the year 1994-95.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1993-94.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of Indira Gandhi Rashtriya Manav Sangrahalaya Bhopal, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1994-95.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1995-96.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following papers (Hindi and English versions) under section 14 of the National Commission for Women Act, 1990:—
  - (a) (i) Annual Report of the National Commission for Women, New Delhi, the year 1993-94, alongwith Audited Accounts.

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- (ii) Action taken Report on the Annual Report of the National Commission for Women, New Delhi, for the year 1993-94.
- (b) Review by the Government of the working of the National Commission for Women, New Delhi, for the year 1993-94.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the National Commission for Women Act, 1990:
  - (i) The National Commission for Women (Salaries, Allowances and other Terms and Conditions of Service of Group 'A' and Group 'B' Officers) Rules, 1997 published in Notification No. G.S.R. 41 in Gazette of India dated the 18th January, 1997.
  - (ii) The National Commission for Women (Salaries, Allowance and other Terms and Conditions of Service of Group 'C' and Group 'D' Employees) Rules, 1997 published in Notification No. G.S.R. 42 in Gazette of India dated the 18th January, 1997.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1993-94, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 1993-94.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 1993-94.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of India of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1993-94.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1990-91.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1990-91, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1990-91.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1991-92.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1991-92, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1991-92.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1992-93.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1992-93.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the years 1993—95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1993-94, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1993-94.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1992-93.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1992-93, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1992-93.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1991-92, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Calcutta, for the year 1991-92.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Calcutta for the year 1994-95.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Calcutta, for the year 1995-96.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.
  - G.S.R. 65(E) published in Gazette of India dated the 7th February, 1997 approving the Cochin Port Employees (Festival Advance) Regulations, 1997.
  - (ii) G.S.R. 134(E) published in Gazette of India dated the 6th March, 1997, approving the Mangalore Port Trust Employees' (Classification, Control and Appeal) Amendment Regulations, 1997.
  - (iii) G.S.R. 135(E) published in Gazette of India dated the 6th March, 1997, approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.

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- (iv) G.S.R. 136(E) published in Gazette of India dated the 6th March, 1997, approving the New Mormugao Port Employees' (Recruitment, Seniority and promotion) Amendment Regulations, 1997.
- (v) G.S.R. 158(E) published in Gazette of India dated the 19th March, 1997, approving the Mormugao Port Employees' (Temporary Service) Amendment Regulations, 1997.
- (vi) G.S.R. 157(E) published in Gazette of India dated the 19th March, 1997, approving the Tuticorin Port Trust Employees' (Recruitment Seniority and Promotion) Amendment Regulations, 1997.
- (vii) G.S.R. 162(E) published in Gazette of India dated the 19th March, 1997, approving and adoption of the Tuticorin Port Employees' (Grant of advance for building of houses) Regulations, 1997.
- (viii) G.S.R. 160(B) published in Gazette of India dated the 19th March, 1997, approving the Visakhapatnam Port Employees' (Classification, Control and Appeal) Eleventh Amendment Regulations, 1997.
  - (ix) G.S.R. 163(E) published in Gazette of India dated the 19th March, 1997, approving the Tuticorin Port Trust Employees' (Recruitment Seniority and Promotion) Amendment Regulations, 1997.
  - (x) G.S.R. 133(E) published in Gazette of India dated the 6th March, 1997, approving the Mormugao Port Employees' (Contributory Medical Benefits After Retirement) Amendment Regulations, 1997.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1995-96.

- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Surface Transport for the year 1997-98.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Kochi for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi for the year 1995-96.
- (64) A copy of the Audit Report (Hindi and English versions) of the Pool Fund Accounts of the Coffee Board for the year 1994-95.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) A copy of the Audit Report (Hindi and English versions) of the General Fund Accounts of the Coffee Board for the year 1995-96.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and the Coal Mines Deposit Linked Insurance Schemes, for the year 1994-95, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund, the Coal Mines Family Pension and the Coal Mines Deposit Linked Insurance Schemes for the year 1994-95.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

- (70) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board for the year 1995-96.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1995-96.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1995-96, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 1995-96.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1995-96.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Madras, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, Madras, for the year 1995-96.

- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 1995-96.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1995-96, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Regional Engineering College, Surathkal, for the year 1995-96.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) A copy of the Annual Accounts (Hindi and English versions) of the Visva Bharati, Shantiniketan, for the year 1995-96, together with Audit Report thereon.
- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1995-96.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1995-96, together with Audit Report thereon.

- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year, 1995-96, together with Audit Report thereon.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90)(a)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, New Delhi, for the year 1995-96.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, New Delhi, for the year 1995-96.
  - (b) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1995-96.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 1995-96.
- (91) A copy each of the following-papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:—
  - (i) Annual Accounts of the Indian Institute of Technology, New Delhi, for the year 1995-96, together with an Audit Report thereon.
  - (ii) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1995-96, together with an Audit Report thereon.
- (92) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) and (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Kanpur, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Kanpur for the year 1995-96.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1995-96, together with Audit Report thereon.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1994-95.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi for the year 1994, 95, together with an Audit Report thereon.
  - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1994-95.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1993-94, together with an Audit Report thereon.

- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
  - (103) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi for the year 1995-96.
    - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1995-96.
  - (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
  - (105) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1995-96, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1995-96.
  - (106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.
  - (107) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1995-96, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1995-96.
  - (108) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (107) above.
  - (109) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1994-95, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Warangal, for the year 1994-95.
  - (110) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (109) above.
  - (111) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Navodaya

- Vidyalaya Samiti for the year 1995-96 within the stipulated period of nine months after the close of the Accounting year.
- (112) A statement (Hindi and English versions) (i) correcting the reply given on the 2nd December, 1993 to Unstarred Question No. 29 by Shri Atal Bihari Vajpayee and Shri Shankersinh Vaghela regarding TADA cases in Jammu and Kashmir and (ii) giving reasons for delay in correcting the reply.
- (113) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 189(E) published in Gazette of India dated the 1st April, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
  - (ii) G.S.R. 217(E) published in Gazette of India dated the 11th April, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
  - (iii) G.S.R. 129(E) published in Gazette of India dated the 4th March, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 13/97-Cus., dated the 1st March, 1997.
  - (iv) G.S.R. 130(E) published in Gazette of India dated the 4th March, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 49/96-Cus., dated the 23rd July, 1996.
- (114) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of Customs Tariff Act, 1975:—
  - (i) G.S.R. 190(E) published in Gazette of India dated the 1st April, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on 8-Hydroxyquinoline exported from the People's Republic of China into India by the specified exporters mentioned in the notification.
  - (ii) G.S.R. 232(E) published in Gazette of India dated the 25th April, 1997 together with an explanatory memorandum seeking to impose anti dumping duty when originating in or exported from the United States of America, Thiland or Republic of Korea at the specified rates mentioned in the notification.

- (115) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—
  - (i) G.S.R. 131(E) published in Gazette of India dated the 5th March, 1997 together with an explanatory memorandum seeking the movement of mineral oil products without payment of duty from Kandla to Bhatinda by pipeline.
  - (ii) G.S.R. 218(E) published in Gazette of India dated the 11th April, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.
  - (iii) G.S.R. 219(E) published in Gazette of India dated the 11th April, 1997 together with an explanatory memorandum seeking to exempt specified goods manufactured by a hundred per cent export oriented undertakings or units in an export processing zone and allowed to be sold in India from so much of the duty or excise leviable thereon.
  - (iv) G.S.R. 220(B) published in Gazette of India dated the 11th April, 1997 together with an explanatory memorandum making certain amendments in certain Notifications mentioned therein.

#### 4. MESSAGES FROM RAJYA SABHA

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 14th May, 1997, Rajya Sabha agreed without any amendment to the Rice-Milling Industry (Regulation) Repeal Bill, 1997, passed by the Lok Sabha on the 21st February, 1997.
- (2) That at its sitting held on the 15th May, 1997, Rajya Sabha agreed to the amendments made by Lok Sabha at its sitting held on the 21st February, 1997, in the Seamen's Provident Fund (Amendment) Bill, 1996.

#### 5. LEAVE OF ABSENCE

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

(1) Shri Pradeep Jaiswal 20 February, 1997 to 6 March, 1997.

(2) Shri Mohammad Shahabuddin 20 February, 1997 to 21 March, 1997, 21 and 22 April, 1997 and 30 April, 1997 to 16 May, 1997.

#### 6. REPORT OF STANDING COMMITTEE ON ENERGY

Shri Jagmohan presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Energy on the subject "Rural Electrification—Problems, Realities and Achievements".

## 7. REPORTS OF THE STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION

Shri R.L. Bhatia presented the following Reports (English and Hindi versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- (1) Seventh Report on the Action Taken by the Government on the Recommendations/Observations contained in the Fifteenth Report of the Committee on the subject of "Sugar".
- (2) Eighth Report on the Action Taken by the Government on the Recommendations/Observations contained in the Seventeenth Report of the Committee on the subject of "Edible Oils".

#### 8. PRESENTATION OF PETITION

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Shri K.P. Singh Deo presented a petition signed by Shri P.N. Kohli, President, Association of Radio & Television Engineering Employees, Post Box 422, New Delhi and others regarding downgrading of Pay Scale of Engineering Employees of AIR and Doordarshan, as a result of recommendations of the Fifth Pay Commission.

#### 9. STATEMENT BY PRIME MINISTER

The Prime Minister made a statement regarding his visit to Male for the Nith SAARC summit.

#### 10. STATEMENTS BY MINISTERS

- (1) The Minister of Railways made a statement correcting his Budget speech made while presenting the Railway Budget for 1997-98 in Lok Sabha on 26 Februrary, 1997.
- (2) The Minister of State in the Ministry of Urban Affairs and Employment made a statement on the Delhi Rent Act, 1995.

### 11. Calling Attention

Shri Sriballav Panigrahi called the attention of the Minister of Chemicals and Fertilizers to the situation arising out of non-revival of the sick units of the Indian Drugs and Pharmaceuticals Limited, Hindustan Fertilizer Corporation and Fertilizer Corporation of India and the steps taken by the Government in regard thereto.

The Minister of State of the Ministry of Chemicals and Fertilizers laid on the Table a copy of the statement (Hindi and English versions) on the subject.

#### 12. Government Bill-Introduced

The Broadcasting Bill, 1997.

The motion for leave to introduce the Bill moved by Shri S. Jaipal Reddy was opposed.

The motion was adopted and the Bill was introduced.

# 13. Government Bill-Motion for Reference to Joint Committee-Adopted

The Broadcasting Bill, 1997.

The motion for reference of the Bill to a Joint Committee was moved by Shri S. Jaipal Reddy.

The motion was adopted as follows:-

"The Bill to provide for the establishment of an independent authority to be known as the Broadcasting Authority of India for the purposes of facilitating and regulating broadcasting services in India and to provide for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

- 1. Shri Nitish Bhardwaj
- 2. Dr. Amrit Lal Bharti
- 3. Shri K.P. Singh Deo
- 4. Prof. Ajit Kumar Mehta
- 5. Shri Rupchand Pal
- 6. Shri Sriballav Panigrahi
- 7. Shri Jung Bahadur Patel
- 8. Shri Sharad Pawar
- 9. Shri Suresh Prabhu
- 10. Shri P.V. Rajendran

- 11. Shri Kashi Ram Rana
- 12. Shri K. Vijaya Bhaskar Reddy
- 13. Shri K.L. Sharma
- 14. Shri Nawal Kishore Sharma
- 15. Shri Jaswant Singh
- 16. Shri P.N. Siva
- 17. Shri K. Subbaravudu
- 18. Shri C. Narayan Swamy
- 19. Shrimati Sushma Swaraj
- 20. Shri Ramakant D. Khalap

and 10 from Rajya Sabha; that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee".

#### 14. Government Bill--Introduced

The Sick Industrial Companies (Special Provisions) Bill, 1997.

## 15. Motion Regarding Ninth Report of the Committee on Private Members' Bills and Resolutions

Shri D.S.A Sivaprakasam moved the following motion:-

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th May, 1997."

The motion was adopted.

#### 16. Private Members' Bills-Introduced

(1) The Reservation for Economically Weaker Sections of the People (Higher Education and Public Employment) Bill, 1996 by Shri Sultan Salahuddin Owaisi.

- (2) The Constitution (Amendment) Bill, 1996 (Amendment of article 39) by Shri Sultan Salahuddin Owaisi.
- (3) The Constitution (Amendment) Bill, 1996 (Insertion of new article 31) by Shri Sultan Salahuddin Owaisi.
- (4) The Price Control Bill, 1996 by Shri Sultan Salahuddin Owaisi.
- (5) The Indian Fisheries (Amendment) Bill, 1996 (Amendment of section 3, etc.) by Shrimati Bhavna Chikhalia.
- (6) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1997 by Shri Ashok Kumar Pradhan.
- (7) The Marriage Laws (Amendment) Bill, 1997 by Shrimati Jayawanti Navinchandra Mehta.
- (8) The Borrowing (Fixation of Limit) Bill, 1997 by Shri Chitta Basu.
- (9) The Code of Criminal Procedure (Amendment) Bill, 1997 (Insertion of new section 25A, etc.) by Dr. M. Jagannath.
- (10) The Constitution (Amendment) Bill, 1997 (Insertion of new article 151A, etc.) by Shri G.A. Charan Reddy.

#### 17. Private Member's Bill-Under consideration

The Constitution (Amendment) Bill, 1996 (Ommission of article 44, etc.) by Shri Bhagwan Shankar Rawat.

Further discussion on the motion for consideration of the Bill moved by Shri Bhagwan Shankar Rawat on the 6th March, 1997 continued.

The following members took part in the debate:—

- (1) Prof. Ompal Singh 'Nidar'
- (2) Shri Rajesh Pilot
- (3) Shri Ramendra Kumar
- (4) Shri Nawal Kishore Rai
- (5) Shri Mangat Ram Sharma
- (6) Shri P.C. Chacko
- (7) Smt. Bhagwati Devi
- (8) Shri Ghulam Rasool Kar
- (9) Shri I.D. Swami (Speech unfinished.)

The discussion was not concluded.

#### 18. Matters Under Rule 377

- (1) Dr. Chhatarpal Singh raised a matter regarding need for construction of a bridge on river Ganga at Anupshahar in U.P.
- (2) Dr. Laxminarain Pandey raised a matter regarding need to open L.P.G. outlets in Ratlam and Mandsaur districts of Madhya Pradesh.
- (3) Dr. Vallabhbhai Kathiria raised a matter regarding need to transfer one post of AIR correspondent from Bhuj Akashvani Kendra to Rajkot.
- (4) Shri Mangat Ram Sharma raised a matter regarding need for early implementation of economic package declared for J&K.
- (5) Shri Ram Kripal Yadav raised a matter regarding need to implement the recommendations of Mandal Commission strictly.
- (6) Shri Ramashray Prasad Singh raised a matter regarding need to set up a Steel Plant in public sector in Jahanabad, Bihar.
- (7) Shri Santosh Kumar Gangwar raised a matter regarding need to instal telephones at public places under the scheme for providing telephones in every village.
- (8) Dr. T. Subbarami Reddy raised a matter regarding need to provide necessary infrastructure at Hyderabad airport to encourage agro-export from Andhra Pradesh.
- (9) Shri G.A Charan Reddy raised a matter regarding need for construction of building of Madnoor Post Office in Nizamabad district, Andhra Pradesh.
- (10) Mohd. Ali Ashraf Fatmi raised a matter regarding need to give ten percent houses under Indira Avas Yojna to the minorities.
- (11) Shri Shatrughan Prasad Singh raised a matter regarding need to rejuvenate fertilizer units in the country particularly in Bihar.
- (12) Shri Haradhan Roy raised a matter regarding need to formulate a comprehensive policy for revival of sick public undertakings.
- (13) Shri Ramendra Kumar raised a matter regarding need to take steps to increase the production of coal in South Karnapura area, Bihar.
- (14) Prof. Jitendra Nath Das raised a matter regarding need for early completion of certain pending railway projects in West Bengal.
- (15) Shri Rajendra Agnihotri raised a matter regarding need to protect the interests of betel leaf growers particularly in Lalitpur district in U.P.
- (16) Shri Sanat Kumar Mandal raised a matter regarding need to expedite drilling operations for oil in Sunderbans area, West Bengal.

- (17) Shri Sunil Khan raised a matter regarding need to take steps to revive the sick fertilizer units in public sector.
- (18) Shri Dwaraka Nath Das raised a matter regarding need to improve telecom services in Southern Assam particularly in Karimganj.
- (19) Shrimati Jayawanti Navinchandra Mehta raised a matter regarding need to lay standards for quality of silver wares.
- (20) Shri Mullappally Ramachadran raised a matter regarding need for early completion of T.V. transmitter project in Cannanore.
- (21) Shri P.N. Siva raised a matter regarding need to amend Rule 15 and Rule 16(1) of UPSC Civil Services Examination Rules so as to provide reservation benefits at every stage of Civil Services Examination.
- (22) Shri Ashok Kumar Pradhan raised a matter regarding need to chalk out a programme for rehabilitation of people displaced by Narora Atomic Power Project.
- (23) Shri Ashok Argal raised a matter regarding need for early construction of Usaid Ghat bridge at Chambal.
- (24) Shri Ram Tahal Chaudhary raised a matter regarding need to take steps to solve the drinking water scarcity in Ranchi.
- (25) Shri Satyadev Singh raised a matter regarding need to create a separate district of Balrampur.
- (26) Shri Mangal Ram Premi raised a matter regarding need to review the composition of National Safai Karmachari Ayog.
- (27) Dr. Ram Lakhan Singh Raised a matter regarding need to provide loans to unemployed Youths in Chambal river area.
- (28) Shri Bijoy Handique raised a matter regarding need to take steps to check the pollution of the Desang river in Assam caused by certain industrial units.
- (29) Col. Sona Ram Choudhary raised a matter regarding need to mitigate the hardships of visa holders visiting Jaisalmer and Barmer in Rajasthan.
- (30) Prof. Ompal Singh 'Nidar' raised a matter regarding need to improve telecommunication facilities in Agra, Mathura and Ferozabad districts (U.P.)
- (31) Shri Dhirendra Agrawal raised a matter regarding need to open a Central School in Chatra District (Bihar).

- (32) Shri Rajiv Pratap Rudy raised a matter regarding need to prepare a comprehensive plan for integrated development of Saran (Bihar).
- (33) Shri Virendra Kumar Singh raised a matter regarding need to provide stoppage of Purushottam Express at Anugrah Narayan Road, (Bihar).
- (34) Shri Girdhari Lal Bhargava raised a matter regarding need to declare Sardar Sarovar Project as a National Project.
  - (35) Shri Sriballav Panigrahi raised a matter regarding need to ensure balanced growth of various regions in the country.
  - (36) Shri Bachi Singh Rawat raised a matter regarding need to enforce Hill Service Cadre 1992 in U.P.
  - (37) Shri Major Singh Uboke raised a matter regarding need to fill the post of Member (Power) in Bhakra and Beas Management Board from the State of Punjab.

#### 19. Government Bill-Under Consideration

The Constitution (Eighty-first Amendment) Bill, 1997 (Amendment of articles 239AA, 331 and 333 and Insertion of new articles 330A, 332A and 334A), as reported by the Joint Committee.

The Motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

The discussion was not concluded.

## 20. National Song

The National Song was played.

(Lok Sabha adjourned sine die at 7.54 P.M.)

S. GOPALAN, Secretary-General.

- (32) Shri Rajiv Pratap Rudy raised a matter regarding need to prepare a comprehensive plan for integrated development of Saran (Bihar).
- vide stoppage of Purushottam Express at Anugrah Narayan Road, (Bihar).
- (34) Shri Girdhari Lal Bhargava raised a matter regarding need to declare Sardar Sarovar Project as a National Project.
  - (35) Shri Sriballav Panigrahi raised a matter regarding need to ensure balanced growth of various regions in the country.
  - (36) Shri Bachi Singh Rawat raised a matter regarding need to enforce Hill Service Cadre 1992 in U.P.
  - (37) Shri Major Singh Uboke raised a matter regarding need to fill the post of Member (Power) in Bhakra and Beas Management Board from the State of Punjab.

#### 19. Government Bill-Under Consideration

The Constitution (Eighty-first Amendment) Bill, 1997 (Amendment of articles 239AA, 331 and 333 and Insertion of new articles 330A, 332A and 334A), as reported by the Joint Committee.

The Motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

The discussion was not concluded.

### 20. National Song

The National Song was played.

(Lok Sabha adjourned sine die at 7.54 P.M.)

S. GOPALAN, Secretary-General.

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